

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.163 OF 2023 EZ**

SANTUNU KUMAR BHUKTA

.....APPLICANT

-V E R S U S-

STATE OF ODISHA & OTHERS

.....RESPONDENTS

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BY THE RESPONDENT NO.14 THROUGH

CUTTACK

DATED:29.12.2023

AMITABH MISHRA, ADVOCATE

ENRL. NO.O-894/2002

M-7978441871



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.163 OF 2023 EZ**

**SANTUNU KUMAR BHUKTA**

.....APPLICANT

**-VERSUS-**

**STATE OF ODISHA & OTHERS**

.....RESPONDENTS

**COMPOSITE COUNTER AFFIDAVIT FILED ON  
BEHALF OF AJIT SAHU -RESPONDENT NO.14**

I, Sri Ajit Sahu, aged about 35 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Nihal Prasad Road Metal Stone Quarry No.1), do hereby solemnly affirm and state as follows:

*notarised*

1. That, I am the Respondent No.14 arrayed in this Original Application filed by the applicant and I am competent to swear the present affidavit.
2. That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.

*Ajit Sahu*

*Pradipta*

**PRADIPTA KUMAR MOHANT  
Notary, Cuttack Town  
Road No. 04/1005**

3. That, the Respondent No.14 humbly craves leave the Hon'ble Tribunal a file a composite counter affidavit in reply the Original Application filed by the applicant.

4. That, while it is true and correct that the present answering Respondent No.14 had initially applied for and got approval for 10,000cum. capacity as per the mining plan dated 09.07.2015. However, subsequently a modified mining plan was approved on 31.08.2016 wherein the capacity has been enhanced to average production of stone per annum at 43031cum.

(Copy of the relevant portion of the mining plan dated 09.07.2015 and mining plan dated 31.08.2016 are annexed herewith as **Annexure-R14 / 1 Series**)

5. That, it is relevant to mention here that the present answering Respondent No.14 had been issued a valid Environment Clearance (E.C) on dated 17.08.2015. Subsequent, to the enhancement to the mining plan, the present respondent had applied for issuance for a fresh E.C. The State Environment Impact Assessment Authority (SEIAA) – Respondent No.9 vide its letter no.349 dated 26.05.2017 addressed to different Tahasildar across the State, given a clarification on minor mineral proposals for grant of environment clearance as per its meeting

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held on 24.05.2017 as at Annexure-A to the said letter, under sl. No.8 in Annexure-A, as aforesaid, the E.C of the present Respondent finds mention, wherein the SEIAA – Respondent No.9 has sought for clarification to the effect that since the E.C had already been issued what is the reason for which a fresh application have been made. The Tahasildar Gondia vide his letter no.2549 dated 03.06.2017 clarified the position as stated therein, that since there was a modification in the mining plan as approved by the Geologist Zonal Service, Dhenkanal whereby the average production was increased to 43031cum per annum and fresh environment clearance is required and therefore a fresh application. However, pursuant to such inter-se communication between the Respondent No.9 – SEIAA and the Respondent No.11 – Tahasildar, Gondia, the answering respondent was not issued subsequent a fresh E.C but the Respondent No.14 was allowed to continue his mining, however, subject to payment of usual demand including the royalty etc., which was demanded by the Respondent No.11 – Tahasildar, Gondia vide its office letter no.6029 dated 06.11.2018 and was complied with by the lessee – answering Respondent No.14.

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Date

Answer

4

**PRADIPTA KUMAR MOHANTY**  
Notary, Cuttack Town  
Regd. No-ON-04/1995

(Copy of the letter no.349, 2549 and 6029 are annexed herewith as **Annexure-R14 / 2 Series**)

6. That, the non-issuance of the E.C by the SEIAA on the teeth of the recommendation from the Tahasildar, Gondia can only be an example of a classic case of inaction by the SEIAA for which the lessee – Respondent No.14 cannot be held liable in any way. Furthermore, the lessee – Respondent No.14 has been allowed to work as would be evident by the issuance of demand notice demanding the regular payments viz royalty etc., to operate the lease and has also been issued Y forms by the Tahasildar, Gondia. Thus, the entire transaction of extraction has been validated by the local mining authorities as established by issuance of Y Forms.

(Copy of some Y Forms are annexed herewith as **Annexure-R14 / 3 Series**)

7. That, the answering respondent – lessee has not excavated / mined beyond the area as specified in the mining plan. It is relevant to mention here that the Joint Inquiry committee report dated 17.11.2023 as submitted before this Hon'ble Tribunal vide affidavit dated 18.11.2023 filed by the Respondent No.7 clearly states that the lessee – Respondent No.14 has properly

demarcated the mining lease area by posting pillars. Since, the lessee Respondent No.14 has not mined outside / beyond the mining lease area the aforesaid report does not state any mining activity being observed beyond the mining lease area of the lessee / Respondent No.14.

8. That, after the expiry of the earlier lease the Respondent No.14 applied for the fresh lease of Nihalprasad Road Metal Quarry No.1 over an area of 4.95 hectares in Gondia, Tahasil in the District of Dhenkanal the mining plan was approved and such approval was communicated by the office of the Joint Director, Geology, Government of Odisha vide letter no.304 dated 26.04.2021. Subsequently on 25.09.2021 the Tahasildar, Gondia was directed the aforesaid the Nihalprasad Road metal Quarry No.1 be leased out in favour of the answering respondent. Accordingly, SEIAA vide its letter no.3399 / SEIAA dated 18.10.2021 granted E.C in favour of the aforesaid Road Metal Quarry and the State Pollution Control Board, Odisha (SPCB) granted C.T.E and the SPCB regional office Angul vide its letter no.2029 dated 15.07.2022 granted C.T.E for excavation of black stone of total production capacity of 5,00,259cum. at the aforesaid quarry. The SPCB regional office Angul also granted

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**PRADIPTA KUMAR MOHANTY**  
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Regd. No-ON-04/1995

the CTO for the aforesaid quarry vide letter no.2198 dated 28.07.2022.

(Copy of the letter no.304 dated 26.04.2021, order dated 25.09.2021 and letter no.3399 / SEIAA dated 18.10.2021 letter no.2029 dated 15.07.2022 and letter no.2198 dated 28.07.2022 are annexed herewith as **Annexure-R14 / 4 Series**)

9. That, subsequent to the grant of the aforesaid statutory clearances as under Annexure-R14 / 3 Series the Tahasildar, Gondia executed lease agreement in Form-N in favour of the Respondent No.14 vide registered deed no.10502202710 dated 03.06.2022.

(Copy of the registered deed dated 03.06.2022 is annexed herewith as **Annexure-R14 / 5**)

10. That, it is relevant to mention here that the lessee – Respondent No.14 has planted around of 2000 numbers of trees of native species in a location near to the quarry site for creation of Green Belt / Zone.

Notwithstanding, the aforesaid creation of Green Belt / Zone the lessee – Respondent No.14 has also deposited an amount of Rs.2,50,000/- (Rupees Two Lakhs Fifty Thousand

Only) with the District Environment Society for raising of 500 (five hundred) plant of native species as per the conditions stipulated in transfer of E.C letter for “Compensatory Tree Planting (CTP)”

(Copy of the money receipt showing deposits of Rs.2,50,000/- is annexed herewith as **Annexure-R14 / 6)**

11. That, the District Survey Report (DSR) of Dhenkanal district as approved for road metal / building stone / black stone as under Annexure-1 to the Original Application shows that the quarry under question – Nihalprasad Road Metal Quarry No.1 having a mineral potential patch of 8.37 hectares (83700 sqmtr). On the basis of such DSR, the applicant contends that the lessee – Respondent No.14 has deviated by reducing the lease area to 4.95 hectares while obtaining E.C. In this context, it is humbly submitted here that the Revenue Inspector Nihalprasad vide letter no.184 dated 08.09.2020 submitted the feasibility report with respect to the aforesaid Nihalprasad Road Metal Quarry No.1, wherein he has specifically pointed out “the source is feasible and may be put for auction of long-term lease basis Acre12.25 out of

  
  
  
**PRADIPTA KUMAR MOHANT**  
Notary, Cuttack Town  
Regd. No-ON-04/1995

Acre 20.39 the balances are not feasible due to none available of **minor minerals**".

(Copy of the letter dated 08.09.2020 is annexed herewith as **Annexure-R14 / 7**)

12. That, it is very much pertinent to mention here that a Joint Verification was carried out and a report was submitted of a feasibility of potential sources of minor minerals of Gondia Tahasil. According, to this report, dated 30.09.2020 the aforesaid sairat sources Nihalprasad Road Metal Quarry No.1 has an area of 12.25acres feasible for extraction of minor minerals out of the total area of 20.93acreas.

(Copy of the joint verification report dated 30.09.2020 is annexed herewith as **Annexure-R14 / 8**)

13. That, it is also pertinent to mention here that the Collector, Dhenkanal vide his office order no.1344 dated 05.02.2021 approved an area of 12.25Ac. out of 20.93Ac. for being leased out for mining purpose. Accordingly, the answering Respondent No.14 was granted the lease with respect to 12.25Ac. and therefore the requisite statutory clearances including the E.C has been granted for 12.25Ac. Furthermore, the advertisement issued

for auction also specified dated 08.06.2021 that the lease area wherein the mining activities would be permitted consisted of a patch of 12.25Ac. out of total area of 20.93Acre.

(Copy of the office order dated 05.02.2021 and advertisement dated 08.06.2021 are annexed herewith as **Annexure-R14 / 9 Series**)

14. That, it is humbly submitted here that the official feasibility report and other reports & orders as available under Annexure-R14 / 6, R14 / 7 & R14 / 8 Series clearly demonstrate that out of a total area of 20.93Ac. availability of the minor minerals resources extended only to 12.25Ac. and as such the requisite statutory clearances and the lease deed granted in favour of the lessee – Respondent No.14 is limited to 12.25Ac. On the basis of such records the contention raised by the applicant that there is a reduction of area which is violation of DSR and is an act of fraud and that the E.C has been obtained by misrepresentation of fact as completely fallacious and self-serving.

15. That, the Environment Clearance has been granted for the aforesaid quarry Nihalprasad Road Metal Quarry No.1 in favour of the Tahasildar, Gondia as has been usual practice and the norm as provided under the erstwhile OMMC Rules, 2004. Presently,

the E.C has already been transferred in the name of the lessee – Respondent No.14 vide letter dated 17.11.2023 for which the lessee has deposited an amount of Rs.6,76,937/- (Rupees Six Lakhs Seventy Six Thousand Nine Hundred Thirty Seven Only) vide money receipt no.28006 dated 13.11.2023.

(Copy of the money receipt no.28006 dated 13.11.2023 with letter dated 17.11.2023 are annexed herewith as **Annexure-R14 / 10 Series**)

16. That, it is relevant to point out here that the E.C not being transferred in the name of the lessee is not a mandatory violation of Act & Rules. It is an only a mere irregularity which would not visit the lessee with any penal consequences. The (E.C) specifies the requirement of environmental clearance which would mean compliance with the environmental norms and ensuring that due safeguards are in place. In all fitness of things, the E.C had been rightly granted in the name of the Tahasildar, Gondia since he is the owner of the mines. The factum of the E.C being transferred in the name of the lessee – Respondent No.14 is merely a procedural formality and an irregularity as opposed to a material illegality as suggested by the applicant. In any event it was the duty of the Tahasildar to recommend transfer of the E.C in the

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Notary, Cuttack Town  
Regd. No-ON-04/1995

name of the lessee in order to regularise the records & the Tahasildar did eventually recommend but after a delay, for which the lessee is not responsible.

17. That, as regards contentions raised by the applicant that the lessee – Respondent No.14 is operating the quarry without any CTO, since the CTO has stood automatically revoked due to non-transfer of E.C by the Tahasildar to whom the direction was addressed, within a period of 2 (two) months thereof is also a mere irregularity and not an illegality. In this context it is humbly submitted here that the E.C has been subsequently transferred in the name of the lessee and further a fresh consent order has been issued in favour of the lessee – Respondent No.14 on dated 12.12.2023 by accepting levy amounting to Rs.83,350/- by the SPCB, Odisha. As such the aforesaid contentions of the applicant regarding the CTO being automatically revoked stands regularised by the authority – SPCB, Odisha upon acceptance of amount of Rs.83,350/- vide money receipt no.31821.

(Copy of the CTO dated 12.12.2023 and money receipt no.31821 are annexed herewith as

**Annexure-R14 / 11 Series)**

  
**PRADIPTA KUMAR MOHANTY**  
Notary, Cuttack Town  
Regd. No-ON-04/1995

18. That, it is important to mention here that the lessee – Respondent No.14 has carried out an assessment / measurement / survey of the lease area / mining area by employing the services of a RQP. According, to such survey, the lessee has in toto mined a quantity of 1,40,716 cum which is well within the permitted quantity allowed under the lease and therefore there has been no over extraction. What is of crucial importance in the entire transaction is that the environmental safeguards must be maintained and there should not be any over extraction of minerals. These triple criterions have been strictly adhered to by the lessee as the report would establish.

(Copy of the assessment report is annexed herewith as **Annexure-R14 / 12**)

19. That, the contentions raised by the applicant regarding usage of explosive it is humbly submitted here that NOC was granted by the District Magistrate, Dhenkanal under Rule-102 & 103 of the Explosive Rules, 2008 on dated 03.08.2019 for the purpose of license to the basis for use explosive and Class-II and VI. Subsequent, through the Government of India in the Ministry of Commerce & Industry, Petroleum and Explosives Safety Organisation (PESO) in the Ministry of Commerce & Industry,

**PRADIPTA KUMAR MOHANTY**  
Notary, Cuttack Town  
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Government of India has granted license on dated 05.02.2020. Accordingly, the lessee – Respondent No.14 has been using the explosives strictly in accordance with the license so granted.

(Copy of the letter dated 03.08.2019 and 05.02.2020 are annexed herewith as **Annexure-R14 / 13 Series**)

20. That, it has also been contained by the applicant that the lessee is using R.D road for plying of heavy vehicles for transport of excavated mineral. For this contains, it is humbly submitted here that it is a P.W.D road under the R & B Division, Dhenkanal. This fact is demonstrated evident from the letter no.6866 dated 14.11.2023 issued by the Office of the Superintending Engineer, Dhenkanal (R&B) Division, Dhenkanal. Subsequently, stating therein that “Nihalprasad to Laulai Road via Karadbani covering a length of 8.00 Km comes under the jurisdiction of this (R&B) Division.” As such it is palpable clear that it is not an R&B Road but in fact PWD road over which heavy vehicle can easily ply therefore, the transportation and is by Respondent No.14 by using such PWD road cannot be construed to be an act of any violation.

(Copy of the letter no.6866 dated 14.11.2023 is annexed herewith as **Annexure-R14 / 14**)

21. That, it is humbly submitted here that the quarry area of Nihalprasad Road Metal Quarry No.1 is located at a distance of 600 mtr. from the nearest revenue village as per the Geo-Reference base map. This Geo-Reference map also shows a small house / hutment located at a distance of 240 mtr. from the quarry work area. This small hutment is completely un-authorized and a subsequent act, much after the grant of lease with a malafide intention to harass the Respondent No.14. As such the quarry of the lessee – Respondent No.14 is operating within a limits and regulations. In any event an unauthorised constructions coming up subsequent to the grant of lease cannot defeat the very lease itself and can at best be an aberration which can be removed by the authorities at anytime.

(Copy of the letter dated 08.04.2023 and the RoR for Khata No.1433 / 779 are annexed herewith as **Annexure-R14 / 15 Series**)

22. That, the applicant has relied upon certain previous pronouncement of this Hon'ble Tribunal to buttress his submission, however all of those pronouncements are in a totally different factual scenario wherein the lessees had indulged in flagrant over extraction and or illegal mining. However, in the

  
**PRADIPTA KUMAR MOHANTY**  
Notary, Cuttack Town  
Regd. No-ON-04/1995

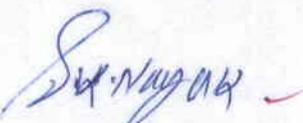
present case the lessee – Respondent No.14 has not at all indulge in any illegal / over extraction mining. As such none of these pronouncements can come to the aid of the applicant.

23. That, the averments which are not specifically denied are hereby denied.

24. That, the Respondent No.14 humbly craves leave to file any further affidavit as may be required in the facts and circumstances of the case.

25. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

  
Advocate's Clerk

  
Deponent

### CERTIFICATE

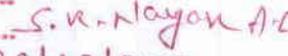
Certified that due to want of cartridge papers thick and durable plain papers have been used.

Cuttack

Date:29.12.2023

  
Advocate

For Respondent No.14

Solemnly sworn before  
me by.....   
being identified by.....   
at Cuttack Town Dated..... 29/12/2023  
  
29/12/2023  
P.K. MOHANTY, Notary, Cuttack Town  
Regd. No-ON-04/1995

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ANNEXURE-R14/1

Sd/-

**FORM - ZB**

(Under Rule 27-A of OMMC (Amendment) Rules, 2014)

**MINING PLAN***of**old***NIHALPRASAD ROAD METAL QUARRY NO.-I**

Over an area of 20.68 acres or 8.37 hectares in  
Village Nihalprasad Tahasil Gondia of Dhenkanal District,  
Odisha

(PLAN PERIOD-2015-16 to 2019-2020)

*For & on behalf of***SRI AJIT SAHU**

S/o Late Gokulananda Sahu  
At /Po- Nihalprasad, PS-Gondia  
Dist : Dhenkanal, Odisha

APPROVED



Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal

*Prepared by***Mr. H. K. SAHOO**

RQP/CAL/257/97-A

S-26, BDA Market Complex,  
Nilakantha Nagar, Nayapalli,  
Bhubaneswar-751012

Phone : 0674-2564090

E-mail : hemantakumar@rediffmail.com

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9.7.15  
Joint Director, Geology (I/C)  
Zonal Survey, Bhenkan

*H.K.*  
H.K. SAHOO  
RQP/CAL/25797-A

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H.K.SAHOO  
RQP/CAL/257/97-A

S-26, BDA Market Complex,  
Nilakantha Nagar, Nayapalli  
Bhubaneswar-751012, Odisha  
Ph: 0674-2564090 / 9438569240  
E-mail: hemantakumar@rediffmail.com

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### CERTIFICATE

*Certified that the provisions of OMMC (Amendment) Rules, 2014 have been observed in this mining plan and whenever specific permission is required the lessee will approach the competent authorities/ authorities of Directorate of Mines / Directorate of Geology, Odisha.*

*Certified that the information furnished in the Mining Plan are correct to the best of my knowledge.*

  
Mr. H.K.Sahoo  
RQP/CAL/257/97-A

  
Joint Director, Geology (IIC)  
Zonal Survey, Bhubaneswar

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CONSENT LETTER

The Mining Plan in respect of Nihalprasad Road Metal Quarry-I over an area of 8.37 ha. in the village Nihalprasad, district Dhenkanal, State Odisha has been prepared by Mr. H. K. Sahoo, Regd. No. RQP/CAL/257/97-A as per Form -ZB prescribed under OMMC (Amendment) Rules, 2014. I request the concerned authorities of Directorate of Mines/ Directorate of Geology, Odisha to make further correspondence regarding modification of the Mining Plan with the said recognized person on the following address:

Mr. H. K. Sahoo  
RQP/CAL/257/97-A  
S-26, BDA, Market Complex  
Nilakantha Nagar, Nayapalli.  
Bhubaneswar-751012  
Ph: 0674-2564090  
Mail.id-hemantakumar@rediffmail.com

I hereby undertake that all the modifications so made in the Mining Plan by the recognized person be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Place: NIHALPRASAD

Date: 18.05.15

*Ajit Sahu*

Full Signature of the Applicant  
Full Name in Block letters  
(SRI AJIT SAHU)  
At/P.O- Nihalprasad  
PS- Nihalprasad  
Dist- Dhenkanal  
(Odisha)

*9.7.15*

Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal

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## LIST OF PLATES

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9.7.15  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

H.K. SAHOO  
 RQP/CAL/25797-A

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9.7.15  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

H.K. SAHOO  
 RQP/CAL/25797-A

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 9.7.15  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

  
 H.K. SAMOO  
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## INTRODUCTION

Applications were invited to grant of quarry lease of Nihalprasad Road Metal quarry -I over an area of 8.37 hectares in the village Nihalprasad under Gondia Tahasil of Dhenkanal district in accordance with the provisions of the OMMC(Amendment) Rules, 2014. Sri Ajit Sahu, resident of village- Nihalprasad, P.O- Nihalprasad, Dist- Dhenkanal Odisha has been declared as successful bidder for Nihalprasad Road Metal Quarry-I and the Tahasildar, Gondia has intimated the successful bidder to deposit EMD amount of Rs.1,67,400/- for the period of 2015-16 to 2019-20 and to submit the mining plan vide letter no. 1251 dated 13.05.15. The copy of the letter is enclosed as **Annexure-I**.

The mining plan is prepared in conformity to Rule 27(3) of OMMC Rules, 2004 and OMMC Rules (Amendment) 2014. The Lessee has deposited the quarry lease amount i.e. 1,67,400/-(Rupees one lakh sixtyseven thousand four hundred only) for the sairat misc. vide receipt no-0892619 dated 01.05.2014. The copy of the Money receipt is enclosed as **Annexure-II**.

The Nihalprasad Road Metal quarry-I over an area of 8.37 ha is situated on Khata no- 1513, Plot No- 2101 , Kisam Parbata of village Nihalprasad, PS/Tahasil- Gondia, Dist- Dhenkanal. The copy of land schedule is enclosed as **Annexure-III**. The area is featured in the Survey of India Toposheet No. 74H/13 and bounded between the latitudes of  $20^{\circ} 47' 21.6''$  N to  $20^{\circ} 47' 31.9''$  N and longitudes of  $85^{\circ} 58' 59''$  E to  $85^{\circ} 59' 15.6''$  E. The long term quarry lease area comprises of 8.37 ha of revenue land. Geologically, the long term quarry lease area falls in the coastal tract of Odisha. The construction stone deposit near Nihalprasad belongs to Eastern Ghats Mobile Belt overlain by Cenozoic sediments. The construction stone occurrence in the quarry is amenable to be recovered as construction stone and has got high demand as building materials/road metal. The color, texture and mineralogical composition of the deposit enable it to be excavated and used as building construction material. These stone cannot be used as decorative stones.

As per the guidelines of MoEF, GOI, vide letter no. J-13012/12/2013-IA-II (1) of dated 24.12.2013, the form-I, pre-feasibility report and mining plan is required to obtain the environmental clearance. The copy of the said letter is appended as **Annexure-IV**.

The mining operation of Nihalprasad Road Metal quarry-I has been done earlier and as a result of which five quarries have been developed. The pattern of the deposits, its physical structural disposition and topography of the area and hydrological conditions are some of the factors that favor the semi-mechanized open cast method of mining. In this deposit, the

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mining is done by opencast semi-mechanized method. Earlier the mining operation was carried out by opencast semi mechanized method for winning the stones. A similar method of workings in this deposit is also proposed for this mining plan.

The proposed rate of production has been worked out at 9987 cu.m per annum depending upon the present market demand of the construction stone. However, the rate of production may be increased or decreased in future depending on the market demand. The total geological reserve has been estimated around 15,49,155 cu.m. The mineable reserve of stone has been estimated about 11,80,996 cu.m and considering the present proposed production target at a rate of 9987 cu.m per annum, the expected life of the mine would be around 215 years including this mining plan period. The life of the mine may be increased or decreased in future depending on the rate of production, exploration and confirmation of continuity of the rock formation further depth-ward.

Looking into the potential mineable resources of Nihalprasad Road Metal quarry-I, the main objectives are to develop this mineable property scientifically and systematically for the commercial benefit of indigenous industries and secondly for increase of state exchequer by paying the royalties to the State Government, Odisha and thirdly to boost up the socio-economic status of the poor inhabitants of this area by producing employment opportunity to earn more and live a better life.

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## FORM-ZB

(See Rule 27-A (3) of the Odisha Minor Mineral Concession (Amendment) Rules, 2014)  
**MINING PLAN FOR WINNING OF CONSTRUCTION STONE (RIVER SAND/LATERITE SLABS/MORRUM/ORDINARY CLAY/ ROADMETAL etc.) FROM NIHALPRASAD ROAD METAL QUARRY-I UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT.**

(Category: B2)

1. Name & Address of the Lessee : Sri Ajit Sahu  
At/PO – Nihalprasad  
Dist- Dhenkanal,  
State- Odisha
2. Particulars of the area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with counters at 2 m interval) : Name of the Quarry-  
Nihalprasad Road Metal Quarry-I  
Area –8.37 hectares  
Latitude of 20° 47' 21.6" N to 20° 47' 31.9" N  
Longitude of 85° 58' 59" E to 85° 59' 15.6" E  
Location Map- Ref. Plate no- V,  
Surface Plan - Ref. Plate no- II
3. Status of the Lessee : Private individual  
(Private individual/ Private Company/  
Public sector Undertaking/ Joint sector  
Under taking/ others)
4. Period of Concession : 2015-16 to 2019-20
5. Mineral intended to be won : Construction Stone
6. Name, Address & Regn. No. : H. K. Sahoo,  
Of RQP preparing the mining plan with  
Validity of Recognition : S-26, BDA Market Complex,  
Nilakantha Nagar,  
Nayapalli, Bhubaneswar,  
Phone: 0674-2564090  
Registration No : RQP/CAL/25197/A  
Date of Grant : 18.02.1997  
Valid Up to : 16.02.2021
7. Order No. & date of Competent Authority granting the Concession (Copy of the Order to be attached) : No 1251 dt.13/05/2015  
: Copy attached as Annexure-I
8. If, forest area, whether forest clearance Obtained: (attach copy of forest clearance): : The Quarry lease area comprises of revenue land, so no forest clearances required.
9. Reserve :  
(Estimation to be based on the exploration, If any, carried out in the area or on local Parameters)

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Geologically, the aucton area falls in the Eastern Ghats Mobile Belt (EGMB). In Odisha sector of EGMB the granulite terrain extends from almost the southern tip with a fairly consistent NE-SW trend up to Gandhamardan hills of Balangir district and gradually takes a WNW- ESE trend and passes through Riamal to Rengali and then following the Brahmani river lineament it is exposed upto Chandikhoh region and a few kilometers east of it before it gets concealed under alluvial cover. The Eastern Ghats are represented by Khondalite suite of gneisses, basic granulites, granite gneisses and their migmatized variants of Archaean age, which have been permeated by quartz veins and quartzo-feldspathic neosomes. The EGMB comprises the Khondalite Group, charno-enderbite suite of rocks, mafic granulites, migmatitic granitic gneisses / leptynites / granitoids, alkaline and massif-type anorthosite complexes. Eastern Ghats Supergroup comprising metasediments, charnockite and its variants and migmatitic granitoids. All the above mentioned litho-types have undergone and are products of intense polyphase deformation and granulite facies during metamorphism during Proterozoic (Bose, 1979; Nanda and Pati, 1989; Ramakrishnan *et al.* 1998; Gupta, 2004). Magmatic bodies intrusive into EGMB include massif type. The age of the most of the litho assemblages have been fairly well established as Mid- to Late Proterozoic, protoliths of some of the meta-sediments and some charno-enderbite should be Late- Archaean (Grew and Manton, 1986; Paul *et al.* 1990 and Sarkar and Paul, 1998). Relict patchy charnockite occurs at many places but texturally similar charnockite and granitoids occur with diffused margins and mutually gradational contact. Kar (2001) reported xenolithic patchy charnockite within leptynite from Jenapur area in the north eastern sector of EGMB.

Stratigraphic sequence of Eastern Ghats Super Group:-

	Granitic rock	Laterite
		Porphyroblastic garnetiferous,
		Granite gneiss and granodioritic gneiss
		& migmatite
<b>Eastern Ghats Super Group</b>	Charnokite Suite	Hypersthene bearing granitic & granulite gneiss
	Khondalite Suite	Garnetiferous boitite- Sillimanite graphite schist with varying

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proportions of mineral  
constituents, garnetiferous quartzite  
& quartzo felspathic rock &  
quartz manganese ore hosting  
manganese ore & calc granulite.

The stone deposit near Nihalprasad Road Metal Quarry-I is a part of Eastern Ghats Mobile Belt (EGMB) and constitutes a major Precambrian Mobile Belt of the Peninsular India. The area falls on the edge of the western margin of Eastern Ghats Mobile Belt. The basement consists of entirely hard rock followed towards the top by extrusive granite formation of the same group sequence of litho-units encountered in the auction hold area is as follows:

Top soil

Charnokite

The reserve has been estimated for construction stone by cross sectional area method basing on the local parameters. There is one existing quarry and this quarry has been depicted in the Geological plan (Ref. Plate no -III).

The reserve has been estimated by considering the following parameters.

- i) The proved limit has been taken based on maximum depth of existing quarries i.e. at 53mRL. The probable limit has been taken 6 Cu.ms below the proved limit i.e. at 47mRL. The possible limit has been taken 6 Cu.ms below the probable limit i.e. at 41mRL.
- ii) All total 5 numbers of geological sections such as AB,CD,EF,GH & IJ have been drawn from boundary to boundary. (Ref.Plate. III).
- iii) The weathered and other intercalated layers of the foreign particles in the granite body, has been considered as overall waste to be generated and a recovery factor has been assessed to arrive at the recoverable geological reserves.
- iv) The length of influence, recovery factor is established as per the actual field practice as follows.

<u>Parameters</u>	<u>Quarry stone</u>
Length of influence: -	54,50,50,50,50(for geological reserve)
	46,50,50,50,46(for mineable reserve)
Recovery factor: -	85%

  
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- v) Out of total ore volume of construction stone i.e. 85% of the ore is assumed to be marketable as construction stone and balance 15% of is assumed to be intercalated wastes.

Based on the above consideration & chosen local parameter, the reserve has been calculated for construction stone zone by cross sectional area method by multiplying cross sectional area with length of influence to attain the volume and there by multiplying recovery factor to attain the different category of geological reserves. Mineable reserve has been calculated in the same manner after allowing ore locked up under 7.5 meters of the boundary. The reserve is placed under proved, probable and possible category. The geological reserve and mineable reserve of quarry stone calculated under various categories are given in table no.1 & 2 respectively as follows:

Table: 1

## CATEGORY WISE GEOLOGICAL RESERVE OF CONSTRUCTION STONE

Category	Section considered	Cross sectional area in sq.Cu.m	Length of influence in m	Volume of ore in cum	Recovery Factor (85%)	Reserve in cum	Total Reserve in cum
Proved	AB	3354	54	181116	0.85	153949	725615
	CD	5523	50	276150	0.85	234727	
	EF	6105	50	325250	0.85	259462	
	GH	1167	50	58350	0.85	49597	
	IJ	656	50	32800	0.85	27880	
Probable	AB	1684	54	90936	0.85	77296	411770
	CD	2040	50	102000	0.85	86700	
	EF	2234	50	111700	0.85	94945	
	GH	1989	50	99450	0.85	84532	
	IJ	1607	50	80350	0.85	68297	
Possible	AB	1684	54	90936	0.85	77296	411770
	CD	2040	50	102000	0.85	86700	
	EF	2234	50	111700	0.85	94945	
	GH	1989	50	99450	0.85	84532	
	IJ	1607	50	80350	0.85	68297	
TOTAL							1549155

Total Geological reserve of stone per annum = 1549155 cu.m.

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Table-2

## CATEGORY WISE MINEABLE RESERVE OF CONSTRUCTION STONE

Category	Section considered	Cross sectional area in sq. Cu.m	Length of influence in m	Volume of ore in cum	Recovery Factor (85%)	Reserve in cum	Total Reserve in cum
Proved	AB	2646	46	121716	0.85	103459	599998
	CD	5274	50	263700	0.85	224145	
	EF	5376	50	268800	0.85	228480	
	GH	746	50	37300	0.85	31705	
	IJ	342	42	14364	0.85	12209	
Probable	AB	1095	46	50370	0.85	42814	301423
	CD	1728	50	86400	0.85	73440	
	EF	1672	50	83600	0.85	71060	
	GH	1603	50	80150	0.85	68127	
	IJ	1288	42	54096	0.85	45982	
Possible	AB	987	46	45402	0.85	38592	279575
	CD	1620	50	81000	0.85	68850	
	EF	1564	50	78200	0.85	66470	
	GH	1495	50	74750	0.85	63537	
	IJ	1180	42	49560	0.85	42126	
TOTAL							11,80,996

Total Mineable reserve of stone per annum = 11,80,996 cu.m.

## 10. Mining:

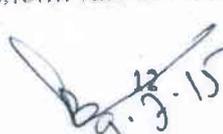
- a. Whether manual or semi-mechanized or mechanized : The mining will be done by semi-mechanized opencast mining method.
- b. If semi-mechanized or mechanized, number, type and capacity of machines to be used : In this deposit, the mining is done by opencast semi mechanized method with deployment of machines like jack hammer, drill compressor, proclama, rock breaker, excavator and trucks. The details of machines with their capacity are given as below.

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Name	Capacity	Quantity
Driller	4" diameter	1
Compressor	450cfm	1
Rock Breaker	220T	1
Excavator	210T	1
Tipper	10 MT	3
Water carrier	2000 liters	1
Safety equipments such as Helmets, safety shoes, Goggles, & Hand gloves	---	As required

- c. Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosive consumed : Yes. Drilling and blasting will be carried out as and when required. In a month around 13 number of drill hole will be made. On monthly basis around 286 Kg of explosives will be consumed.
- d. Benching pattern (Height x Width) : The height of the benches will be kept at 6m, whereas the width of the benches will vary depending upon the occurrence of the construction stone body but proposed and so designed to be not less than 6m. Overall quarry slope angle will be less than  $45^{\circ}$  with the horizontal.
- e. Face lay out ( attach development plan): The development for the ensuing five years period (2015-16 to 2019-20) has been proposed in the quarry which is located in the western part of the quarry lease area. Section lines have been drawn to reflect the five year production. The composite year wise development plan and sections are provided on a scale 1:1000 in plate No. IV. The year wise production planning is projected with a proposed production target of 9987Cu.m /annum. The overall progress in mining will be in west to east direction.
- f. Quarry Floor Level (RL) at the end of the year or period of the concession: During plan period, the production has been proposed in the central part and the mining will progress towards west-east direction in the proposed quarry. The proposed quarry dimension in pit-I will be 113m x 49m x 9m. The quarry floor will be 53mRL. The proposed pit lay out and proposed dump have been shown in the development plan and in environment management plan which is earmarked in Plate IV & Plate- VI respectively.
- g. Quantity of mineral to be won (Annual Level of Production): Based on the present market demand, the year wise production schedule for ensuring five years has been formulated at a steady and uniform rate of 9987 cu.m per annum for construction stone.

  
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As the construction stones will be produced in small boulders ranging 64 mm to 250mm size, the production has been calculated and represented in cubic meters irrespective of the tonnage factor, to facilitate the correct quantity of construction materials. Based on the past experience and considering the geo-mining parameters the year wise production of construction stone is estimated as per the following formula:  $M = CLI$

Where,

- M = Construction stone in Cu.m.  
 C = Cross sectional area in square meters.  
 L = Length of influence in meters.  
 I = Recovery factor of Construction stone.

TABLE- 3  
 YEAR WISE PRODUCTION OF CONSTRUCTION STONE DURING PLAN PERIOD

Year	Section considered	Cross sectional area in m <sup>2</sup>	Length of influence in m	Volume in cu.m	Recovery factor (85%)	Construction stone production in cum	Total production in cum
1 <sup>st</sup> year 2015-16	CD	213	50	10650	0.85	9052	9052
2 <sup>nd</sup> year 2016-17	CD	224	50	11200	0.85	9520	9520
3 <sup>rd</sup> year 2017-18	CD	235	50	11750	0.85	9987	9987
4 <sup>th</sup> year 2018-19	CD	246	50	12300	0.85	10455	10455
5 <sup>th</sup> year 2019-20	CD	257	50	12850	0.85	10922	10922
<b>TOTAL</b>							<b>49936</b>

The average production of stone per annum = 9987 cu.m

- h. Quantity of overburden to be removed (Show location of such disposal in development plan): Since the exposed construction bed zone is devoid of any overburden, the wastes envisaged to be generated are only the mineral fines along with undersized materials and other intermediate weathered products of the granite body. These wastes will be disposed to the proposed dump yard which is earmarked in South-west part of the quarry lease area (Ref. Plate-IV). The year wise generation of waste and top-soil during the ensuing five year plan period is given in the table no.4.

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**TABLE: 4**  
**GENERATION OF WASTE DURING PLAN PERIOD**

Year	Section considered	Cross sectional area in m <sup>2</sup>	Length of influence in m	Volume in cu.m	Waste generation factor (15%)	Construction stone production in cum	Total production in cum
1 <sup>st</sup> year 2015-16	CD	213	50	10650	0.15	1597	1597
2 <sup>nd</sup> year 2016-17	CD	224	50	11200	0.15	1680	1680
3 <sup>rd</sup> year 2017-18	CD	235	50	11750	0.15	1762	1762
4 <sup>th</sup> year 2018-19	CD	246	50	12300	0.15	1845	1845
5 <sup>th</sup> year 2019-20	CD	257	50	12850	0.15	1927	1927
<b>TOTAL</b>							<b>8811</b>

- i. **Whether heavy blasting to be adopted** : Controlled blasting is to be adopted.  
**If yes, location of nearest habitation (to be shown in the surface plan)** : The nearest habitation is shown in the surface plan.
- j. **Safety precautions to be adopted** : Drilling and blasting operations will be conducted strictly under the various provisions of Metalliferous Mine Regulation Act, 1961 under the supervision of the competent persons.  
 As there are no residential set up within the specified limits of the blasting zone in the mining area and no special precautions are required. However, the following safety measures need to be taken during blasting operations.
- (1) Blasting operations will be carried out as per the relevant provisions of MMR 1961.
  - (2) Blasting will have to done before the start or after the end of the shift.
  - (3) It is to be ensured that -
    - i) The workers retire to place of safety beyond danger zone before firing.
    - ii) Area around 500m of blasting site is cleared and red flags are put.
    - iii) Adequate numbers of blasting shelters are provided within 50m of the blasting site for safety of the blaster after firing.

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- iv) Blasting shall be carried out with announcement to the public through public address system to avoid accident.
- v) Proper charging and stemming are proposed against fly rock fragments while other preventive measures like marking of danger zone, arrangement of warning signal by hooting are also proposed to be provided within the blasting zone.
- vi) Noise level due to drilling & blasting operation may affect the locality to some extent.
- vii) In work zone the drillers & blaster are proposed to be protected by earplugs.

k. **Brief description on the method of procurement and storage of explosives:** For storage of explosives and accessories, no magazine has been proposed as the blasting arrangement will be done by the licensed explosive agents for whom the proponent has to take the proper approvals from the competent authorities. The explosive agent can bring the explosives with due care in their explosive van and safety boxes. The storage and issue of explosives, the compliance to the relevant provision of Indian Explosives Rules, 1983 are to be followed.

11. **Waste disposal:**

- a. **Location (shown in development Plan):** The part of the soil covered area though contains rock below has been chosen for disposal of waste by dumping. The land in south-west part has been earmarked for the proposed dump site. The site for dumping of waste material is shown in the development plan as well as in environment management plan (Ref. Plate IV & Plate No. VI).
- b. **Area covered :** The proposed dump will cover an area of 0.222 ha. A total 8811 m<sup>3</sup> waste / rejects are likely to be generated during plan period. Considering swell factor as 1.2, the total broken volume of waste will be 10573 m<sup>3</sup>. The surface area available in the south-west part of quarry lease area for proposed dumping site is around 2223 sq.m. So the proposed dump height will be around 5m.
- c. **Environmental safeguards for such disposal :** The construction stones are to be extracted, loaded and transferred from a quarry face to stone crushing plant through trucks. Mineral rejects (off-standard materials) will be transported to the waste dump as waste/rejects. These are to be transported through trucks. Overfilling of trucks and consequent spillage of materials on the roads shall be avoided. The trucks shall be covered with tarpaulin. Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 15 km/h to prevent undue noise from empty trucks.

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## 12. Mine drainage :

(Give details of total make of water during : dry and rainy season and its method of handling): It is observed from the dug well in the adjacent area, that the ground water table varies between 10m to 15m from the surface level. During dry season the water table falls below 15m from the surface where as during rainy season the water table remains at 10m from the surface. As the mining activities presently proposed are maximum 23m at the hill tops & slopes, so water logging in the quarry is not anticipated. The quarry floor will never intersect the ground water level.

During rainy season the surface run off will be allowed to flow through garland drains .The mine drainage will be channelized through small channels connecting to garland drains. The proposed dumps will be well protected by retaining wall, garland drains and settling tank to prevent wash offs of the dump. The settling tank will be cleaned regularly to clear the deposited sediments.

## 13. Mineral Processing:

(Give details of processing including sizing, sorting, generation of rejects/fines etc). The construction stone blocks excavated from the Nihalprasad Road Metal Quarry-I would require crushing. The construction stone will be broken by cracking and splitting and the excavated material will be transported to his own crusher which is located near the quarry. These small excavated boulders ranging +30 mm to 150mm will be directly fed into the crusher hopper. The sorting and sizing of 30mm material will be done by manual labourers. The + 30 mm material will be crushed through stone crusher and will be converted to required size as per the demand of construction materials/road metals. The finished products size ranges from 10-20mm, 5-10mm, 3-5mm and -3mm and which becomes 50%, 25%, 15% and 10% by volume respectively.

14. (a) No. of trees to be uprooted due to : The area is devoid of forest growth where mining operation has been proposed. So number of trees to be uprooted due to mining operation is nil.

(b) Programme of Plantation: Green belt shall be developed along the boundary of stone quarry area with the native tree species. The plantation proposal has been given to plant around 420 saplings over an area of 0.262 ha in the quarry leased area. Species likely to be planted are Chakunda, Neem etc as per the availability. Spacing between the saplings will be kept 2.5 meters only. However the year wise plantation schedule is given in the table No 6 as follows.

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Table No. 5  
YEAR WISE PLANTATION SCHEDULE

YEAR	AREA TO BE PLANTED (Hectares)	NO.OF SPECIES	LOCATION OF PLANTATION	TYPE OF SPECIES
2015-16	0.052	84	Along the quarry lease boundary	Chakunda, Neem etc.
2016-17	0.052	84	-do-	Chakunda, Neem etc.
2017-18	0.052	84	-do-	Chakunda, Neem etc.
2018-19	0.052	84	-do-	Chakunda, Neem etc.
2019-20	0.052	84	-do-	Chakunda, Neem etc.
<b>Total</b>	<b>0.262</b>	<b>420</b>	<b>-do-</b>	

15. **Manpower** : All total 28 persons will be employed in this Quarry.
- a. Supervisory: (inclusive of statutory Personnel's) : Three numbers of supervisory personnel will be employed. The details of supervisory personnel's are given as follows.

TABLE NO.6

Designation	Qualification	Nos.	Total
Manager cum Mining Engineer	2 <sup>nd</sup> class certificate of competency From DGMS/permit manager	1	3
Mining Mate	Mate/Blaster certificate of competency	1	
Office staff	---	1	

- b. **Non-Supervisory (skilled, semi-skilled & unskilled)** : Around 25 numbers of non supervisory personnel's will be employed. The details are given as follows.

Category	Post	Nos.	Total
Skilled	Drill operator	1	4
	Excavator operator	1	
	Rock Breaker operator	1	
	Tripper Driver	1	
Semi-Skilled	Drill Helper	1	5
	Excavator Helper	1	
	Rock Breaker Helper	1	
	Tripper Helper	2	
Unskilled	Laborers	14	16
	Watch man	2	
<b>Total</b>			<b>25</b>

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C. OMS : 1.3cu.m.

The details are given as follows:

Total production during plan period : 49936Cu.m  
 Average ore production /annum : 9987Cu.m  
 Working days in the year : 300 days (in an average)  
 Production per day :  $9987/300=33.29$ Cu.m or say 33  
 Output per man shift (O.M.S.) : 1.3 Cu.m

Assuming the O.M.S. as 1.3 cu.m, the man power requirement will be  $33 \text{ cu.m}/1.3 \text{ cu.m}=25.38$  or say 25.

16. **Use of Mineral:** (Specification and monthly quantity to be dispatched be furnished)

a. **For domestic use:** The construction stone deposit of Nihalprasad Road Metal Quarry-I will be recovered as construction stone which will be crushed at own crusher which is located near the quarry. After crushing, these materials will be marketed for construction material for road and building in the domestic market. Around 999 cum of finished product on monthly basis will be sold in the domestic market.

b. **For export:** No material will be exported at present.

17. **Mine Closure Plan:**

(a) Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following

i. Mined out land: During the plan period the mined out land will be 0.560ha. Besides this, the dump area is 0.222 ha, Road over (0.015 ha) and rock boulders stacking area over (0.020ha) will be degraded during plan period. Since the quarry is at the development stage and the excavation of construction stone from the quarry area has not been completely exhausted so proposal for reclamation of mined out land would not be provided at this stage. The reclamation proposal will be provided in the next plan period/ conceptual period of mining. However plantation has been suggested over an area of 0.262 ha, during plan period as a reclamation measure.

The Nihalprasad Road Metal Quarry-I comprises of 8.37 hectares under Gadia Tahasil of Dhenkanal district. The entire area is of stony waste land and devoid of any forest growth. The existing land use as well as proposed land use of the quarry lease area is given in table No.7 as below:

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Table No. 7  
LAND USE

Sl. No.	Type of land use	Area in hectares	
		At Present (Existing)	As at the end of Plan period
1	Area under excavation	3.170	0.560
2	Waste/reject Dump	--	0.222
3	Mineral storage	--	0.202
4	Road	0.286	0.153
5	Plantation	--	0.262
6	Unutilized area	4.914	6.971
<b>Total</b>		<b>8.37</b>	<b>8.37</b>

ii. Waste/reject dump

Since the dump will be active during the plan period so no reclamation and rehabilitation have been suggested. However the retaining wall around the dump will be constructed to prevent the wash off dump. Around the retaining a garland drain and settling tank will be provided to prevent the possible transportation of mine dust or fines.

(b) Financial assurance:

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. \_\_\_\_\_ per hectare)

The financial assurance will be submitted at the time of approval of mine plan. An undertaking by the Lessee is enclosed for the purpose.

9.7.15

Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal

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## 18. Certificate:

I/We the holder of Nihalprasad Road Meatal Quarry-I (type of concession) for Construction stone over 8.37 hectares of Nihalprasad under Gondia Tahasil of Dhenkanal District hereby solemnly affirm that the plans and programmes in this will be scrupulously implemented by me/ we and I/we will be strictly held responsible for any deviation thereof. I/we also hereby certify that the provisions of Mines act, 1952 and Rules and regulations made there under along with the provisions of Orissa Minor Mineral Concession Rules, 2004 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required I/ will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

AJIT SAHU

(Signature of the Concessionaire)

(AJIT SAHU)

At/P.O - Nihalprasad

PS-Nihalprasad

Dist- Dhenkanal

Odisha

9.7.15

Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal

HKS

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UNDERTAKING

I hereby undertake to submit the financial assurance as decided by the authority in form bank guarantee from any nationalized bank as and when required by the competent authority.

Place: NIHALPRASAD

Date: 18.05.15

AJIT SAHU

Full Signature of the Applicant

Full Name in Block letters:

(AJIT SAHU)

At/P.O - Nihalprasad

PS-Nihalprasad

Dist- Dhenkanal

Odisha

9.7.15  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal



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Annexure - I

221

## OFFICE OF THE TAHASILDAR GONDIA

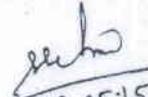
LETTER NO. 1257

DATED 13-05-2015

To

Sri Ajit Sahu,  
At-Nihalprasad, Po-Nihalprasad  
Dist- Dhenkanal

You are selected as the highest successful bidder for the Road Metal Quarry-I at Nihalprasad Khata No.1513, Plot No.2101, Area ~~4.24~~<sup>8.27</sup> hectare which is leased out for 5 years i.e. from 2015-16 to 2019-20. You are intimated to deposit EMD of Rs. ~~84800/-~~<sup>1,67,400/-</sup> against the value of 10000 M<sup>3</sup> of Road Metal as quoted by you. You are allowed to extract 10000 M<sup>3</sup> of Road Metal annually. The EMD can be deposited in shape of cash or demand draft on favour of the Competent Authority. On receipt of this intimation you have to submit the mining plan and environment Clearance and rest of the bid amount within thirty days. After submission of the said documents, the order shall be executed in your favour.

  
13-05-15

Tahasildar Gondia  
TAHASILDAR  
GONDIA

Ajit Sahu

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ଅନୁସୂଚୀ XIV-- ଫାରମ ସଂ. 511

ରସିଦ ପୁସ୍ତକ  
RECEIPT BOOK



0892619

ସଂ. \_\_\_\_\_

[ ଓଡ଼ିଶା ନିଜାଉତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(ii) ଦ୍ରଷ୍ଟବ୍ୟ ]

ପୁସ୍ତକ ସଂ. 2 ମସିହା 2015-16

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Sri Ajit Sahu Sp. Ltd. Bhubaneswar

At. P.O. P.S. Nihal prasad, Dist. Dhenkanal

କେଉଁ ବାବଦରେ Collection of Em Dronray 107.

of Saurat sources. Nihal prasad ପରିମାଣ

ନଗଦ ଆକାରରେ 8.32 x 20000 round metal quantity No I ଟ. ପ.

Adjusted  
Cash No 11/13-14  
ସାମାନ୍ୟ ଆକାରରେ Rs 1,67,400 = 2

ମୋଟ Rs 1,67,400 = 2

(ଅକ୍ଷରରେ Rupees one lakh, sixty seven thousand  
four hundred only ଟଙ୍କା ମାତ୍ର )

ତା 15 2015

Nazir  
Tahasil Office  
Gondia

OGP (FORMS) DTP--207--10,000 Bks.--24-07-2012

Land Schedule of Michalprasad Coal Metal Quarry No. 1

ଭାଗସ୍ୱତ୍ୱ ବିରାସତ... ଚାକିରୀ

ମୌଜା ନଂ... ଧାରା ନଂ... ପୂର୍ବ ନଂ... ଉତ୍ତର ନଂ... ପଶ୍ଚିମ ନଂ... ଉତ୍ତର ପୂର୍ବ

24

ଭାଗସ୍ୱତ୍ୱ ବିରାସତ

ଉତ୍ତର ପୂର୍ବ

ଭାଗସ୍ୱତ୍ୱ ବିରାସତ	ଖାତା ନଂ	ପୂର୍ବ ନଂ	ଉତ୍ତର ନଂ	ପଶ୍ଚିମ ନଂ	ଉତ୍ତର ପୂର୍ବ ନଂ	ଖାତା ନଂ	ପୂର୍ବ ନଂ	ଉତ୍ତର ନଂ	ପଶ୍ଚିମ ନଂ	ପ୍ରକାର
ଉତ୍ତର ପୂର୍ବ	୧୪୧୩	୨୧୧୧	୧୨୦୧	୧୧୧୧	-	୧୪୧୩	୨୧୧୧	୧୨୦୧	୧୧୧୧	୧୧୧୧
ଉତ୍ତର ପଶ୍ଚିମ	୧୪୧୩	୨୧୧୧	୧୨୦୧	୧୧୧୧	-	୧୪୧୩	୨୧୧୧	୧୨୦୧	୧୧୧୧	୧୧୧୧

*[Signature]*  
 20.02.15  
 Tahasildar, Gundi

*[Signature]*  
 Revenue Inspector  
 Michalprasad

2014 2015

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No. J-13012/12/2013-IA-II (I)  
Government of India  
Ministry of Environment and Forests

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110 003

Dated 24<sup>th</sup> December, 2013

OFFICE MEMORANDUM

**Subject: Guidelines for consideration of proposals for grant of environmental clearance or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Central Government and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). The EIA Notification, 2006 prescribes that Category 'B' projects, will be further categorized as category 'B1' and 'B2' (except for Township and Area Development Projects) for which the Ministry of Environment & Forests (MoEF) shall issue appropriate guidelines from time to time - provisions under '7.1 Stage(1)-Screening' of the Notification refer. The projects categorized as B1 will require EIA Report for appraisal and to undergo public consultation process (as applicable). Projects categorized as 'B2' will be appraised based on the application in Form-I accompanied with the Pre-feasibility Report and any other documents.**

The EIA Notification, 2006 mandates prior Environmental Clearance (EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Central Government and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). The EIA Notification, 2006 prescribes that Category 'B' projects, will be further categorized as category 'B1' and 'B2' (except for Township and Area Development Projects) for which the Ministry of Environment & Forests (MoEF) shall issue appropriate guidelines from time to time - provisions under '7.1 Stage(1)-Screening' of the Notification refer. The projects categorized as B1 will require EIA Report for appraisal and to undergo public consultation process (as applicable). Projects categorized as 'B2' will be appraised based on the application in Form-I accompanied with the Pre-feasibility Report and any other documents.

2. In compliance with such a requirement under the EIA Notification and to examine other issues, the MoEF had constituted vide O.M No. J-11013/12/2013-IA-II(I) dated 30.01.2013, an Expert Committee, under the Chairmanship of Director, NEERI, Nagpur. The Committee has since submitted its report. The recommendations of the Committee have been examined by MOEF and the following has been decided w.r.t. categorization of Category 'B' projects/activities into Category 'B1' & 'B2' listed in the Schedule of EIA Notification, 2006 and its amendments:

I. Mining of Minerals

Mining of minor minerals

As of now, mining projects of minor minerals with less than 50 ha of mining lease area are categorized as Category 'B' as per Notification S.O.2731(E) dated 9<sup>th</sup> September, 2013. Also vide OM No.L-11011/47/2011-IA.II(M) dated 24.06.2013, guidelines have been issued regarding categorization of mining projects of 'brick earth' and 'ordinary earth' having lease area less than 5 ha as category 'B2' subject to stipulations stated therein.

In the above backdrop, the projects of mining of minor minerals, categorized as Category 'B' are hereby categorized as 'B2' as per the following:

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- (i) 'Brick earth' / 'Ordinary earth' mining projects having lease area less than 5 ha will be considered for granting EC as per the aforesaid guidelines issued by MOEF on 24.6.2013.
- (ii) 'Brick earth' / 'Ordinary earth' mining projects with mining lease area  $\geq 5$  ha but  $< 25$  ha and all other minor mineral mining projects with mining lease area  $< 25$  ha, except for river sand mining projects will be appraised as Category 'B2' projects. These projects will be appraised based on following documents:
- Form -1 as per Appendix-I under EIA Notification, 2006
  - Pre-feasibility report of the project
  - Mining plan approved by the authorized agency of the concerned State Government

Provided, in case the mining lease area is likely to result into a cluster situation, i.e., if the periphery of one lease area is less than 500 m from the periphery of another lease area and the total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

- (iii) No river sand mining project, with mine lease area less than 5 ha, may be considered for granting EC: The river sand mining projects with mining lease area  $\geq 5$  ha but  $< 25$  ha will be categorized as 'B2'. In addition to the requirement of documents, as brought out above under sub-para (ii) above for appraisal, such projects will be considered subject to the following stipulations:
- The mining activity shall be done manually.
  - The depth of mining shall be restricted to 3m/water level, whichever is less.
  - For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis to the satisfaction of SEAC/SEIAA, taking into account the structural parameters, locational aspects, flow rate, etc., and no mining shall be carried out in the safety zone so worked out.
  - No in stream mining shall be allowed
  - The mining plan approved by the authorized agency of the State Government shall inter-alia include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. In case of transportation by road, the transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions.
  - EC will be valid for mine lease period subject to a ceiling of 5 years.

Provided, in case the mining lease area is likely to result into a cluster situation i.e. if the periphery of one lease area is less than 1 km from the periphery of another lease area and total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

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## II. Other projects or activities

The guidelines for categorizing some of the other category of projects or activities into 'B1' or 'B2' out of the category 'B' projects listed in schedule to EIA Notification, 2006, as amended from time to time, are as follows. These projects will be appraised based on Form-1 as per Appendix-I under EIA Notification, 2006, as amended and pre-feasibility report of the project.

S. N. of Schedule	Activities	Category B2	Category B1
1 (d)	Thermal Power Plants	Thermal power plants based on coal/lignite/naphtha and gas of capacity $\leq 5$ MW.	Thermal power plants based on coal/lignite/ naphtha and gas of capacity $> 5$ MW and $< 500$ MW.
2 (b)	Mineral Beneficiation	The mineral beneficiation activity listed in the Schedule as Category 'B', with throughput $\leq 20,000$ TPA, involving only physical beneficiation.	All other mineral beneficiation activity falling in the Schedule as Category 'B'.
3 (a)	Metallurgical Industries (ferrous & non-ferrous)	All non toxic secondary metallurgical processing industries involving operation of furnaces only, such as induction and electric arc furnaces, submerged arc furnaces, and cupola with capacity $> 30,000$ TPA but $< 60,000$ TPA provided that such projects are located within the notified Industrial Estates.	All other non toxic secondary metallurgical processing industries falling in the Schedule as Category 'B'.
3 (b)	Cement Plants	All stand-alone grinding units listed in the Schedule as Category 'B' subject to the condition that transportation of raw material and finished products shall be primarily through Railways.	All stand-alone grinding units listed in the Schedule as Category 'B' where the transportation of raw material and finished products is not primarily through Railways.
4 (d)	Chlor Alkali Industry	All Chlor Alkali plants with production capacity $< 300$ TPD (located within notified industrial area) listed in the Schedule as Category 'B'.	All Chlor Alkali plants with production capacity $< 300$ TPD (located outside notified industrial area) listed in the Schedule as Category 'B'.
4 (f)	Leather/Skin/Hide Processing Industry	All new or expansion projects of leather production without tanning, located within a notified industrial area/estate, listed in the Schedule as Category 'B'.	All others projects listed in the Schedule as Category 'B'.

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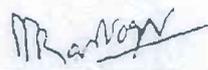
5 (a)	Chemical Fertilizers	Single Super Phosphate (SSP) plants involving only the activity of granulation of SSP powder.	All other Single Super Phosphate (SSP) plants listed in the Schedule as Category 'B'.
5 (d)	Manmade Fibres Manufacturing	All manmade fibre manufacturing units producing fibres from granules or chips.	All other manmade fibre manufacturing units listed in the Schedule as Category 'B'
7 (g)	Aerial Ropeways	All Aerial Ropeway projects, listed in the Schedule as Category 'B', should be categorized as Category B2.	

\* transportation by railways should not be less than 90% of the traffic (inward and outward put together)

3. The guidelines for categorization of Category 'B' projects/activities into Category 'B1' & 'B2' are applicable only to those projects/activities mentioned above. All the other Category 'B' projects/activities listed under the Schedule of EIA Notification, 2006 and its amendments shall be considered as Category 'B1' projects and appraised as per the procedure prescribed in the EIA Notification.

4. The information filled in Form-1 by the project proponent inter-alia relates to land, water and energy requirement, use of hazardous substances, disposal of hazardous waste, emissions from combustion of fossil fuels, emissions from production process, handling and disposal of hazardous waste, etc. In case the concerned SEAC, based on the information provided by the project proponent in Form-1, comes to the conclusion that a project though falling in Category 'B2' as per these guidelines needs to be appraised as 'B1' Category project, it will accordingly be appraised as 'B1' category project notwithstanding the provisions under these guidelines.

This issues with the approval of the Competent Authority.

  
(Dr. P.B. Rastogi)  
Director  
Telefax : 24342436

To,

1. All the Officers of I.A Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons/Member Secretaries of all the SPCBs/UTPCCs

Copy to:

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to ADG (F)
4. PPS to ADG (WL)
5. PPS to JS (AT)
6. PPS to IG (FC)
7. Website, MoEF
8. Guard File

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Annexure - Y

GOVERNMENT OF ORISSA  
ORISSA MOTOR VEHICLE DEPARTMENT  
REGIONAL TRANSPORT OFFICE, <RTO NAME>  
CHANDIKHOLE

DAO 1781063 DRIVING LICENCE PARTICULARS

Driving Licence No: OR-0420090099501 Date of Issue: 30/04/2009

Name of the licence holder: AJIT SAHU

Son/Wife/Daughter of: GOKULANANDA SAHU

Address: Permanent : AT/PO-NIHALPRASAD PS-GANDIA, DT-DHENKANAL  
A/PR-CKL, JAJPUR -0

Temporary XXXXXXXXX Valid NLV Up To 29-03-2029

Date of Birth: 21/05/1988

Blood Group: O+ Rh factor

Authorisation to drive the following vehicle class throughout India

Class of vehicle	Issued on	By
IMV	30/04/2009	imv-IMV
TRANS	29/02/2012	imv-IMV

Testing Authority

Authorisation to drive transport vehicle

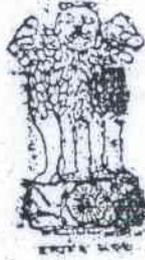
Number ..... Date 28-02-2015  
Authorisation to drive transport Vehicle with effect from ..... To .....

Badge Number .....  
Testing Authority

OR-0420120000072  
Issuing Authority  
Licensing Authority  
Name and Designation of LIC Issuing Authority  
Chandikhole, Odisha

Please Note: This Document is NOT VALID unless accompanied with a valid SMART CARD Driving Licence

Ajit Sahu



# CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON TO PREPARE MINING PLANS

(Under Rule 22C of Mineral Concession Rules, 1960)

Shri Hemant Kumar Sahoo resident

of 301-B, Kharvela Nagar, Bhubaneswar-1, son

of Shri Bauribandhu Sahoo, having given satisfactory evidence of his qualifications and experience is hereby granted recognition under Rule 22C of the Mineral Concession Rules, 1960 as a Qualified Person to prepare Mining Plans.

His registration number is

RQP/CAL/257/97/A

This recognition is valid for a period of two years

ending 17th Feb'1999.

*ABV*  
Regional Controller of Mines  
Indian Bureau of Mines

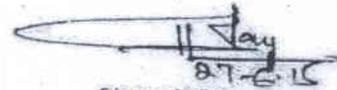
Place: Calcutta.

Date: 18th Feb'1997.

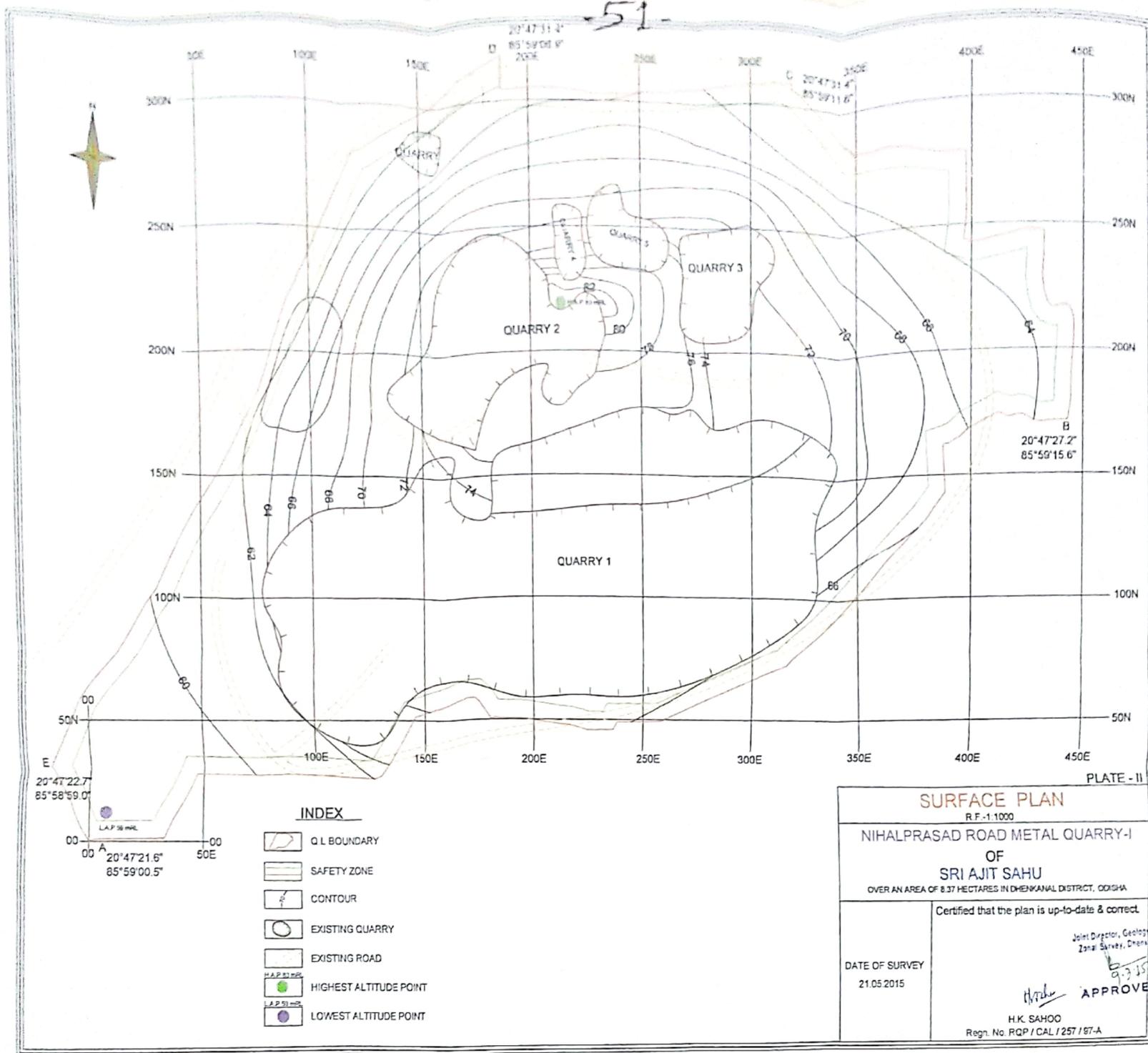
-49-

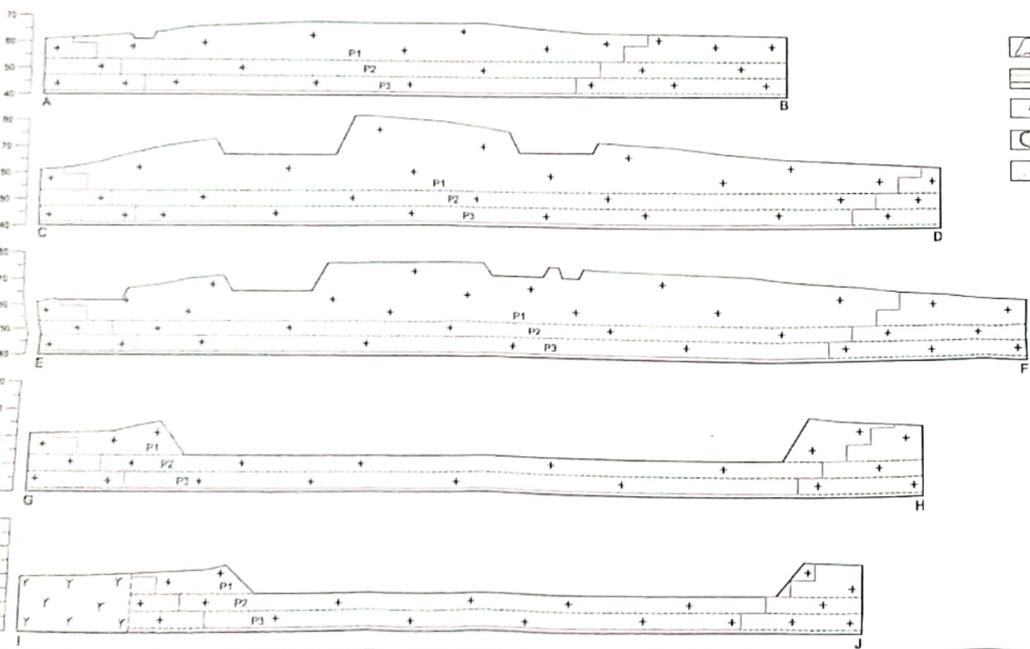
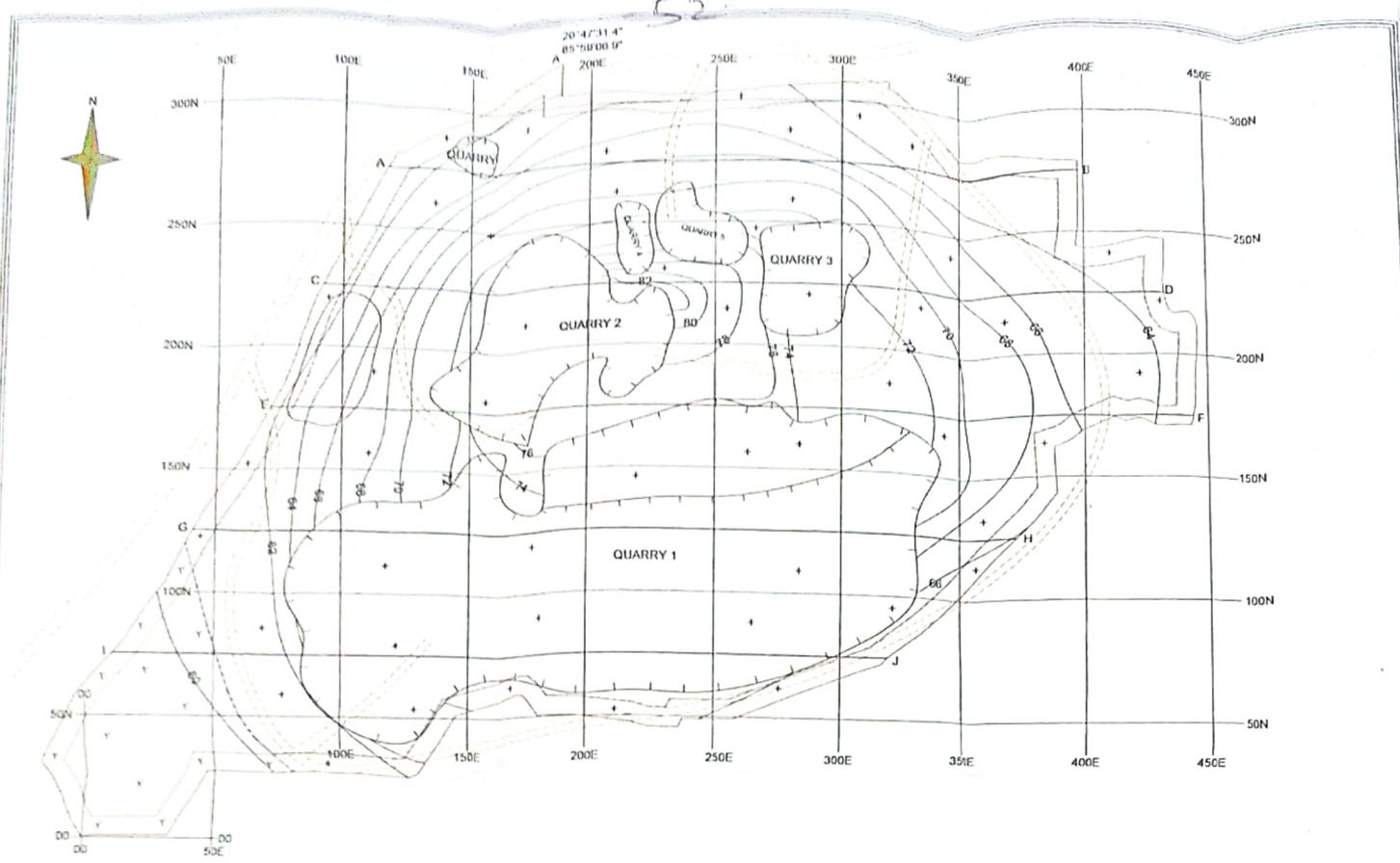
This is to intimate that the area proposed to be granted for quarry lease in favour of Nihalpur road for mining of road metal / sand over an area of 20.93 Ac. or 1 Ha in village Nihalpur Tahasil Gondia district Dhenkanal Odisha has been demarcated on field by the Revenue Inspector Nihalpur of Gondia Tahasil with the help of existing revenue village sheets of the adjoining area.

Date: 23-06-2015Place: Nihalpur

  
Signature







**INDEX**

- |  |                 |  |                    |
|--|-----------------|--|--------------------|
|  | Q L BOUNDARY    |  | LITHO CONTACT      |
|  | SAFETY ZONE     |  | SOIL & ALLUVIUM    |
|  | CONTOUR         |  | CHARNCKITE         |
|  | EXISTING QUARRY |  | ULTIMATE PIT LIMIT |
|  | EXISTING ROAD   |  | PROVED LIMIT       |
|  |                 |  | PROBABLE LIMIT     |
|  |                 |  | POSSIBLE LIMIT     |

PLATE - III

**GEOLOGICAL PLAN & SECTIONS**  
 R.F. - 1/1000  
**NIHALPRASAD ROAD METAL QUARRY-I**  
 OF  
**SRI AJIT SAHU**  
 OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA.

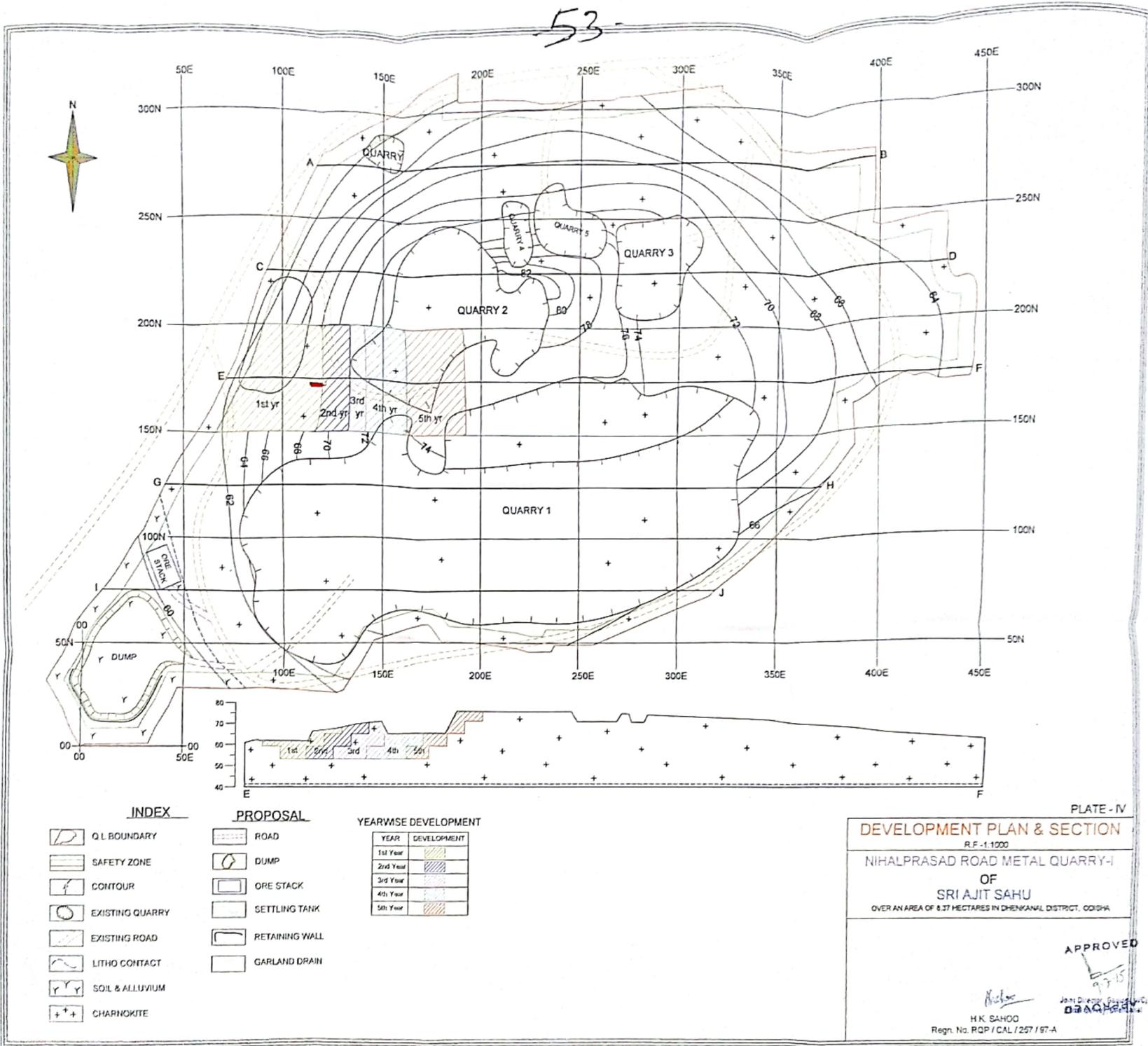
Certified that the plan is up-to-date & correct.

DATE OF SURVEY  
21.05.2015

**H.K. SAHOO**  
 Regn. No ROP / CAL / 25 / 197-A

**APPROVED**  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

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**INDEX**

- Q.L. BOUNDARY
- SAFETY ZONE
- CONTOUR
- EXISTING QUARRY
- EXISTING ROAD
- LITHO CONTACT
- SOIL & ALLUVIUM
- CHARNOKITE

**PROPOSAL**

- ROAD
- DUMP
- ORE STACK
- SETTLING TANK
- RETAINING WALL
- GARLAND DRAIN

**YEARWISE DEVELOPMENT**

YEAR	DEVELOPMENT
1st Year	
2nd Year	
3rd Year	
4th Year	
5th Year	

**DEVELOPMENT PLAN & SECTION**  
R.F.-1:1000

NIHALPRASAD ROAD METAL QUARRY-I  
OF  
SRI AJIT SAHU  
OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

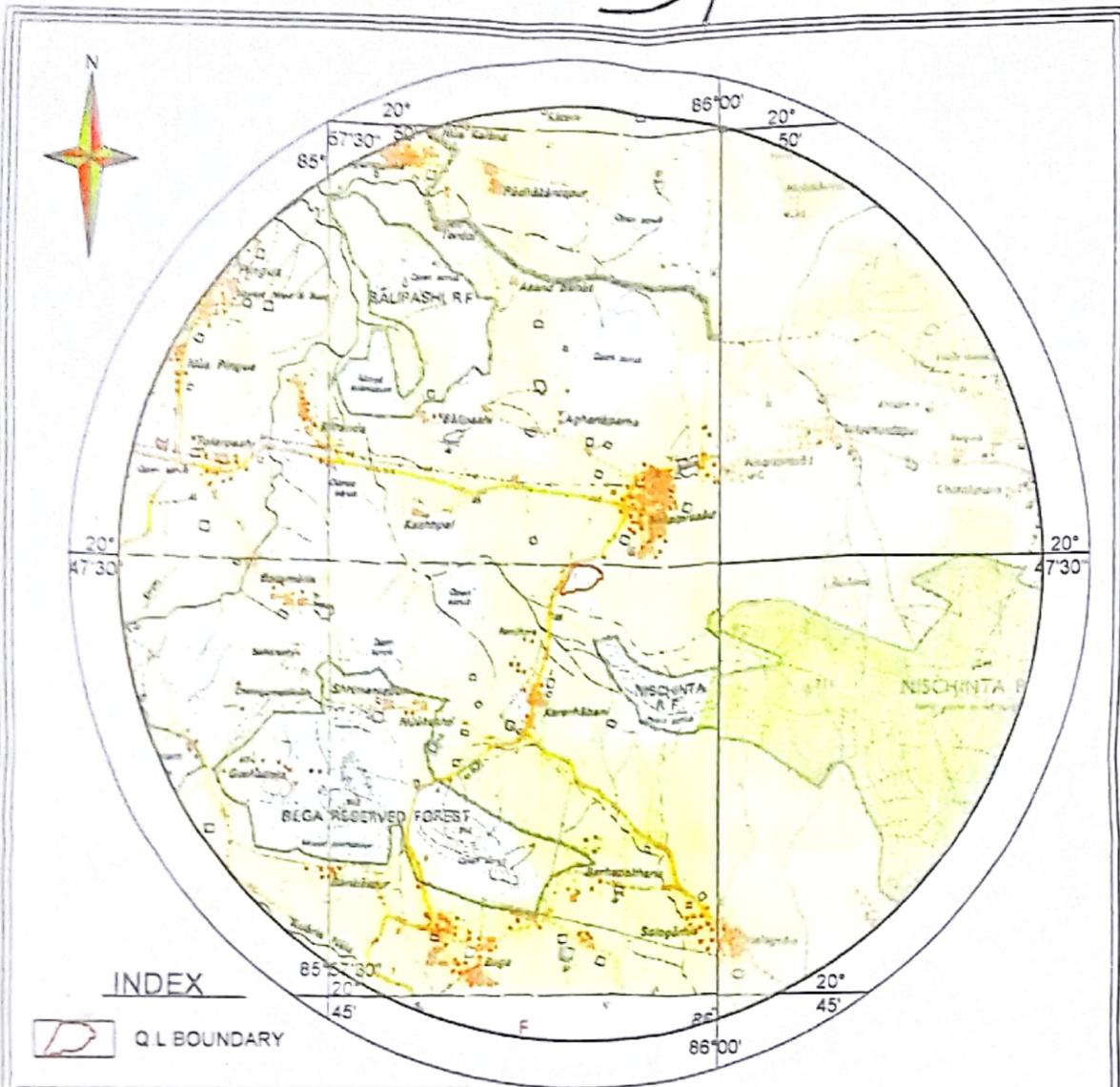
PLATE - IV

APPROVED

*H.K. Sahoo*  
H.K. SAHOO  
Regn. No. PQP/CAL/257/97-A

Joint Director (Geology),  
ODISHA

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Q.L. BOUNDARY

Traverse (highest with top, with bridge, with electric line)	
Peak, isolated according to contour	
Peak, double summits according to contour	
Intersecting road, Contour, Peak, road with pass, Road path	
Stream, side bank in bed, channel, Cut	
Large masses of boulders, boulder field	
Shrub, dry with water channel, wet wood & stock, Tree, tree	
Submerged rocks, Shrub, Swamp, Reed	
Wells, fruit, wood, Tube well, Spring, Tank, perennial, dry	
Projections, road to top, low, level ground	
Projections, forest, grass, shrubs, slope with electric wire, cables	
Projections, other groups, steep slope with electric wire, etc.	
Cliff, low or terraced, low, cutting with fence	
Cliff, high, with cultivation, rocky, grass, etc.	
Small features (like, drainage, communication, etc.)	
Trains or village, irrigation, borewell, Post	
High, permanent, temporary, Tower, Antenna	
Temple, Chhatra, Churni, Mosque, Light, Tank, Stairs	
Lighthouse, Light, Beacon, Signal, Aeronaut	
Well, Windmill, Clock, Stone	
Palace, building, other, Platform, Larder, Station, Other, well	
Forest, cultivated, artificial, Burial, site	
Boundary, international	
State, Government, administrative	
District, sub-division, local, or State level	
Boundary, village, school, village, station	
Height, triangulation, station, point, approximate	
Contour, general, ordinary, road	
Four, office, Telegraph, office, Government, etc.	
Post, house, or institution, telephone, Central, House, Police, station	
Cemetery, ground, Public, reserved, plot, etc.	
Trained, station, administrative, locality, or road	
Station, Dispensary, Veterinary, hospital	
Airplane, station, Tower, etc.	

Ref. Toposheet no. - 73H/13 & 73L/1

PLATE - V

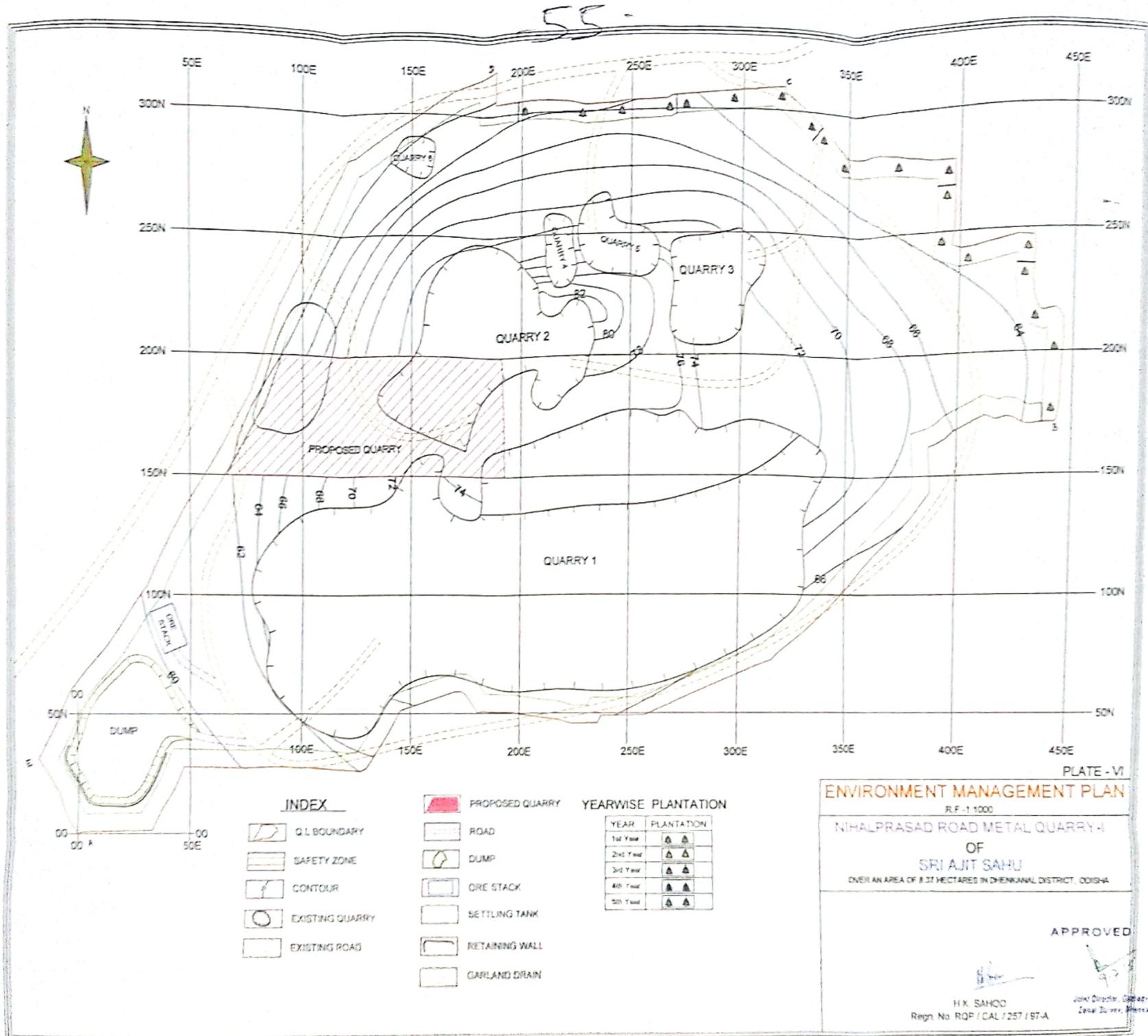
**LOCATION PLAN**

Scale-1:50,000

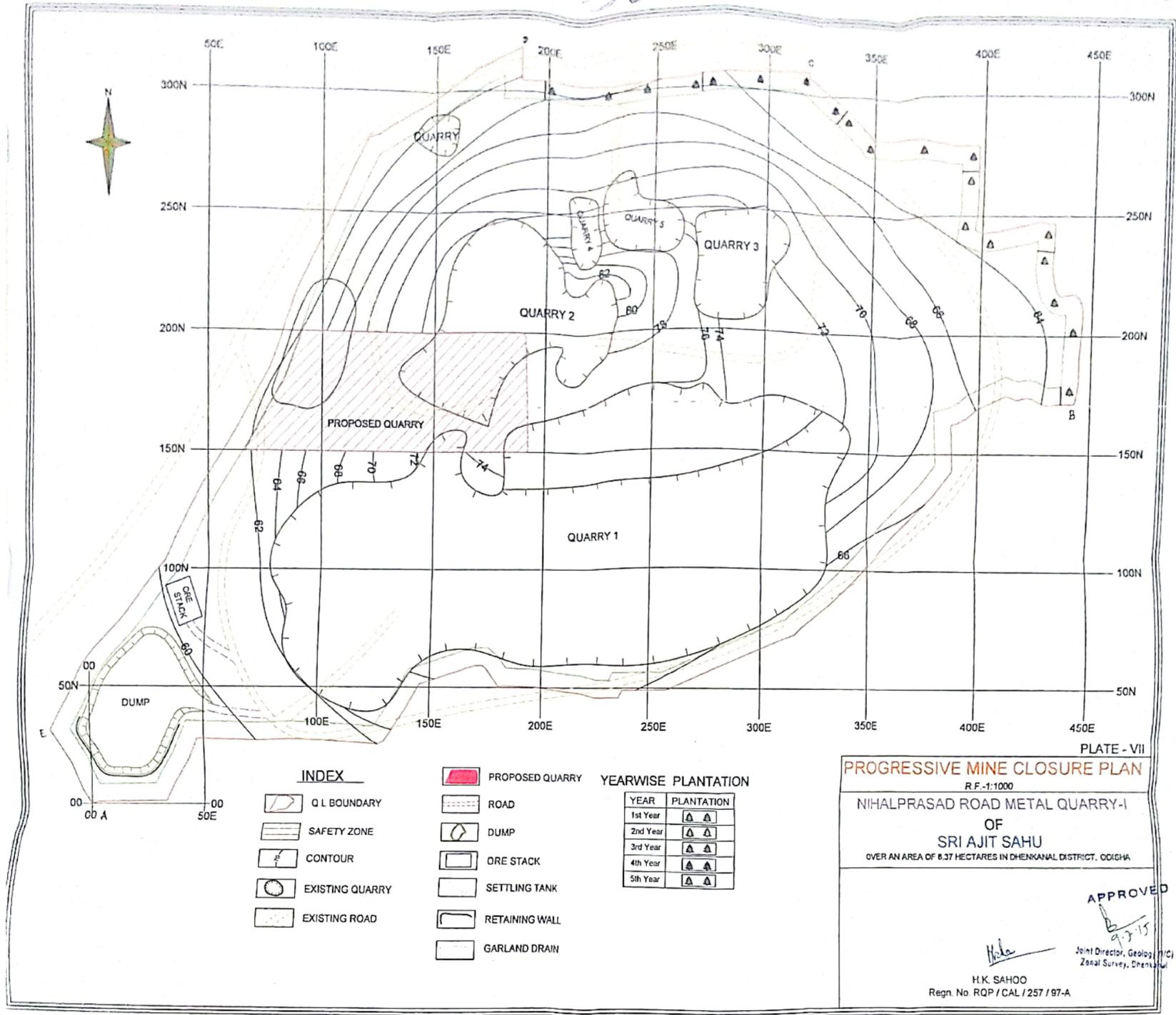
**NIHALPRASAD ROAD METAL QUARRY-I**  
**OF**  
**SRI AJIT SAHU**  
**APPROVED**  
 OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

**H.K. SAHOO**  
 Regn. No. RQP / CAL / 257 / 97-A

Joint Director, Geology (M.C.)  
 Zonal Survey, Dhenkanal



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  - ROAD
  - DUMP
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  - RETAINING WALL
  - GARLAND DRAIN

**YEARWISE PLANTATION**

YEAR	PLANTATION
1st Year	
2nd Year	
3rd Year	
4th Year	
5th Year	

**PROGRESSIVE MINE CLOSURE PLAN**  
 R.F.-1:1000  
**NIHALPRASAD ROAD METAL QUARRY-I**  
**OF**  
**SRI AJIT SAHU**  
 OVER AN AREA OF 6.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

**APPROVED**  
  
 H.K. SAHOO  
 Regn. No. RQP / CAL / 257 / 97-A  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

PLATE - VII

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# FORM - ZB

(Under Rule 27-A(7) of OMMC (Amendment) Rules, 2014)

## MODIFICATION OF APPROVED MINING PLAN

*of*

### NIHALPRASAD ROAD METAL QUARRY NO.- I

Over an area of 20.68 acres or 8.37 hectares in  
Village Nihalprasad Tahasil Gondia of Dhenkanal District,  
Odisha

(PLAN PERIOD-2016-17 to 2019-2020)

*For & on behalf of*

**SRI AJIT SAHU**  
S/o Late Gokulananda Sahu  
At /Po- Nihalprasad, PS-Gondia  
Dist : Dhenkanal, Odisha

*Prepared by*

**Mr. H. K. SAHOO**  
RQP/OD/016/2015

**GEOMAC SOLUTIONS PVT. LTD.**

S-26, BDA Market Complex,  
Nilakantha Nagar, Nayapalli,  
Bhubaneswar-751012  
Phone : 0674-2564091  
E-mail : geomacspl@gmail.com

*31.8.16*

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*H. K Sahoo*

**H. K Sahoo**  
RQP/OD/016/2015

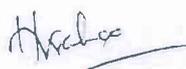
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Date \_\_\_\_\_

### CERTIFICATE FROM THE RQP

Certified that **Mining Plan** in respect of **Nihalprasad Road Metal Quarry-I** over an area of **8.37 hectares** in village **Nihalprasad of Gondia Tahasil of Dhenkanal, Odisha** of **Sri Ajit Sahu** is prepared basing on various aspects such as quarrying under OMMC (Ammendment) Rules, 2014 and wherever specific permissions are required the **Stone Quarry Lessee/ Applicant** will approach the concerned statutory authorities.

Certified that the information furnished in this **Mining Plan** is correct to the best of my knowledge.

  
(H.K.Sahoo)

Regn. No RQP/OD/016/2015

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CONSENT LETTER

The modification of Mining Plan in respect of Nihalprasad Road Metal Quarry-I over an area of 8.37 ha. in the village Nihalprasad, district Dhenkanal, State Odisha has been prepared by Mr. H. K. Sahoo , Regd. No. RQP/OD/016/2015 as per Form -ZB prescribed under OMMC (Amendment) Rules, 2014. I request the concerned authorities of Directorate of Mines/ Directorate of Geology, Odisha to make further correspondence regarding modification of the Mining Plan with the said recognized person on the following address:

Mr. H. K. Sahoo  
RQP/OD/016/2015  
S-26, BDA, Market Complex  
Nilakantha Nagar, Nayapalli.  
Bhubaneswar-751012  
Ph: 0674-2564090  
[Mail.id-geomacspl@gmail.com](mailto:Mail.id-geomacspl@gmail.com)

I hereby undertake that all the modifications so made in the Mining Plan by the recognized person be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Place: 7

Date: 22.8.2016

SRI SAHU

Full Signature of the Applicant

Full Name in Block letters  
(SRI AJIT SAHU)

At/P.O- Nihalprasad

PS- Nihalprasad

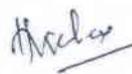
Dist- Dhenkanal

(Odisha)

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## LIST OF PLATES

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H. K Sahoo  
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*H. K Sahoo*  
H. K Sahoo  
RQP/OD/016/2015

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## INTRODUCTION

Applications were invited to grant of quarry lease of Nihalprasad Road Metal quarry -I over an area of 8.37 hectares in the village Nihalprasad under Gondia Tahasil of Dhenkanal district in accordance with the provisions of the OMMC(Amendment) Rules, 2014. Sri Ajit Sahu, resident of village- Nihalprasad, P.O- Nihalprasad, Dist- Dhenkanal Odisha has been declared as successful bidder for Nihalprasad Road Metal Quarry-I and the Tahasildar, Gondia has intimated the successful bidder to deposit EMD amount of Rs.1,67,400/- for the period of 2015-16 to 2019-20 and to submit the mining plan vide letter no. 1251 dated 13.05.15. The copy of the letter is enclosed as **Annexure-I**.

The mining plan is prepared in conformity to Rule 27(3) of OMMC Rules, 2004 and OMMC Rules (Amendment) 2014. The Lessee has deposited the quarry lease amount i.e. 1,67,400/-(Rupees one lakh sixtyseven thousand four hundred only) for the sairat misc. vide receipt no-0892619 dated 01.05.2014. The copy of the Money receipt is enclosed as **Annexure-II**.

The Nihalprasad Road Metal quarry-I over an area of 8.37 ha is situated on Khata no- 1513, Plot No- 2101 , Kisam Parbata of village Nihalprasad, PS/Tahasil- Gondia, Dist- Dhenkanal. The copy of land schedule is enclosed as **Annexure-III**. The area is featured in the Survey of India Toposheet No. 74H/13 and bounded between the latitudes of 20° 47' 21.6" N to 20° 47' 31.9" N and longitudes of 85° 58' 59" E to 85° 59' 15.6" E. The long term quarry lease area comprises of 8.37 ha of revenue land. Geologically, the long term quarry lease area falls in the coastal tract of Odisha. The construction stone deposit near Nihalprasad belongs to Eastern Ghats Mobile Belt overlain by Cenozoic sediments. The construction stone occurrence in the quarry is amenable to be recovered as construction stone and has got high demand as building materials/road metal. The color, texture and mineralogical composition of the deposit enable it to be excavated and used as building construction material. These stone cannot be used as decorative stones.

As per the guidelines of MoEF, GOI, vide letter no. J-13012/12/2013-IA-II (I) of dated 24.12.2013, the form-I, pre-feasibility report and mining plan is required to obtain the environmental clearance. The copy of the said letter is appended as **Annexure-IV**.

The mining plan has been prepared by Sri H.K.Sahoo , RQP/CAL/257/ 97-A and the same has been approved by the the Joint Director Geology, Dhenkanal on 09.07.2015. The copy of the approval letter is enclosed as **Annexure-V**. The applicant intend to modify the approved mining plan under rule 27A(7) OMMC( Ammendment)Rules 2014, in the interest of Safe and

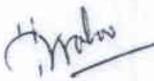
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scientific mining also for the protection of environment. In this regard the applicant has requested to Competent Authority to allow him for modification of approved mining plan. The same has been allowed by the Competent Authority vide letter no.2944 of dated 23.07.2016 and the copy of the same is enclosed as Annexure-VI. The present modification of approved mining plan has been prepared by Sri H.K.Sahoo RQP/OD/016/2015 , Under Rule 27 A(7) and the same is submitted to Joint Director of Geology, Dhenkanal for his approval.

The mining operation of Nihalprasad Road Metal quarry-I has been done earlier and as a result of which eleven quarries have been developed. The pattern of the deposits, its physical, structural disposition and topography of the area and hydrological conditions are some of the factors that favor the semi-mechanized open cast method of mining. In this deposit, the mining is done by opencast semi-mechanized method. Earlier the mining operation was carried out by opencast semi mechanized method for winning the stones. A similar method of workings in this deposit is also proposed for this mining plan.

The proposed rate of production has been worked out at 43031 cu.m per annum depending upon the present market demand of the construction stone. However, the rate of production may be increased or decreased in future depending on the market demand .The total geological reserve has been estimated around 1544335 cu.m. The mineable reserve of stone has been estimated about 1176176 cu.m and considering the present proposed production target at a rate of 43031cu.m per annum, the expected life of the mine would be around 27 years including this mining plan period. The life of the mine may be increased or decreased in future depending on the rate of production, exploration and confirmation of continuity of the rock formation further depth-ward.

Looking into the potential mineable resources of Nihalprasad Road Metal quarry-I, the main objectives are to develop this mineable property scientifically and systematically for the commercial benefit of indigenous industries and secondly for increase of state exchequer by paying the royalties to the State Government, Odisha and thirdly to boost up the socio-economic status of the poor inhabitants of this area by producing employment opportunity to earn more and live a better life.

  
H. K Sahoo  
RQP/OD/016/2015

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**FORM-ZB**

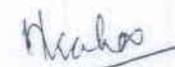
(See Rule 27-A (3) of the Odisha Minor Mineral Concession (Amendment) Rules, 2014)

**MINING PLAN FOR WINNING OF CONSTRUCTION STONE (RIVER SAND/LATERITE SLABS/MORRUM/ORDINARY CLAY/ ROADMETAL etc.) FROM NIHALPRASAD ROAD METAL QUARRY-I UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT.**

(Category: B2)

1. Name & Address of the Lessee : Sri Ajit Sahu  
At/PO – Nihalprasad  
Dist- Dhenkanal,  
State- Odisha
2. Particulars of the area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with counters at 2 m interval) : Name of the Quarry-  
Nihalprasad Road Metal Quarry-I  
Area –8.37 hectares  
Latitude of 20° 47' 21.6" N to 20° 47' 31.9" N  
Longitude of 85° 58' 59" E to 85° 59' 15.6" E  
Location Map- Ref. Plate no- V,  
Surface Plan - Ref. Plate no- II
3. Status of the Lessee : Private individual  
(Private individual/ Private Company/  
Public sector Undertaking/ Joint sector  
Under taking/ others)
4. Period of Concession : 2016-17 to 2019-20
5. Mineral intended to be won : Construction Stone (Charnokite)
6. Name, Address & Regn. No. : H. K. Sahoo,  
Of RQP preparing the mining plan with  
Validity of Recognition : S-26, BDA Market Complex,  
Nilakantha Nagar,  
Nayapalli, Bhubaneswar,  
Phone: 0674-2564090  
Registration No : RQP/OD/016/2015  
Date of Grant : 23.09.2015  
Valid Up to : 22.09.2025
7. Order No. & date of Competent Authority granting the Concession : No 1251 dt.13/05/2015  
(Copy of the Order to be attached) : Copy attached as Annexure-I
8. If, forest area, whether forest clearance : The Quarry lease area comprises of  
Obtained: (attach copy of forest revenue land, so no forest clearance is  
clearance): required.
9. Reserve :  
(Estimation to be based on the exploration,  
If any, carried out in the area or on local  
Parameters)

  
 Joint Director, Geology (I/C)  
 Zonal Survey, Dhenkanal

  
**H. K Sahoo**  
 RQP/OD/016/2015

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Geologically, the auction area falls in the Eastern Ghats Mobile Belt (EGMB). In Odisha sector of EGMB the granulite terrain extends from almost the southern tip with a fairly consistent NE-SW trend up to Gandhamardan hills of Balangir district and gradually takes a WNW- ESE trend and passes through Riamal to Rengali and then following the Brahmani river lineament it is exposed upto Chandikhol region and a few kilometers east of it before it gets concealed under alluvial cover. The Eastern Ghats are represented by Khondalite suite of gneisses, basic granulites, granite gneisses and their migmatized variants of Archaean age, which have been permeated by quartz veins and quartzo-feldspathic neosomes. The EGMB comprises the Khondalite Group, charno-enderbite suite of rocks, mafic granulites, migmatitic granitic gneisses / leptynites / granitoids, alkaline and massif-type anorthosite complexes. Eastern Ghats Supergroup comprising metasediments, charnockite and its variants and migmatitic granitoids. All the above mentioned litho-types have undergone and are products of intense polyphase deformation and granulite facies during metamorphism during Proterozoic (Bose, 1979; Nanda and Pati, 1989; Ramakrishnan *et al.* 1998; Gupta, 2004). Magmatic bodies intrusive into EGMB include massif type. The age of the most of the litho assemblages have been fairly well established as Mid- to Late Proterozoic, protoliths of some of the meta-sediments and some charno-enderbite should be Late- Archaean (Grew and Manton, 1986; Paul *et al.* 1990 and Sarkar and Paul, 1998). Relict patchy charnockite occurs at many places but texturally similar charnockite and granitoids occur with diffused margins and mutually gradational contact. Kar (2001) reported xenolithic patchy charnockite within leptynite from Jenapur area in the north eastern sector of EGMB.

**Stratigraphic sequence of Eastern Ghats Super Group:-**

	Granitic rock	Laterite
		Porphyroblastic garnetiferous, Granite gneiss and granodioritic gneiss & migmatite
<b>Eastern Ghats</b>		
<b>Super Group</b>	Charnokite Suite	Hypersthene bearing granitic & granulite gneiss
	Khondalite Suite	Garnetiferous boitite- Sillimanite graphite schist with varying

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Joint Director, Geology (MCI)  
2nd Floor, Block-1, 1st Floor

H. K. Sahoo  
HQP/CD/016/2015

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proportions of mineral  
constituents, garnetiferous quartzite  
& quartzo felspathic rock &  
quartz manganese ore hosting  
manganese ore & calc granulite.

The stone deposit near Nihalprasad Road Metal Quarry-I is a part of Eastern Ghats Mobile Belt (EGMB) and constitutes a major Precambrian Mobile Belt of the Peninsular India. The area falls on the edge of the western margin of Eastern Ghats Mobile Belt. The basement consists of entirely hard rock followed towards the top by extrusive granite formation of the same group sequence of litho-units encountered in the auction hold area is as follows:

Top soil

Charnokite

The reserve has been estimated for construction stone by cross sectional area method basing on the local parameters. There is one existing quarry and this quarry has been depicted in the Geological plan (Ref. Plate no -III).

The reserve has been estimated by considering the following parameters.

- i) The proved limit has been taken based on maximum depth of existing quarries i.e. at 53mRL. The probable limit has been taken 6 Cu.ms below the proved limit i.e. at 47mRL. The possible limit has been taken 6 Cu.ms below the probable limit i.e. at 41mRL.
- ii) All total 5 numbers of geological sections such as AB,CD,EF,GH & IJ have been drawn from boundary to boundary. (Ref.Plate. III).
- iii) The weathered and other intercalated layers of the foreign particles in the granite body, has been considered as overall waste to be generated and a recovery factor has been assessed to arrive at the recoverable geological reserves.
- iv) The length of influence, recovery factor is established as per the actual field practice as follows.

<u>Parameters</u>	<u>Quarry stone</u>
Length of influence: -	54,50,50,50,50(for geological reserve) 46,50,50,50,46(for mineable reserve)
Recovery factor: -	85%

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Joint Director, Geology (M/C)  
Zonal Survey, Dhankanal

H.K.Sahoo

H. K Sahoo  
RQP/OD/016/2015

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v) Out of total ore volume of construction stone i.e. 85% of the ore is assumed to be marketable as construction stone and balance 15% of is assumed to be intercalated wastes.

vi) The already mined out material for the year 2015-16 has been excluded from the geological and mineable resource as shown in the previous approved mining plan and the resource for the remain period (2016-17 to 2019-20) has been assessed

Based on the above consideration & chosen local parameter, the reserve has been calculated for construction stone zone by cross sectional area method by multiplying cross sectional area with length of influence to attain the volume and there by multiplying recovery factor to attain the different category of geological reserves. Mineable reserve has been calculated in the same manner after allowing ore locked up under 7.5 meters of the boundary. The reserve is placed under proved, probable and possible category. The geological reserve and mineable reserve of quarry stone calculated under various categories are given in table no.1 & 2 respectively as follows:

Table: 1  
CATEGORY WISE GEOLOGICAL RESERVE OF CONSTRUCTION STONE

Category	Section considered	Cross sectional area in sq.Cu.m	Length of influence in m	Volume of ore in cum	Recovery Factor (85%)	Reserve in cum	Total Reserve in cum
Proved	AB	3249	54	175446	0.85	149129	720795
	CD	5523	50	276150	0.85	234727	
	EF	6105	50	325250	0.85	259462	
	GH	1167	50	58350	0.85	49597	
	IJ	656	50	32800	0.85	27880	
Probable	AB	1684	54	90936	0.85	77296	411770
	CD	2040	50	102000	0.85	86700	
	EF	2234	50	111700	0.85	94945	
	GH	1989	50	99450	0.85	84532	
	IJ	1607	50	80350	0.85	68297	
Possible	AB	1684	54	90936	0.85	77296	411770
	CD	2040	50	102000	0.85	86700	
	EF	2234	50	111700	0.85	94945	
	GH	1989	50	99450	0.85	84532	
	IJ	1607	50	80350	0.85	68297	
TOTAL							1544335

Total Geological reserve of stone = 1544335 cu.m.

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**Table-2**  
**CATEGORY WISE MINEABLE RESERVE OF CONSTRUCTION STONE**

Category	Section considered	Cross sectional area in sq. Cu.m	Length of influence in m	Volume of ore in cum	Recovery Factor (85%)	Reserve in cum	Total Reserve in cum
Proved	AB	2149	46	116046	0.85	98639	595178
	CD	5274	50	263700	0.85	224145	
	EF	5376	50	268800	0.85	228480	
	GH	746	50	37300	0.85	31705	
	IJ	342	42	14364	0.85	12209	
Probable	AB	1095	46	50370	0.85	42814	301423
	CD	1728	50	86400	0.85	73440	
	EF	1672	50	83600	0.85	71060	
	GH	1603	50	80150	0.85	68127	
	IJ	1288	42	54096	0.85	45982	
Possible	AB	987	46	45402	0.85	38592	279575
	CD	1620	50	81000	0.85	68850	
	EF	1564	50	78200	0.85	66470	
	GH	1495	50	74750	0.85	63537	
	IJ	1180	42	49560	0.85	42126	
TOTAL							1176176

Total Mineable reserve of stone = 1176176 cu.m.

10. Mining:

- a. Whether manual or semi-mechanized : or mechanized : The mining will be done by semi-mechanized opencast mining method.
- b. If semi-mechanized or mechanized, : number, type and capacity of machines to be used: In this deposit, the mining is done by opencast semi mechanized method with deployment of machines like jack hammer, drill compressor, proclaim, rock breaker, excavator and trucks.  
The details of machines with their capacity are given as below.

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Name	Capacity	Quantity
Driller	4" diameter	1
Compressor	450cfm	1
Rock Breaker	220T	1
Excavator	210T	1
Tipper	10 MT	3
Water carrier	2000 liters	1
Safety equipments such as Helmets, safety shoes, Goggles, & Hand gloves	---	As required

- c. **Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosive consumed** : Yes. Drilling and blasting will be carried out as and when required. In a month around 1097 number of drill hole will be made. On monthly basis around 439 Kg of explosives will be consumed.
- d. **Benching pattern (Height x Width)** : The height of the benches will be kept at 6m, whereas the width of the benches will vary depending upon the occurrence of the construction stone body but proposed and so designed to be not less than 6m. Overall quarry slope angle will be less than 45° with the horizontal.
- e. **Face lay out ( attach development plan):** The development for the ensuing four years period (2016-17 to 2019-20) has been proposed in the quarry which is located in the western part of the quarry lease area. Section lines have been drawn to reflect the five year production. The composite year wise development plan and sections are provided on a scale 1:1000 in plate No. IV. The year wise production planning is projected with a proposed production target of 43031Cu.m /annum. The overall progress in mining will be in west to east direction.
- f. **Quarry Floor Level (RL) at the end of the year or period of the concession:** During plan period, the production has been proposed in the central part and the mining will progress towards west-east direction in the proposed quarry. The proposed quarry dimension in pit-I will be 252m x 50m x 23m. The quarry floor will be 53mRL. The proposed pit lay out and proposed dump have been shown in the development plan and in environment management plan which is earmarked in Plate IV & Plate - VI respectively.

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- g. **Quantity of mineral to be won (Annual Level of Production):** Based on the present market demand, the year wise production schedule for ensuring four years has been formulated at a steady and uniform rate of 43031 cu.m per annum for construction stone. As the construction stones will be produced in small boulders ranging 64 mm to 250mm size, the production has been calculated and represented in cubic meters irrespective of the tonnage factor, to facilitate the correct quantity of construction materials. Based on the past experience and considering the geo-mining parameters the year wise production of construction stone is estimated as per the following formula:  $M = CLI$

Where,

M = Construction stone in Cu.m.

C = Cross sectional area in square meters.

L = Length of influence in meters.

I = Recovery factor of Construction stone.

**TABLE- 3**

**YEAR WISE PRODUCTION OF CONSTRUCTION STONE DURING PLAN PERIOD**

Year	Section considered	Cross sectional area in m <sup>2</sup>	Length of influence in m	Volume in cu.m	Recovery factor (85%)	Construction stone production in cum	Total production in cum
1 <sup>st</sup> year 2016-17	EF	942	50	47100	0.85	40035	40035
2 <sup>nd</sup> year 2017-18	EF	989	50	49450	0.85	42033	42032
3 <sup>rd</sup> year 2018-19	EF	1036	50	51800	0.85	44030	44030
4 <sup>th</sup> year 2019-20	EF	1083	50	54150	0.85	46028	46027
<b>TOTAL</b>							<b>172124</b>

**The average production of stone per annum = 43031cu.m**

- h. **Quantity of overburden to be removed (Show location of such disposal in development plan):** Since the exposed construction bed zone is devoid of any overburden, the wastes envisaged to be generated are only the mineral fines along with undersized materials and other intermediate weathered products of the granite body. These wastes will be disposed to the proposed dump yard which is earmarked in South-west part

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Joint Director, GEOLOGY (RD)  
Dumka District, Jharkhand

H. K Sahoo  
RQP/OD/016/2015

of the quarry lease area (Ref. Plate-IV). The year wise generation of waste and top-soil during the ensuing four year plan period is given in the table no.4.

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**TABLE: 4**  
**GENERATION OF WASTE DURING PLAN PERIOD**

Year	Section considered	Cross sectional area in m <sup>2</sup>	Length of influence in m	Volume in cu.m	Waste generation factor (15%)	Construction stone production in cum	Total production in cum
1 <sup>st</sup> year 2016-17	EF	942	50	47100	0.15	7065	7065
2 <sup>nd</sup> year 2017-18	EF	989	50	49450	0.15	7418	7417
3 <sup>rd</sup> year 2018-19	EF	1036	50	51800	0.15	7770	7770
4 <sup>th</sup> year 2019-20	EF	1083	50	54150	0.15	8123	8122
<b>TOTAL</b>							<b>30374</b>

i. **Whether heavy blasting to be adopted** : Controlled blasting is to be adopted.  
**If yes, location of nearest habitation (to be shown in the surface plan)** : The nearest habitation is shown in the surface plan.

j. **Safety precautions to be adopted** : Drilling and blasting operations will be conducted strictly under the various provisions of Metalliferous Mine Regulation Act 1961 under the supervision of the competent persons.

As there are no residential set up within the specified limits of the blasting zone in the mining area and no special precautions are required. However, the following safety measures need to be taken during blasting operations.

- (1) Blasting operations will be carried out as per the relevant provisions of MMR 1961.
- (2) Blasting will have to done before the start or after the end of the shift.
- (3) It is to be ensured that -
  - i) The workers retire to place of safety beyond danger zone before firing.
  - ii) Area around 500m of blasting site is cleared and red flags are put.

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- iii) Adequate numbers of blasting shelters are provided within 50m of the blasting site for safety of the blaster after firing.
  - iv) Blasting shall be carried out with announcement to the public through public address system to avoid accident.
  - v) Proper charging and stemming are proposed against fly rock fragments while other preventive measures like marking of danger zone, arrangement of warning signal by hooting are also proposed to be provided within the blasting zone.
  - vi) Noise level due to drilling & blasting operation may affect the locality to some extent.
  - vii) In work zone the drillers & blaster are proposed to be protected by earplugs.

k. **Brief description on the method of procurement and storage of explosives:** For storage of explosives and accessories, no magazine has been proposed as the blasting arrangement will be done by the licensed explosive agents for whom the proponent has to take the proper approvals from the competent authorities. The explosive agent can bring the explosives with due care in their explosive van and safety boxes. The storage and issue of explosives, the compliance to the relevant provision of Indian Explosives Rules, 1983 are to be followed.

#### 11. Waste disposal:

- a. **Location (shown in development Plan):** The part of the soil covered area though contains rock below has been chosen for disposal of waste by dumping. The land in south-west part has been earmarked for the proposed dump site. The site for dumping of waste material is shown in the development plan as well as in environment management plan. (Ref. Plate IV & Plate No. VI).
- b. **Area covered :** The proposed dump will cover an area of 0.222 ha. A total 30374 m<sup>3</sup> waste / rejects are likely to be generated during plan period. Considering swell factor as 1.2, the total broken volume of waste will be 36449 m<sup>3</sup>. The surface area available in the south-west part of quarry lease area for proposed dumping site is around 2223 sq.m. So the proposed dump height will be around 16m.
- c. **Environmental safeguards for such disposal** : The construction stones are to be extracted, loaded and transferred from a quarry face to stone crushing plant through trucks. Mineral rejects (off-standard materials) will be transported to the waste dump as waste/rejects. These are to be transported through trucks. Overfilling of trucks and consequent spillage of materials on the roads shall be avoided. The trucks shall be

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21.8.16  
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Joint Director, Geology  
Zonal Survey, Dhanbani

H. K. Sahoo  
H. K. Sahoo  
RGP/OD/016/2015

-75-

covered with tarpaulin. Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 15 km/h to prevent undue noise from empty trucks.

### 12. Mine drainage :

(Give details of total make of water during : dry and rainy season and its method of handling): It is observed from the dug well in the adjacent area, that the ground water table varies between 10m to 15m from the surface level. During dry season the water table falls below 15m from the surface where as during rainy season the water table remains at 10m from the surface. As the mining activities presently proposed are maximum 23m at the hill tops & slopes, so water logging in the quarry is not anticipated. The quarry floor will never intersect the ground water level.

During rainy season the surface run off will be allowed to flow through garland drains .The mine drainage will be channelized through small channels connecting to garland drains. The proposed dumps will be well protected by retaining wall, garland drains and settling tank to prevent wash offs of the dump. The settling tank will be cleaned regularly to clear the deposited sediments.

### 13. Mineral Processing:

(Give details of processing including sizing, sorting, generation of rejects/fines etc). The construction stone blocks excavated from the Nihalprasad Road Metal Quarry-I would require crushing. The construction stone will be broken by cracking and splitting and the excavated material will be transported to his own crusher which is located near the quarry. These small excavated boulders ranging +30 mm to 150mm will be directly fed in to the crusher hopper. The sorting and sizing of 30mm material will be done by manual labourers. The + 30 mm material will be crushed through stone crusher and will be converted to required size as per the demand of construction materials/road metals. The finished products size ranges from 10-20mm, 5-10mm, 3-5mm and -3mm and which becomes 50%, 25%, 15% and 10% by volume respectively.

14. (a) **No. of trees to be uprooted due to :** The area is devoid of forest growth where mining operation has been proposed. So number of trees to be uprooted due to mining operation is nil.

(b) **Programme of Plantation:** Green belt shall be developed along the boundary of stone quarry area with the native tree species. The plantation proposal has been given to plant around 336 saplings over an area of 0.052 ha in the quarry leaseed area. Species likely to be planted are Chakunda, Neem etc as per the availability. Spacing between the saplings will be

kept 2.5 meters only. However the year wise plantation schedule is given in the table No: 6 as follows.

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**Table No. 5**  
**YEAR WISE PLANTATION SCHEDULE**

YEAR	AREA TO BE PLANTED (Hectares)	NO.OF SPECIES	LOCATION OF PLANTATION	TYPE OF SPECIES
2016-17	0.052	84	-do-	Chakunda, Neem etc.
2017-18	0.052	84	-do-	Chakunda, Neem etc.
2018-19	0.052	84	-do-	Chakunda, Neem etc.
2019-20	0.052	84	-do-	Chakunda, Neem etc.
<b>Total</b>	<b>0.208</b>	<b>336</b>	<b>-do-</b>	

**15. Manpower**

- : All total 27 persons will be employed in this Quarry.
- a. Supervisory: (inclusive of statutory Personnel's) : Three numbers of supervisory personnel will be employed. The details of supervisory personnel's are given as follows.

**TABLE NO.6**

Designation	Qualification	Nos.	Total
Manager cum Mining Engineer	2 <sup>nd</sup> class certificate of competency From DGMS/permit manager	1	3
Mining Mate	Mate/Blaster certificate of competency	1	
Office staff	---	1	

- b. Non- Supervisory (skilled, semi-skilled: & unskilled) Around 24 numbers of non supervisory personnel's will be employed. The details are given as follows.

Category	Post	Nos.	Total
Skilled	Drill operator	1	4
	Excavator operator	1	
	Rock Breaker operator	1	
	Tripper Driver	1	
Semi-Skilled	Drill Helper	1	4
	Excavator Helper	1	
	Rock Breaker Helper	1	
	Tripper Helper	1	
Unskilled	Laborers	14	16
	Watch man	2	
<b>Total</b>			<b>24</b>

21.8.16  
17  
Director, Geology (M.C.)  
Zonal Survey, Dhenkanal

H. K Sahoo  
RQP/OD/016/2015

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C. OMS : 6cu.m.

The details are given as follows:

Total production during plan period : 172124Cu.m  
 Average ore production /annum : 43031Cu.m  
 Working days in the year : 300 days (in an average)  
 Production per day :  $43031 / 300 = 143.4$  Cu.m or say 143  
 Output per man shift (O.M.S.) : 6 Cu.m

Assuming the O.M.S. as 6 cu.m, the man power requirement will be  $143 \text{ cu.m} / 6 \text{ cu.m} = 23.8$  or say 24.

16. **Use of Mineral:** (Specification and monthly quantity to be dispatched be furnished)

a. **For domestic use:** The construction stone deposit of Nihalprasad Road Metal Quarry-I will be recovered as construction stone which will be crushed at own crusher which is located near the quarry. After crushing, these materials will be marketed for construction material for road and building in the domestic market. Around 4303 cum of finished product on monthly basis will be sold in the domestic market.

b. **For export:** No material will be exported at present.

17. **Mine Closure Plan:**

(a) Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following

i. Mined out land: During the plan period the mined out land will be 1.26ha. Besides this, the dump area is 0.222 ha, Road over (0.015 ha) and rock boulders stacking area over (0.020ha) will be degraded during plan period. Since the quarry is at the development stage and the excavation of construction stone from the quarry area has not been completely exhausted so proposal for reclamation of mined out land would not be provided at this stage. The reclamation proposal will be provided in the next plan period/ conceptual period of mining. However plantation has been suggested over an area of 0.262 ha, during plan period as a reclamation measure.

The Nihalprasad Road Metal Quarry-I comprises of 8.37 hectares under Gondia Tahasil of Dhenkanal district. The entire area is of stony waste land and devoid of any forest growth. The existing land use as well as proposed land use of the quarry lease area is given in table No.7 as below:

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 27.08.16  
 18

*[Handwritten signature]*  
**H. K Sahoo**  
 RQP/OD/016/2015

Table No. 7

## LAND USE

Sl. No.	Type of land use	Area in hectares		
		At Present (Existing)	During Plan period	Total area At the end of plan period
1	Area under excavation	3.170	1.26	3.816
2	Waste/reject Dump	--	0.222	0.222
3	Mineral storage	--	0.202	0.202
4	Road	0.286	0.015	0.301
5	Plantation	0.052	0.208	0.26
6	Unutilized area	4.862	6.463	3.569
<b>Total</b>		<b>8.37</b>	<b>8.37</b>	<b>8.37</b>

## ii. Waste/reject dump

: Since the dump will be active during the plan period so no reclamation and rehabilitation have been suggested. However the retaining wall around the dump will be constructed to prevent the wash off dump. Around the retaining a garland drain and settling tank will be provided to prevent the possible transportation of mine dust or fines.

## (b) Financial assurance:

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. \_\_\_\_\_ per hectare)

The financial assurance will be submitted at the time of approval of mine plan. An undertaking by the Lessee is enclosed for the purpose.

31.8.16  
Joint Director, Geology (I/C)  
Zonal Survey, Dhanbad

*H. K. Sahoo*

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## 18. Certificate:

I/We the holder of Nihalprasad Road Me-tal Quarry-I (type of concession) for Construction stone over 8.37 hectares of Nihalprasad under Gondia Tahasil of Dhenkanal District hereby solemnly affirm that the plans and programmes in this will be scrupulously implemented by me/ we and I/we will be strictly held responsible for any deviation thereof. I/we also hereby certify that the provisions of Mines act, 1952 and Rules and regulations made there under along with the provisions of Orissa Minor Mineral Concession Rules, 2004 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required I/ will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

AJIT SAHU

(Signature of the Concessionaire)

(AJIT SAHU)

At/P.O – Nihalprasad

PS-Nihalprasad

Dist- Dhenkanal

Odisha

31.8.16  
 Joint Director, Geology (IIC)  
 Zonal Survey, Dhenkanal

H. K Sahoo  
 H. K Sahoo  
 RQP/OD/016/2015

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UNDERTAKING

I hereby undertake to submit the financial assurance as decided by the authority in form bank guarantee from any nationalized bank as and when required by the competent authority.

Place:

Date: 22.8.2016

*Ajit Sahu*

Full Signature of the Applicant

Full Name in Block letters:

(AJIT SAHU)

At/P.O - Nihalprasad

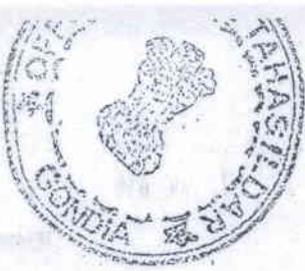
PS-Nihalprasad

Dist- Dhenkanal

Odisha

*[Signature]*  
31.8.16

Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal



-81-

## OFFICE OF THE TAHASILDAR GONDIA

LETTER NO.

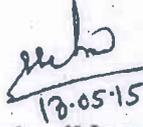
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DATED 13-05-2015

To

Sri Ajit Sahu,  
At-Nihalprasad, Po-Nihalprasad  
Dist- Dhenkanal

You are selected as the highest successful bidder for the Road Metal Quarry-I at Nihalprasad Khata No.1513, Plot No.2101, Area ~~4.24~~<sup>8.27</sup> hectare which is lease out for 5 years i.e. from 2015-16 to 2019-20. You are intimated to deposit EMD of Rs. ~~84800/-~~<sup>1,67,400/-</sup> against the value of 10000 M<sup>3</sup> of Road Metal as quoted by you. You are allowed to extract 10000 M<sup>3</sup> of Road Metal annually. The EMD can be deposited in shape of cash or demand draft on favour of the Competent Authority. On receipt of this intimation you have to submit the mining plan and environment Clearance and rest of the bid amount within thirty days. After submission of the said documents, the order shall be executed in your favour.

  
13-05-15  
Tahasildar Gondia  
TAHASILDAR  
GONDIA

AJIT SAHU

AJIT SAHU

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ରସିଦ ପୁସ୍ତକ  
RECEIPT BOOK

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ପୁସ୍ତକ ସଂ. 2 ମସିହା 2015. 16

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Shri Ajit Sahu Spl. Secy. Lokulanah

At po. ps- Nihal prasad, Dist. Mandla

କେଉଁ ବାବଦରେ Collection of E.M. Dorray 10%  
of secret sources. Nihal prasad

ନଗଦ ଆକାରରେ 8.32 x 2000 road metal quarry No I  
Adjusted  
Case No 11/13-14  
ସାମାନ୍ୟକରିରେ Rs 1,67,400 = 2

ମୋଟ Rs 1,67,400 = 2

(ଅକ୍ଷରରେ Rupees one lakh, sixty seven thousand  
four hundred only)

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ପ୍ରମାଣ କରୁଥିବା ଅଧିକାରୀ  
Nazir  
Tahasil Office  
Gondia

OGP (FORMS) DTP..207..10,000 Bks..24-07-2012

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-84-

No. J-13012/12/2013-IA-II (I)  
Government of India  
Ministry of Environment and Forests

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110 003

Dated 24<sup>th</sup> December, 2013

**OFFICE MEMORANDUM**

**Subject: Guidelines for consideration of proposals for grant of environmental clearance Environmental Impact Assessment (EIA) Notification, 2006 and its amendments - regarding categorization of Category 'B' projects/activities into Category 'B1' & 'B2'.**

The EIA Notification, 2006 mandates prior Environmental Clearance (EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Central Government and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). The EIA Notification, 2006 prescribes that Category 'B' projects, will be further categorized as category 'B1' and 'B2' (except for Township and Area Development Projects) for which the Ministry of Environment & Forests (MoEF) shall issue appropriate guidelines from time to time - provisions under '7.1 Stage(1)-Screening' of the Notification refer. The projects categorized as B1 will require EIA Report for appraisal and to undergo public consultation process (as applicable). Projects categorized as 'B2' will be appraised based on the application in Form-I accompanied with the Pre-feasibility Report and any other documents.

2. In compliance with such a requirement under the EIA Notification and to examine other issues, the MoEF had constituted vide O.M No. J-11013/12/2013-IA-II(I) dated 30.01.2013, an Expert Committee, under the Chairmanship of Director, NEERI, Nagpur. The Committee has since submitted its report. The recommendations of the Committee have been examined by MOEF and the following has been decided w.r.t. categorization of Category 'B' projects/activities into Category 'B1' & 'B2' listed in the Schedule of EIA Notification, 2006 and its amendments:

I. Mining of Minerals

Mining of minor minerals

As of now, mining projects of minor minerals with less than 50 ha of mining lease area are categorized as Category 'B' as per Notification S.O.2731(E) dated 9<sup>th</sup> September, 2013. Also vide OM No.L-11011/47/2011-IA.II(M) dated 24.06.2013, guidelines have been issued regarding categorization of mining projects of 'brick earth' and 'ordinary earth' having lease area less than 5 ha as category 'B2' subject to stipulations stated therein.

In the above backdrop, the projects of mining of minor minerals, categorized as Category 'B' are hereby categorized as 'B2' as per the following:

- 85 -

- (i) 'Brick earth' / 'Ordinary earth' mining projects having lease area less than 5 ha will be considered for granting EC as per the aforesaid guidelines issued by MOEF on 24.6.2013.
- (ii) 'Brick earth' / 'Ordinary earth' mining projects with mining lease area  $\geq$  5 ha but  $<$  25 ha and all other minor mineral mining projects with mining lease area  $<$  25 ha, except for river sand mining projects will be appraised as Category 'B2' projects. These projects will be appraised based on following documents:
- Form -1 as per Appendix-I under EIA Notification, 2006
  - Pre-feasibility report of the project
  - Mining plan approved by the authorized agency of the concerned State Government

Provided, in case the mining lease area is likely to result into a cluster situation, i.e., if the periphery of one lease area is less than 500 m from the periphery of another lease area and the total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

- (iii) No river sand mining project, with mine lease area less than 5 ha, may be considered for granting EC. The river sand mining projects with mining lease area  $\geq$  5 ha but  $<$  25 ha will be categorized as 'B2'. In addition to the requirement of documents, as brought out above under sub-para (ii) above for appraisal, such projects will be considered subject to the following stipulations:
- The mining activity shall be done manually.
  - The depth of mining shall be restricted to 3m/water level, whichever is less.
  - For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis to the satisfaction of SEAC/SEIAA, taking into account the structural parameters, locational aspects, flow rate, etc., and no mining shall be carried out in the safety zone so worked out.
  - No in stream mining shall be allowed
  - The mining plan approved by the authorized agency of the State Government shall inter-alia include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. In case of transportation by road, the transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions.
  - EC will be valid for mine lease period subject to a ceiling of 5 years.

Provided, in case the mining lease area is likely to result into a cluster situation i.e. if the periphery of one lease area is less than 1 km from the periphery of another lease area and total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

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## II. Other projects or activities

The guidelines for categorizing some of the other category of projects or activities into 'B1' or 'B2' out of the category 'B' projects listed in schedule to EIA Notification, 2006, as amended from time to time, are as follows. These projects will be appraised based on Form-1 as per Appendix-I under EIA Notification, 2006, as amended and pre-feasibility report of the project.

S. N. of Schedule	Activities	Category B2	Category B1
1 (d)	Thermal Power Plants	Thermal power plants based on coal/lignite/naphtha and gas of capacity $\leq 5$ MW.	Thermal power plants based on coal/lignite/ naphtha and gas of capacity $> 5$ MW and $< 500$ MW.
2 (b)	Mineral Beneficiation	The mineral beneficiation activity listed in the Schedule as Category 'B', with throughput $\leq 20,000$ TPA, involving only physical beneficiation.	All other mineral beneficiation activity falling in the Schedule as Category 'B'.
3 (a)	Metallurgical Industries (ferrous & non-ferrous)	All non toxic secondary metallurgical processing industries involving operation of furnaces only, such as induction and electric arc furnaces, submerged arc furnaces, and cupola with capacity $> 30,000$ TPA but $< 60,000$ TPA provided that such projects are located within the notified Industrial Estates.	All other non toxic secondary metallurgical processing industries falling in the Schedule as Category 'B'.
3 (b)	Cement Plants	All stand-alone grinding units listed in the Schedule as Category 'B' subject to the condition that transportation of raw material and finished products shall be primarily* through Railways.	All stand-alone grinding units listed in the Schedule as Category 'B' where the transportation of raw material and finished products is not primarily through Railways.
4 (d)	Chlor Alkali Industry	All Chlor Alkali plants with production capacity $< 300$ TPD (located within notified industrial area) listed in the Schedule as Category 'B'.	All Chlor Alkali plants with production capacity $< 300$ TPD (located outside notified industrial area) listed in the Schedule as Category 'B'.
4 (f)	Leather/Skin/Hide Processing Industry	All new or expansion projects of leather production without tanning, located within a notified industrial area/estate, listed in the Schedule as Category 'B'.	All others projects listed in the Schedule as Category 'B'

- 87 -

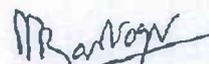
5 (a)	Chemical Fertilizers	Single Super Phosphate (SSP) plants involving only the activity of granulation of SSP powder.	All other Single Super Phosphate (SSP) plants listed in the Schedule as Category 'B'.
5 (d)	Manmade Fibres Manufacturing	All manmade fibre manufacturing units producing fibres from granules or chips.	All other manmade fibre manufacturing units listed in the Schedule as Category 'B'
7 (g)	Aerial Ropeways	All Aerial Ropeway projects, listed in the Schedule as Category 'B', should be categorized as Category B2.	

\* transportation by railways should not be less than 90% of the traffic (inward and outward put together)

3. The guidelines for categorization of Category 'B' projects/activities into Category 'B1' & 'B2' are applicable only to those projects/activities mentioned above. All the other Category 'B' projects/activities listed under the Schedule of EIA Notification, 2006 and its amendments shall be considered as Category 'B1' projects and appraised as per the procedure prescribed in the EIA Notification.

4. The information filled in Form-1 by the project proponent inter-alia relates to land, water and energy requirement, use of hazardous substances, disposal of hazardous waste, emissions from combustion of fossil fuels, emissions from production process, handling and disposal of hazardous waste, etc. In case the concerned SEAC, based on the information provided by the project proponent in Form-1, comes to the conclusion that a project though falling in Category 'B2' as per these guidelines needs to be appraised as 'B1' Category project, it will accordingly be appraised as 'B1' category project notwithstanding the provisions under these guidelines.

This issues with the approval of the Competent Authority.



(Dr. P.B. Rastogi)

Director

Telefax : 24342436

To,

1. All the Officers of I.A Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons/Member Secretaries of all the SPCBs/UTPCCs

Copy to:

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to ADG (F)
4. PPS to ADG (WL)
5. PPS to JS (AT)
6. PPS to IG (FC)
7. Website, MoEF
8. Guard File

-88-

OFFICE OF THE JOINT DIRECTOR, GEOLOGY,  
ZONAL SURVEY, DHENKANAL.

From NO. 2080 /DZ/Dt. 9-7-15  
Joint Director, Geology,  
Zonal Survey, Dhenkanal.

To  
The Tahasildar,  
Gondia.

Sub: Approval of Mining Plan in respect of Nihalaprasad  
Road Metal Quarry-I over an area of 20.68 Ac. in village  
Nihalaprasad under Gondia Tahasil of Dhenkanal District, in favour  
of Sri Ajit Sahu for the Plan period 2015-2016 to 2019-2020.

Ref: Modification Letter HKS/DG/MMP-42/02/15-16 dt 8.7.2015  
of R.Q.P.

Sir,

In exercise of powers conferred by Chapter-IV and Rule- 27-A of Chapter-V of OMMC (Amendment) Rules-2014 vide Notification, SRO No. 443/2014, Dt-16-9-2014 and No. 7293/ SM, Dt 25-09-2014 in Steel and Mines Deptt. Govt. of Odisha, the mining plan submitted by Sri H.K.Sahoo, R.Q.P. (RQP/CAL/257/97-A) relating to Nihalaprasad Road Metal Quarry-I in favour of Sri Ajit Sahu, as per Rule 27-A (3) is hereby approved by Sri B.R.Sethi, Joint Director of Geology, I/C and the Authorised Officer for the plan period of 2015-2016 to 2019-2020 subject to the following conditions.

- (i) This Mining Plan is approved without prejudice to any other laws applicable to the Quarry/ Lease area from time to time whether made by the Central Govt./State Govt./any other authority.
- (ii) The Mining Plan is approved without prejudice to any order or direction from the Court of Competent jurisdiction.
- (iii) The approval of aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provisions under OMMC (Amendment) Rules, 2014 or any other laws.

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-2-

(iv) The lessee must be directed to raise the materials as approved in the mining plan

(v) The competent authority should visit the mines/quarry from time to time during mining operation to ensure the progress of mining work as per the approved plan.

(vi) The approval of mining plan is based on the information furnished by the R.Q.P. and if anything is found to be concealed in the contents of the mining plan in future, the competent authority must take appropriate steps during execution of the lease deed.

One copy of approved Mining Plan is enclosed herewith for further action at your end.

Encl: As above

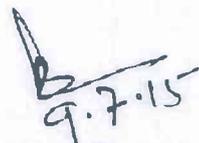
Yours faithfully,

  
Joint Director, Geology, (I/C)  
Zonal Survey, Dhenkanal

Memo No- <sup>2080</sup>~~2087~~ Dt. 9.7.15

Copy to Sri H.K.Sahoo, R.Q.P. (RQP/CAL/257/97-A), S-26, BDA Market Complex, Nilakantha Nagar, Nayapalli, Bhubaneswar-751012. for information and necessary action.

Encl: 01 copy of mining plan

  
9.7.15  
Joint Director, Geology, (I/C)  
Zonal Survey, Dhenkanal

Memo No Dt

Copy to Sri Ajit Sahu,, S/o Late Gokulananda Sahu, At/Po- Nihaiprasad,, Ps- Gondia, Dist - Dhenkanal for information and necessary action.

Encl: 01 copy of mining plan

  
Joint Director, Geology, (I/C)  
Zonal Survey, Dhenkanal



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Annexure-VI: 271

## OFFICE OF THE TAHASILDAR GONDIA

LETTER NO. 2944

DATED 23.07.11

To

Sri Ajit Sahu,  
S/O:- Late Gokulananda Sahu,  
At/P.O- Nihalprasad  
Dist : Dhenkanal

**Sub:** Regarding enhancement of extraction of miner mineral

**Ref:** Your application Dt20.05.2016 and Memo No 682/Dt26.05.2016 of joint Director, Geology, Dhenkanal

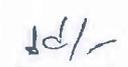
Sir,

With reference to Your application Dt20.05.2016 and Memo No 682/Dt26.05.2016 of joint Director, Geology, Dhenkanal after thorough examination it is informed you that you should submit a modified approved mining plan along with Environment clearance from the competent authority as per rule for further action at this end.

  
Tahasildar, Gondia.

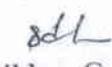
Memo No /Date

Copy submitted to the Joint Director, Geology, Zonal Survey, Dhenkanal for favour of information and necessary action with reference to Memo no 682/DZ/Dt26.05.2016.

  
Tahasildar, Gondia.

Memo No /Dt

Copy submitted to the Sub-Collector, Dhenkanal/Collector & District Magistrate, Dhenkanal for favour of kind information.

  
Tahasildar, Gondia.



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ANNEXURE VII

GOVERNMENT OF ORISSA  
ORISSA MOTOR VEHICLE DEPARTMENT  
REGIONAL TRANSPORT OFFICE, <RTO NAME>  
CHANDIKHOLE

DA0 1781063 DRIVING LICENCE PARTICULARS

Driving Licence No: OR-0420090099501 Date of Issue: 30/04/2009

Name of the licence holder: AJIT SAHU

Son/Wife/Daughter of: GOKULANANDA SAHU

Address: Permanent : AT/PO-NIHALPRASAD PS-GANDIA, DT-DHENKANAL  
Current Address : A/PR-CKL, JAJPUR -0

Temporary XXXXXXXXX Valid Nlv Up To 29-3-2029

Date of Birth: 21/05/1988

Authorisation to drive the following vehicle class throughout India

Blood Group: O+ Rh factor: Class of vehicle

Issued on: 30/04/2009 By: imv-INV CHANDIKHOLE  
Issued on: 30/04/2009 By: imv-INV CHANDIKHOLE  
Issued on: 29/02/2012 By: imv-INV

Testing Authority

Authorisation to drive transport vehicle

Number: Date: 28-02-2015

Authorisation to drive transport Vehicle with effect from ..... To .....

Badge Number ..... OR-042012000002

Testing Authority

Licensing Authority

Please Note: This Document is NOT VALID unless it is accompanied with a valid SMART CARD Driving Licence  
Name and Designation of Licensing Authority  
Chandikhole, Odisha

Ajit Sahu,



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES

**CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON**

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

Sri *Hemanta Kumar Sahoo*, S/o Bauri Bandhu Sahoo, R/o -  
S-26, BDA Market Complex, Nilakantha Nagar, Nayapalli,  
Bhubaneswar- 751012, Dist.- Khurda, whose photograph and  
signature are affixed herein, having given satisfactory  
evidence of his qualification and experience, is hereby  
**recognised** under rule 20(2) of Odisha Minor Mineral  
Concession Rules, 2004 as a **qualified person** to prepare  
Mining Plans for Minor Minerals within the State of Odisha, India.



*Hemanta Sahoo*

His/ Her Registration No. is

RQP/OD/016 /2015

This Recognition is valid for a period of 10 years ending on dt.22.09.2025. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 23.09.2015

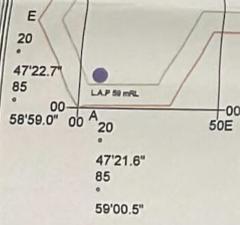
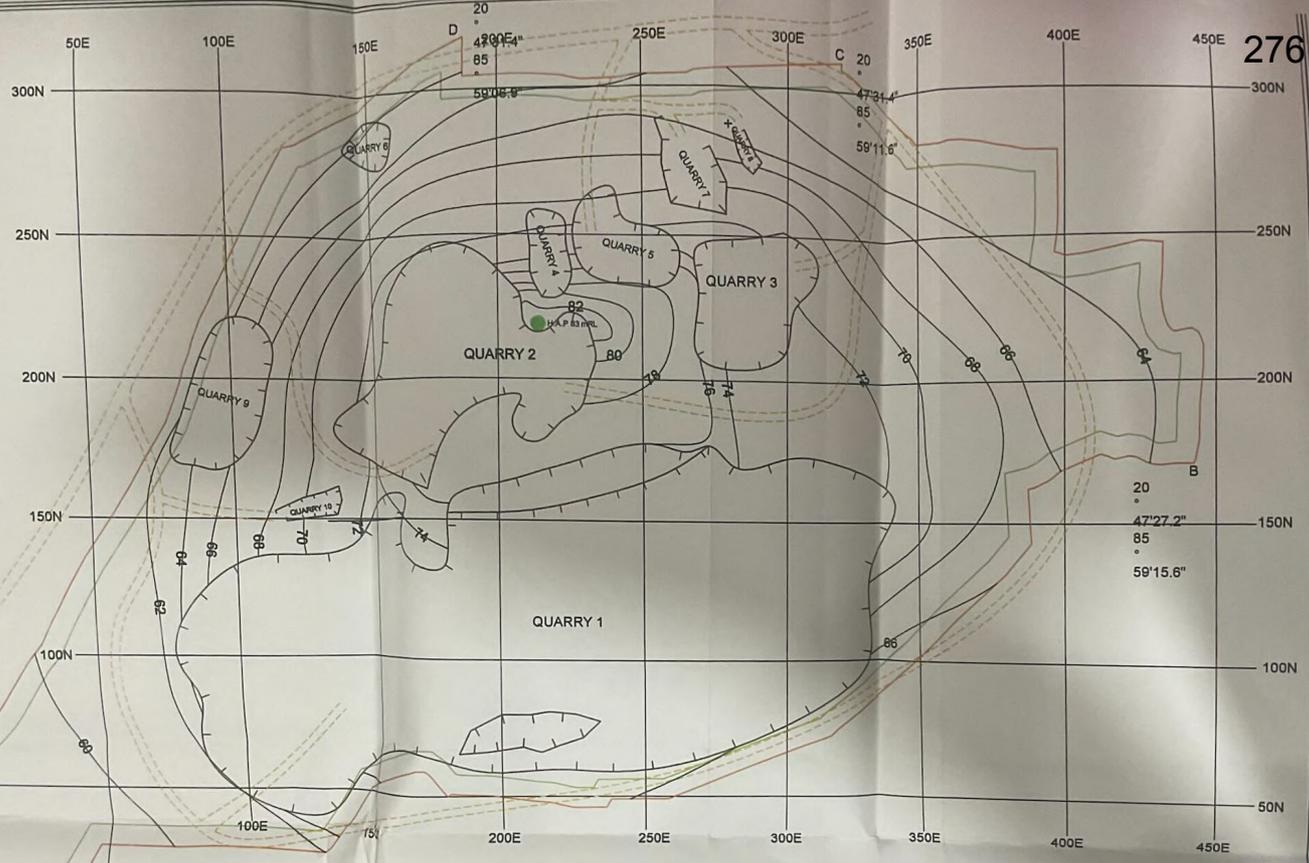
DIRECTOR OF MINES, ODISHA

BHUBANESWAR  
Director of Mines  
Orissa, Bhubaneswar



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- INDEX**
- Q.L. BOUNDARY
  - SAFETY ZONE
  - CONTOUR
  - EXISTING QUARRY
  - EXISTING ROAD
  - HIGHEST ALTITUDE POINT
  - LOWEST ALTITUDE POINT

PLATE - II

**SURFACE PLAN**  
R.F.-1:1000

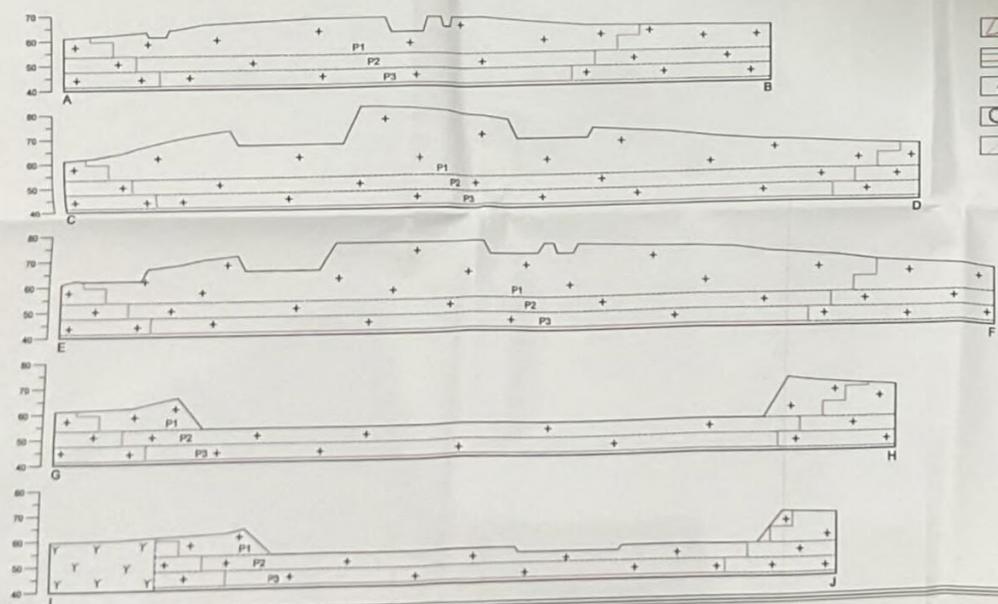
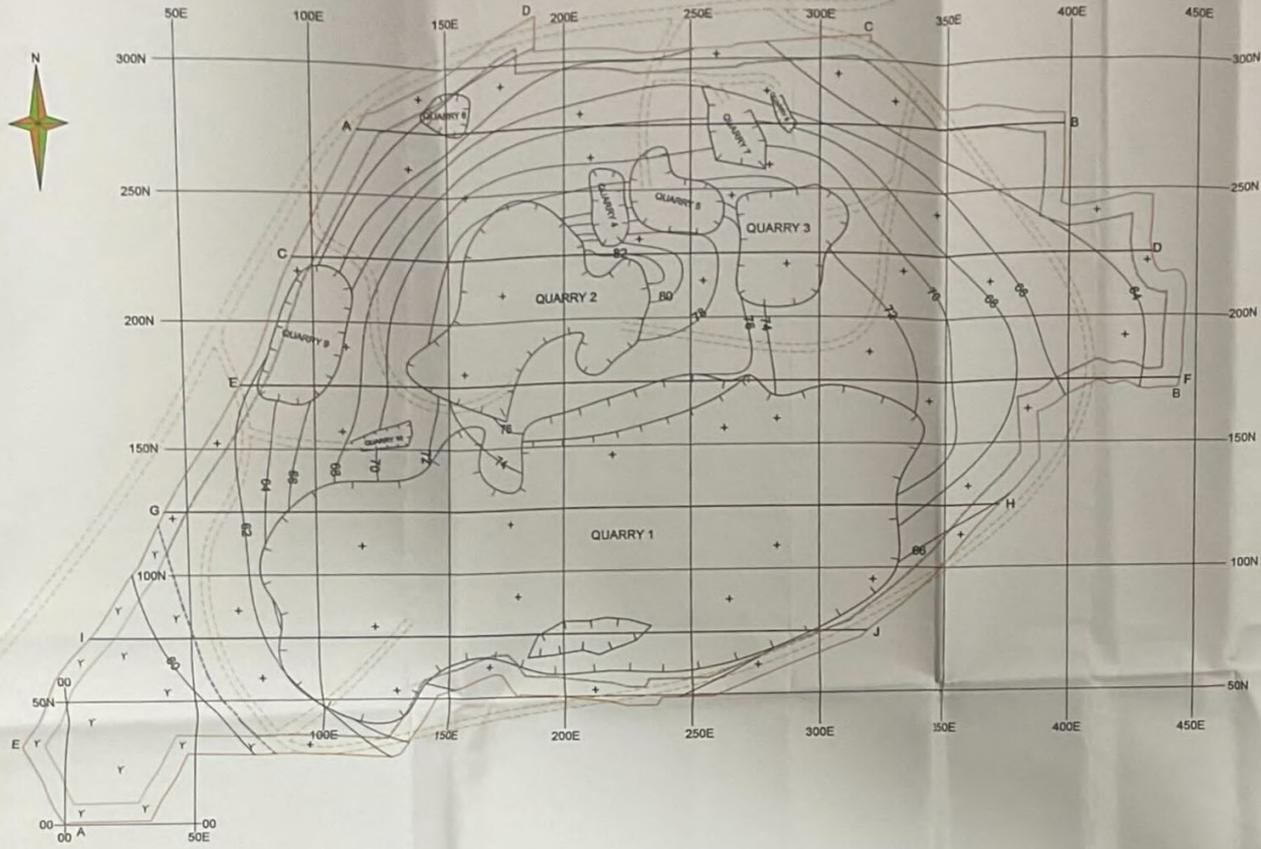
**NIHALPRASAD ROAD METAL QUARRY-I**  
OF  
**SRI AJIT SAHU**  
OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

Certified that the plan is up-to-date & correct.

DATE OF SURVEY  
21.05.2015

**H.K. SAHU**  
 Joint Director, Survey  
 Odisha

APPROVED  
 31.8.14  
 By MDC  
 Joint Director, Survey  
 Odisha



**INDEX**

	Q.L. BOUNDARY		LITHO CONTACT
	SAFETY ZONE		SOIL & ALLUVIUM
	CONTOUR		CHARNOKITE
	EXISTING QUARRY		ULTIMATE PIT LIMIT
	EXISTING ROAD		PROVED LIMIT
			PROBABLE LIMIT
			POSSIBLE LIMIT

PLATE - III

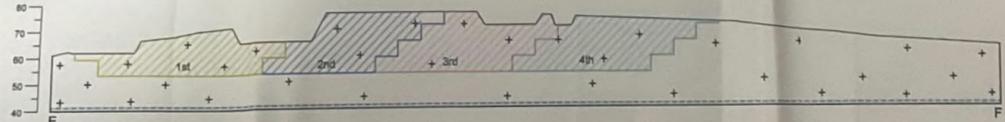
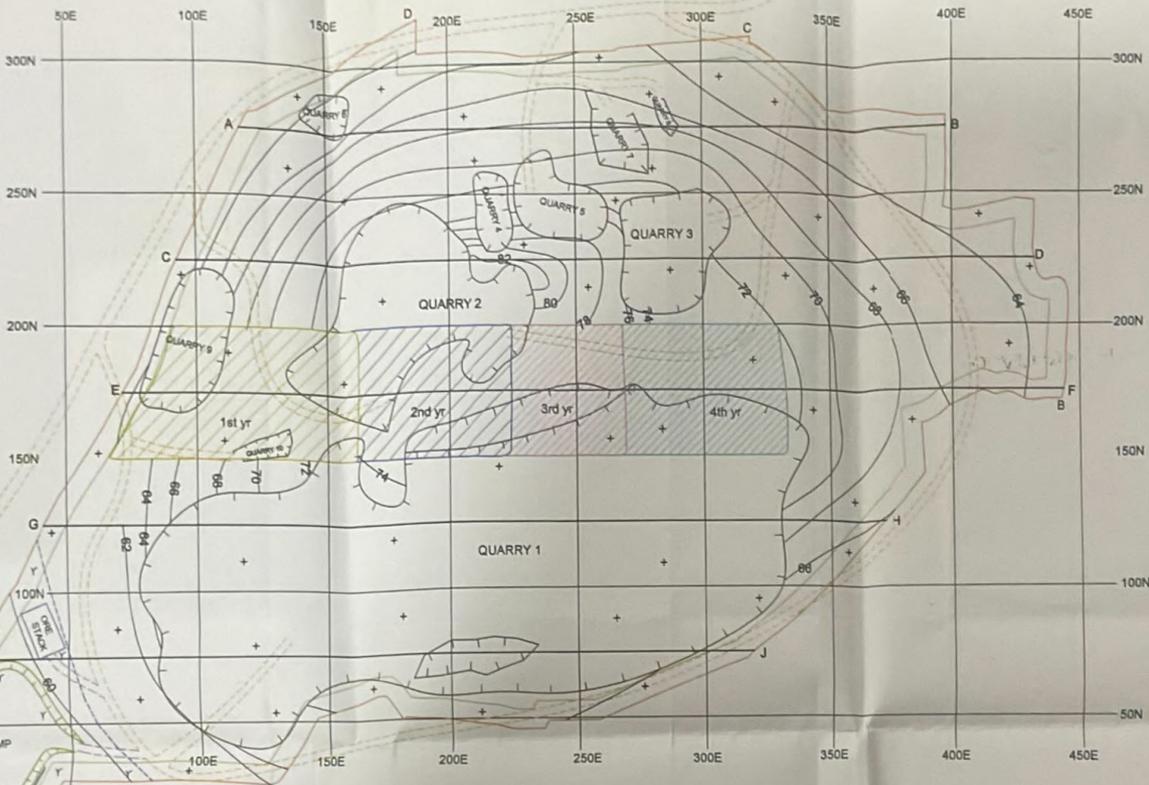
**GEOLOGICAL PLAN & SECTIONS**  
R.F. - 1:1000

NIHALPRASAD ROAD METAL QUARRY-I  
OF  
SRI AJIT SAHU  
OVER AN AREA OF 8.37 HECTARES IN DHIRKANAL DISTRICT, ODISHA

Certified that the plan is up-to-date & correct.

APPROVED  
31/8/14  
H.K. Sahoo  
2000182015  
H.K. Sahoo

DATE OF SURVEY  
21.05.2015



**INDEX**

- Q.L. BOUNDARY
- SAFETY ZONE
- CONTOUR
- EXISTING QUARRY
- EXISTING ROAD
- LITHO CONTACT
- SOIL & ALLUVIUM
- CHARNOKITE

**PROPOSAL**

- ROAD
- DUMP
- ORE STACK
- SETTLING TANK
- RETAINING WALL
- GARLAND DRAIN

**YEARWISE DEVELOPMENT**

YEAR	DEVELOPMENT
1st Year	
2nd Year	
3rd Year	
4th Year	

PLATE - IV

**DEVELOPMENT PLAN & SECTION**  
 R.F.-1:1000  
**NIHALPRASAD ROAD METAL QUARRY-I**  
 OF  
**SRI AJIT SAHU**  
 OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

APPROVED  
  
 H.K. SAHOO  
 31.8.15

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INDEX

	Q.L. BOUNDARY
	Express highway: with toll; with bridge; with distance stone
	Roads, metalled: according to importance
	Roads, double carriageway: according to importance
	Unmetalled road. Cart-track. Pack-track with pass. Foot-path
	Streams: with track in bed; undefined. Canal
	Dams: masonry or rock-filled; earthwork. Weir
	River: dry with water channel; with island & rocks. Tidal river
	Submerged rocks. Shoal. Swamp. Reeds
	Wells: lined; unlined. Tube-well. Spring. Tanks: perennial; dry
	Embankments: road or rail; tank. Broken ground
	Railways, broad gauge: double; single with station; under constr.
	Railways, other gauges: double; single with distance stone; do
	Mineral line or tramway. Kln. Cutting with tunnel
	Contours with sub-features. Rocky slopes. Cliffs
	Sand features: (1)flat. (2)sand-hills (permanent). (3)dunes(shifting)
	Towns or Villages: inhabited; deserted. Fort
	Huts: permanent; temporary. Tower. Antiquities
	Temple. Chhatra. Church. Mosque. Idgah. Tomb. Graves
	Lighthouse. Lightship. Buoys: lighted; unlighted. Anchorage
	Mine. View on trelis. Grass. Scrub
	Palms: palmyra; other. Plantain. Conifer. Bamboo. Other trees
	Areas: cultivated; wooded. Surveyed tree
	Boundary, international
	state: demarcated; undemarcated
	district: subdivision, tahsil or taluk; forest
	Boundary pillars: surveyed; unlocated; village trijunction
	Heights, triangulated: station; point; approximate
	Bench-mark: geodetic; tertiary; canal
	Post office. Telegraph office. Overhead tank
	Rest house or inspection bungalow. Circuit house. Police station
	Camping ground. Forest: reserved; protected
	Spaced names: administrative; locality or tribal
	Hospital. Dispensary. Veterinary hospital
	Aerodrome. Helipad. Tourist site
	Power line: with pylons surveyed; with poles unsurveyed

Ref. Toposheet no.- 73H/13 & 73L/1

PLATE - V

LOCATION PLAN

Scale-1:50,000

NIHALPRASAD ROAD METAL QUARRY-I

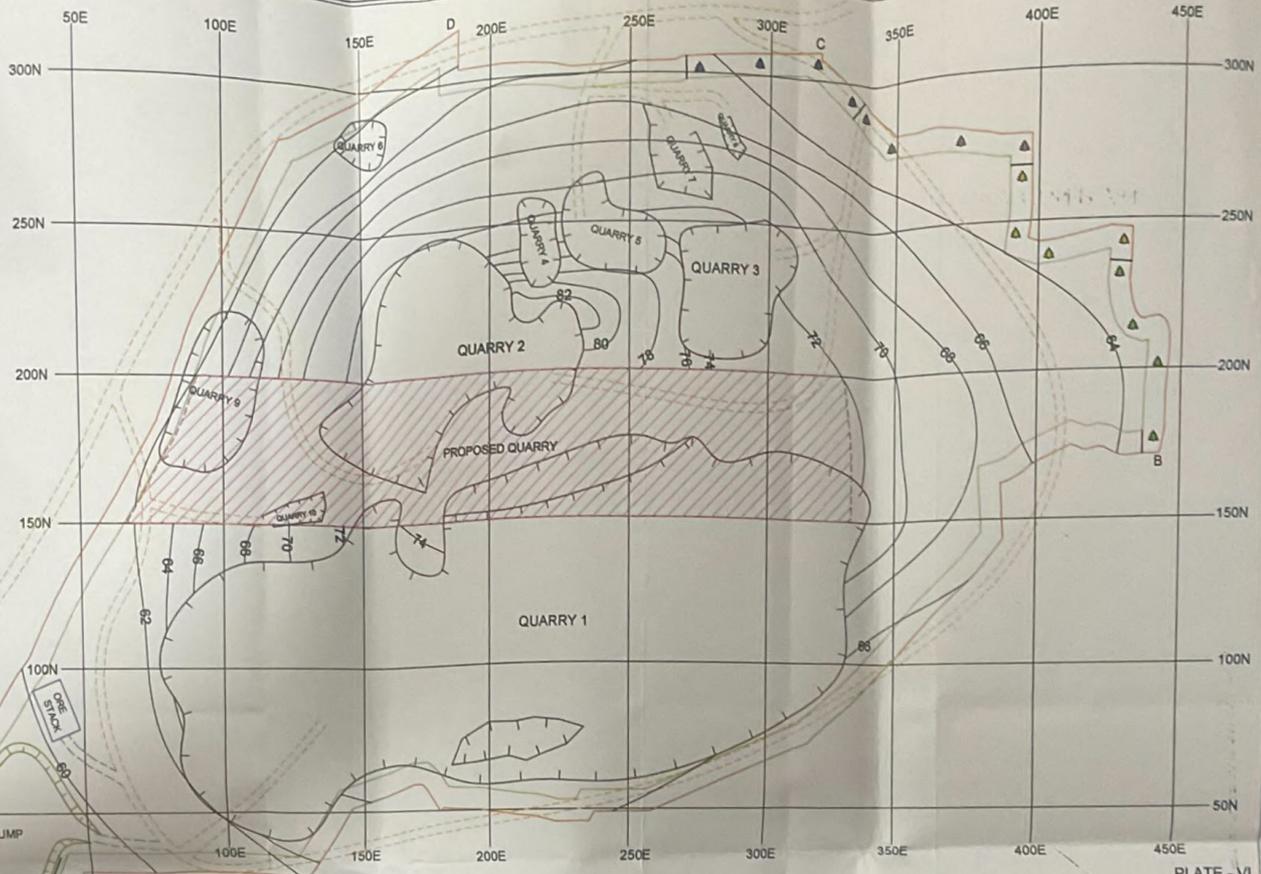
OF  
SRI AJIT SAHU

OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

APPROVED

*H.K. Sahoo*  
H.K. SAHOO  
SAR/OD/016/2015

*21.8.15*  
Joint Director, Geology (I/C)  
Zonal Survey, Dhenkanal



**INDEX**

- Q.L. BOUNDARY
- SAFETY ZONE
- CONTOUR
- EXISTING QUARRY
- EXISTING ROAD
- PROPOSED QUARRY
- ROAD
- DUMP
- ORE STACK
- SETTLING TANK
- RETAINING WALL
- GARLAND DRAIN

**YEARWISE PLANTATION**

YEAR	PLANTATION
1st Year	
2nd Year	
3rd Year	
4th Year	

PLATE - VI

**ENVIRONMENT MANAGEMENT PLAN**

R.F. - 1:1000

NIHALPRASAD ROAD METAL QUARRY-I

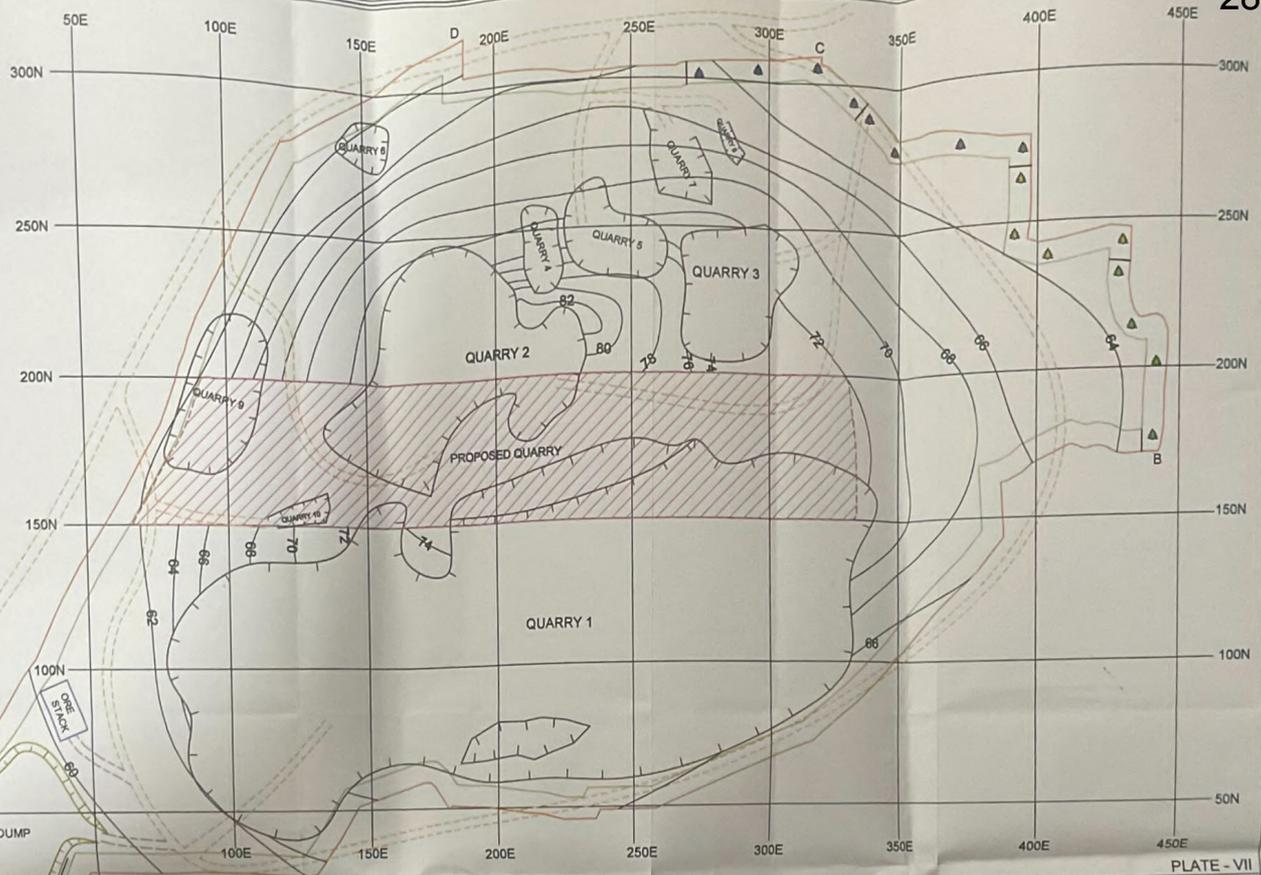
OF

SRI AJIT SAHU

OVER AN AREA OF 8.37 HECTARES IN DHENKANAL DISTRICT, ODISHA

APPROVED  
*[Signature]*  
21.12.14

*[Signature]* H.K. SAHOO  
H.K. SAHOO  
P/000016/2015



- INDEX**
- Q.L. BOUNDARY
  - SAFETY ZONE
  - CONTOUR
  - EXISTING QUARRY
  - EXISTING ROAD
  - PROPOSED QUARRY
  - ROAD
  - DUMP
  - ORE STACK
  - SETTLING TANK
  - RETAINING WALL
  - GARLAND DRAIN

**YEARWISE PLANTATION**

YEAR	PLANTATION
1st Year	
2nd Year	
3rd Year	
4th Year	

TRUE COPY ATTESTED  
  
 ADVOCATE

PLATE - VII

**PROGRESSIVE MINE CLOSURE PLAN**  
 R.F. -1:1000  
**NIHALPRASAD ROAD METAL QUARRY-I**  
 OF  
**SRI AJIT SAHU**  
 OVER AN AREA OF 8.97 HECTARES IN DHENKANAL DISTRICT, ODISHA

APPROVED  
  
 H.K. SAHOO  
 BOP/OD/018/2015



- 101 - 1575  
9.9.15  
ANNEXURE-R14/2 Series

## STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA.

(Constituted vide Order No. S.O. 2674 (E) Date 17th Nov. 2008 of Ministry of Environment & Forest, Govt. of India,  
Under Environment Protection Act, 1986.)  
Qr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022  
E-mail : seiaaorissa@gmail.com

Ref. No. SEIAA/ 4277

Date 17.08.15

Shri S.B. Samant, IFS  
Member Secretary,  
State Environment Impact Assessment Authority (SEIAA), Odisha,  
Bhubaneswar

To

The Tahasildar,  
Tahasil- Gondia  
Dist-Dhenkanal

Sub: Nihalprasad Road Metal Quarry No-I of Sri Ajit Sahu at Village- Nihalprasad, Tahasil- Gondia, District- Dhenkanal (20.68 acre or 8.37 ha)-Environmental Clearance regarding.

Sir,

This has reference to your letter no. 2223 dated 16.07.2015, seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per the provisions under the EIA Notification 2006 and on the basis of the documents enclosed with the application such as Checklist, Form-1, Prefeasibility Report, Approved Mining Plan etc. and observations of the State Expert Appraisal Committee, Odisha.

It is a proposed mining of minor mineral- road material from Nihalprasad Road Metal Quarry No-I located at Village- Nihalprasad, Tahasil- Gondia, District- Dhenkanal, Odisha with total production capacity of 49936 cum over lease area of 20.68 acre or 8.37 ha. The mining lease of Nihalprasad Road Metal Quarry No-I has been negotiated by Tahasildar Gondia to Sri Ajit Sahu vide letter no: 1251 dated 13.05.2015. The mining plan along with progressive mine closure plan of this mining project has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on dated 09.07.2015. Mineable reserves as per the approved mine plan are 1180996 cum with total production capacity of 49936 cum for the lease period as stated in the approved mining plan. A total area of 0.262 ha. will be covered

under greenbelt plantation. There is no forest land involved in the lease area. There is no protected areas i.e. National Park, Sanctuary, Habitat for Migratory Birds, Tiger Reserve, Protected Monuments, Inter-State boundary and critically polluted area as identified by CPCB etc. located within 5 km radius of the mine lease area and there is no court case / litigation pending against the project.

Considering the information/documents furnished by the project proponent, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent have recommended for Environmental Clearance with certain stipulations.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project upto the lease period as recommended by the Tahasildar Gondia vide letter no. 2223 dated 16.07.2015 under the provisions of EIA Notification 2006 and 2009 and subsequent amendments thereto subject to strict compliance of the stipulated conditions as follows.

**Stipulated Conditions:-**

- 1) This environmental clearance shall be valid for the lease period as recommended by the lease granting authority.
- 2) The project proponent shall take statutory clearance /approval /permission from the concerned authorities in respect of his project as and when required.
- 3) The project proponent shall carry out mining activity strictly as per the approved mining plan.
- 4) Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- 5) Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- 6) The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
- 7) No mining shall be carried out in the vicinity of natural / manmade archeological sites.
- 8) The project proponent shall ensure that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- 9) The project proponent shall ensure that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- 10) At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- 11) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 12) Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.

- 13) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 14) Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
- 15) Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by State Government in case of minor mineral extraction over area less than 5 ha.
- 16) Fugitive dust emissions from all the sources should be controlled regularly.
- 17) Water spraying arrangement on haul roads, should be provided and properly maintained.
- 18) Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 19) Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- 20) The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- 21) The following measures are to be implemented to reduce Noise Pollution:-
  - (i) Proper and regular maintenance of vehicles and other equipment.
  - (ii) Limiting time of exposure of workers to excessive noise.
  - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
  - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- 22) Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
- 23) The project proponent shall ensure that all measures are taken simultaneously for safeguard and maintenance of the health of the workers.
- 24) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 25) The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 26) The project proponent shall take all precautionary measures during mining operation for protection & conservation of flora and fauna.
- 27) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 28) The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
- 29) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban Local Body and the Local



NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

- 30) The proponent shall obtain all other mandatory clearances from respective departments, as applicable to the project.
- 31) The proponent should re-vegetate the area with indigenous plants which were removed from the areas for the mining operation.
- 32) The area should be prepared in such a way as to stimulate / ensure the regrowth of vegetation.
- 33) The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 34) The conditions stipulated in the environmental clearance must be totally complied with before the lease granting authority.
- 35) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 36) That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.
- 37) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

  
17.8.15  
Member Secretary

Memo No 4278 /Dt. 17.08.15  
Copy to

1. Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for kind information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for kind information.
3. Chairman, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for kind information.
4. Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A- 31, Chandrasekharapur, Bhubaneswar for kind information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for kind information.
6. Collector Dhenkanal for kind information and necessary action.
7. Copy forwarded to Sri Ajit Sahu, At/Po- Nihalprasad, Dist- Dhenkanal for kind information and necessary action.
8. Chairman/Member/Member Secretary, SEIAA for kind information.
9. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
10. Guard file for record.

  
17.8.15  
Member Secretary

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# STATE LEVEL EXPERT APPRAISAL COMMITTEE, ODISHA

(Constituted vide order No. S.O. 3387(F) dated 15<sup>th</sup> December, 2015 of MoEF&CC, Govt. of India)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,  
Bhubaneswar - 751 012, ODISHA

Date 26.05.2017

No. 349 / SEAC-(Misc)-28

To

- H. 05/16
1. The Tahasildar,  
Dharmasala Tahasil,  
Dist - Jajpur.
  2. The Tahasildar,  
Talcher Tahasil,  
Dist - Angul.
  3. The Tahasildar,  
Jaleswar Tahasil,  
Dist - Balasore
  4. The Tahasildar,  
Gondia Tahasil,  
Dist - Dhenkanal
  5. The Tahasildar,  
Purushottampur Tahasil,  
Dist - Ganjam.
  6. The Tahasildar,  
Chakapad Tahasil,  
Dist - Kandhamal
  7. The Tahasildar,  
Paralakhemundi Tahasil,  
Dist - Gajapatl
  8. The Tahasildar,  
Bellaguntha Tahasil,  
Dist - Ganjam

Sub: Clarification on minor mineral proposals for grant of environmental clearance. -  
Regarding.

Ref: SEAC meeting held on 24.05.2017.

Sir,

In inviting reference to above, it is to inform that the SEAC in its meeting held on 24.05.2017 decided to consider environmental clearance of minor mineral proposals of your jurisdiction after receipt of clarification / documents on the proposals. The details of the clarification sought by the SEAC on the minor mineral proposals of your jurisdiction is enclosed as Annexure - A.

Therefore, you are requested to submit the desired clarification / documents through online with a hard copy of the documents by post to this office for further processing of Environmental Clearance applications.

Yours faithfully,

Encl: As above

H. 24/5/17  
SECRETARY

State Level Expert Appraisal Committee

Memo No. 350 /Dt. 26.05.2017

Copy along with enclosure forwarded to the Member Secretary, SEIAA, Odisha, Qr. No. 5RF-2/1, Unit-IX, Bhubaneswar-22 for information and necessary action.

Encl: As above

H. 24/5/17  
SECRETARY

State Level Expert Appraisal Committee

Memo No. 351 /Dt. 26.05.2017

Copy to concerned files as per Annexure-A for record.

H. 24/5/17  
SECRETARY

State Level Expert Appraisal Committee

CLARIFICATION / DOCUMENTS SOUGHT BY THE SEAC ON MINOR MINERAL PROJECTS WITH LEASE  
AREA LESS THAN 25 HA. IN ITS MEETING HELD ON 24.05.2017

S.No	SEIAA File No.	Name & Address of the proponent	Tahasil	District	Type of Mineral	Name of the project	Recommendation of SEAC
2.	63226/1812-NCM/03-2017	Tahasildar, Talcher, Dist - Angul.	Talcher	Angul	Sand	Gopal Prasad Sand Quarry (17.87 Acres/7.23 Ha) At Village- Talcher, Dist-Angul	The SEAC decided to take decision on the proposal after receipt of revised check list duly filled in (i.e. item no. 10 of check list) properly from the concerned Tahasildar. Tahasildar stamp required in Form-1. Road are not clear over lease area.
5.	63716/1825-NCM/04-2017	Sri Sujay Kumar Karan, At - Bhanupur, Post - Mathuwaranath, Ps - Jaleswar, Dist - Balasore.	Jaleswar	Balasore	Sand	River Block (Ka) Sand Bed (14.00 Acres Or 5.665 Ha) At Village-River Block Talhasil-Jaleswar, Dist- Balasore	The SEAC decided to consider the proposal after receipt of the following: 1. Baseline data of the study area on air, water and noise for a minimum period of one month is to be included in EMP and modified EMP to be submitted. 2. CSR activities and other activities where joint consensus is required to be done by both the mines owners in cluster and legally tenable agreement between them to this effect is to be submitted
6.	63729/1826-NCM/04-2017	Sri Soumyadip Chakrabarty, Partner, Chandri Supply Agency, Simulia, Baitapal, Dist - Balasore.	Jaleswar	Balasore	Sand	Sekhsarai (Ka) Sand Bed (14.00 Acres Or 5.665 Ha) At Village- Sekhsarai Talhasil-Jaleswar, Dist- Balasore	The SEAC decided to consider the proposal after receipt of the following: 1. Baseline data of the study area on air, water and noise for a minimum period of one month is to be included in EMP and modified EMP to be submitted.

Agenda Sl. No	SEIAA File No.	Name & Address of the proponent	Tahasil	District	Type of Mineral	Name of the project	Recommendation of SEAC
7.	63731/1827 -NCM/04- 2017	Sri Rajesh Kumar Khatusa of M/s Maa Hingula Enterprises At/Po- Nayabazar, Santia, Ps- Jaleswar, Dist - Balasore.	Jaleswar	Balasore	Sand	River Block (Kha) Sand Bed (13.00 Acres Or 5.261 Ha) At Village-River Block , Tahasil-Jaleswar, Dist- Balasore	<p>The SEAC decided to consider the proposal after receipt of the following:</p> <ol style="list-style-type: none"> <li>1. Baseline data of the study area on air water and noise for a minimum period of one month is to be included in EMP and modified EMP to be submitted.</li> <li>2. CSR activities and other activities where joint consensus is required to be done by both the mines owners cluster and legally tenable agreement between them to this effect is to be submitted.</li> </ol>
8.	63790/1828 -NCM/04- 2017	Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/Po- Nihalprasad, Ps- Nihalprasad, Dist - Dhenkanal.	Gondia	Dhenkanal	Stone	Nihalprasad Road Metal Quarry-1(20.68 Acres) at Village-Nihalprasad, Tahasil-Gondia of Dhenkanal District	<p>The SEAC observed that the SEIAA has already granted Environmental Clearance vide letter no. 4277, dated 17.08.2015, which is valid upto lease period and decided to seek clarification from the proponent about the reason for submission of a fresh EC application when EC is valid.</p>
12.	64060/1835 -NCM/04- 2017	Sri Jagdish Padhy, S/o- Late Laxminarayan Padhy, At/Po-	Purusotta mpur	Ganjam	Stone	Bhatakumarda Stone Quarry over an area 10.175 acres/ 4.1194 ha. at village Bhatakumarda, Tahasil Purusottampur in	<p>The SEAC decided to consider the proposal after receipt of the following:</p> <ol style="list-style-type: none"> <li>1. Baseline data of the study area on air water and noise for a minimum period</li> </ol>

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jenda No	SEIAA File No.	Name & Address of the proponent	Tahasil	District	Type of Mineral	Name of the project	Recommendation of SEAC
13.	63221/1813 -NCM/03- 2017	The Tahasildar, Talcher, Dist - Angul.	Talcher	Angul	Sand	Bhagabaspur Sand Quarry over an area of 18.850 acres a village Bagabaspur, Tahasil Talcher in the district of Angul	The SEAC decided to take decision on the proposal after receipt of revised check list duly filled in (i.e. item no. 10 of check list) properly from the concerned Tahasildar. Further, this lease appears to be in cluster with adjacent leases which may be clarified / certified. Total lease area to be confirmed by Tahasildar.
14.	63225/1814 -NCM/03- 2017	The Tahasildar, Talcher, Dist - Angul.	Talcher	Angul	Sand	Banabaspur Sand Quarry over an area of 18.850 / 6.872 ha. acres a village Bagabaspur, Tahasil Talcher in the district of Angul	It appears to be in cluster with adjacent leases. This may be confirmed with fact.

Agenda Sl. No	SE/IAA File No.	Name & Address of the proponent	Tahasil	District	Type of Mineral	Name of the project	Recommendation of the SEAC
15.	17433/ 1721- NCM/10- 2016	Sri Sujit Kumar Dash, At/Po- Tikabali, Dist - Kandhamal.	Chakapad	Kandhamal	Sand	Purunagada Sand Quarry over an area of 14.122 acres or 5.715 ha. at village Purunagada, Tahasil Chakapad, Dist- Kandhamal	<ol style="list-style-type: none"> <li>1. A village road connecting Gurnagarh Purunagarh is crossing the lease boundary in southern side. It may be clarified whether a bridge exists or Sulki nadi on that road.</li> <li>2. Distance of Satkosia Wild Life Sanctuary boundary from the lease area shall be indicated. It shall also be clarified whether it is in Eco-Sensitive Zone (10 km default) of the Sanctuary or not?</li> </ol>
20.	52045/1561 -NCM/03- 2016	Sri Prahallad Lenka, At - Panturi, Post - Gurhmadhupru, Dist - Jaipur.	Dharmasala	Jaipur	Stone	Rahadpur Black Stone Quarry Over Lease Area Of 10.117 Ha / 25.00 Acres Located At Village- Rahadpur, Tahasil- Dharmasala, District- Jaipur	<p>The SEAC observed the revised EMP submitted by the proponent does not contain baseline data of one month. After detail discussion the SEAC decided to consider the proposal after receipt of the following:</p> <ol style="list-style-type: none"> <li>1. Baseline data of the study area on air, water and noise for a minimum period of one month is to be included in EMP and modified EMP to be submitted.</li> <li>2. CSR activities and other activities where joint consensus is required to be done by both the mines owners cluster and legally tenable agreemer between them to this effect is to be submitted</li> <li>3. Certificate from the concerned DFO that there is no DLC land involved in lease area.</li> </ol>
25.	52738/ 1851-	Sri Anni Gopal Rao,	Paralakhemundi	Gajapati	Stone	Uppalada Stone Quarry-II over an area of 22.00	The SEAC decided to consider the proposal after receipt of the following:

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Agenda Sl. No	SEIAA File No.	Name & Address of the Proponent	Tahasil	District	Type of Mineral	Name of the project	Recommendation of SEAC
	NCM/05-2017	Street, Paralakhemundi , Dist - Gajapati, Odisha.				acres/ 8,943 ha. at village Uppalada, Tahasil Paralakhemundi in the district of Gajapati Odisha	<ol style="list-style-type: none"> <li>1. Baseline data of the study area on air, water and noise for a minimum period of one month is to be included in EMP and modified EMP to be submitted.</li> <li>2. CSR activities and other activities where joint consensus is required to be done by both the mines owners in cluster and legally tenable agreement between them to this effect is to be submitted</li> <li>3. Certificate from the concerned DFO that there is no DLC land involved in lease area.</li> </ol>
27.	16943/1836-NCM/04-2017	Sri Surya Narayan Jena, A/Po - Lathipada, Dist - Ganjam.	Bellaguntha	Ganjam	Stone	Kaliaguda-A Stone Quarry (13.845 Acres Or 5.602 Ha) Village- Kaliaguda, Tehsil- Bellaguntha, Dist- Ganjam, Odisha	<p>The SEAC decided to take decision on the proposal after receipt of the following from the proponent.</p> <ol style="list-style-type: none"> <li>1. Distance of the stone quarry Kaliaguda-B from the lease area.</li> <li>2. Certificate from the concerned DFO that there is no DLC land involved in lease area.</li> </ol>
33.	19341/1852-NCM/05-2017	The Tahasildar, Dharmasala, Dist - Jajpur.	Dharmasala	Jajpur	Sand	Proposal for Raichanda Sand quarry over an area of 20.00 acres/ 8.093 ha. at village Raichanda, Tahasil Dharmasala in the district of Jajpur of Sri Sribash Jena (ST Minerals).	Lease area is not shown in village sheet attached. Hence, the project proponent shall clearly show lease area in village sheet duly certified by the concerned Tahasildar for consideration.

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## TAHASIL OFFICE, GONDIA

Letter No 2549/Date 3.6.17

To

The Secretary,  
State Level Expert Appraisal Committee  
Bhubaneswar, Odisha

Sub: Clarification regarding grant of environmental clearance on minor mineral

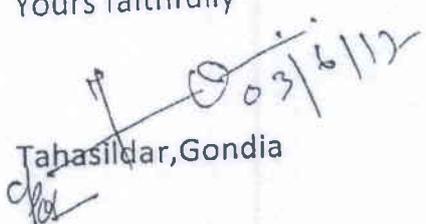
Ref: SEAC meeting held on 24.05.2017  
Letter No349/SEAC-(Misc)-28/Date26.05.2017

Sir,

With reference to the letter on the subject cited above, I am to say that the grant of environmental Clearance vide letter No4277, Dt17.08.2015 is valid up to the lease period where the extraction of road metal was 9987 cum per annum. On Dt 20.05.2016 the lessee has applied to enhance the extraction of road metal from 10000 per annum to 50,000cum per annum. Accordingly the lessee has been allowed and directed to submit a modified mining plan for the collection of revenue vide this office letter No2944/Dt23.07.2016. The lessee has submitted a modified mining plan approved by Joint Director, Geology, Zonal survey, Dhenkanal where the average production of stone is 43031 cum per annum.

In view of the above, obtaining of fresh environmental Clearance is required as the mining plan has been modified. This is for favour of your kind information and necessary action.

Yours faithfully

  
Tahasildar, Gondia

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## TAHASIL OFFICE GONDIA

No 6099 /dt 06.11.2018

To

Sri Ajit Sahu, Lessee. S/o- Late Gokulananda Sahu

At/ Po-Nihalprasad.

Sub: - Deposit of new demand from Oct-2018 to Sept-2019 in respect of Nihalprasad Road metal quarry-I

Ref: - Agreement Dt. 07.10.2015.

Sir,

With reference to the letter on the subject cited above, you are directed to deposit the new demand from Oct-2018 to Sept-2019 in respect of Nihalprasad Roadmetal quarry-I on different heads as follows.

Area of the quarry is 8.37 h.a, Royalty per cum of Road metal is Rs.130/-,

Surface Rent=8.37 h.a x Rs.360/- = Rs.3013/-

Dead Rent = 8.37 h.a x Rs.18,000/-=Rs.150660/-

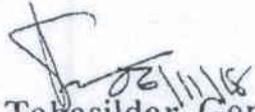
Royalty - 44030 cum x Rs.130/-= Rs.5723900/-

DMF=5% OF Rs.5723900/-=Rs.286195/-

DMF=10% of Rs.5723900/-= Rs.572390/-

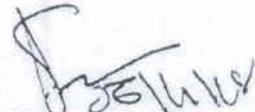
TCS=2 % OF Rs.5723900/-= Rs.114478/-

Hence, you are again directed to deposit the above amount before extraction of sand from Oct-2018 failing which action will be taken as deemed proper.

  
Tahasildar, Gondia

Memo No 6090 /dt 06.11.2018

Copy submitted to the Dy. Collector, Touzi, Collectorate, Dhenkanal / Sub-Collector Dhenkanal for favour of kind information and necessary action.

  
Tahasildar, Gondia

TRUE COPY ATTESTED

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ANNEXURE-R14/13 series

Schedule XXIV-Form No.1-Y



DUPLICATE

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES

FORM-Y

[See rule 58(1)]

TRANSIT PASS

FOR MINOR MINERALS

0365701

Pass No.

- 1. Book No. 7015 date 12/2/19 Time AM/PM
- 2. Circle Mining Office Goodla
- 3. Name of the Quarry/Lease/Source of Auction N.P.R.M-1
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/ Auction Purchaser Auct. source
- 5. Destination Nchalpoasod R.M-1 Route Aruni stone crusher
- 6. Minor mineral Bolder & material
- 7. Permit No. 00-049952713 date
- 8. Quantity permitted (Cum/Tonnes) DIN-88215915711735
- 9. Measurement of mineral in carrier (in meter)

Length	Breadth	Height

- 10. Cubic content (cum.) 114 cum
- 11. Weight of the vehicle (Tonnes) Gross Tare
- 12. Weight of the mineral Tonnes

Signature of the person Issuing with date

Signature of the carrier Driver with date

Signature of the checking staff with date

Signature of the person receiving at the destination with date

Signature of the inspector I/C with date & time



TAKASHILOAN

-114-

v-Form No. 1-Y



DUPLICATE

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES  
FORM-Y

0365712

[See rule 58(I)]

Pass No. ....

TRANSIT PASS

FOR MINOR MINERALS

- 1. Book No. 2015 date 25/2/19 Time.....AM/PM
- 2. Circle Mining Office Gondia
- 3. Name of the Quarry/Lease/Source of Auction Nakhal/Passad/R.M-1
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/ Auction Purchaser .....
- 5. Destination N.P.R.M-1 Route Guadurapasi
- 6. Minor mineral iron ore
- 7. Permit No. OR 076 2967 date 23/1/16
- 8. Quantity permitted (Cum/Tonnes) 33716031558998
- 9. Measurement of mineral in carrier (in meter)

Length	Breadth	Height

- 10. Cubic content (cum.) 14 cum
- 11. Weight of the vehicle (Tonnes) Gross..... Tare.....
- 12. Weight of the mineral..... Tonnes

Signature of the person Issuing with date [Signature]  
 Signature of the carrier Driver with date [Signature]  
 Signature of the checking staff with date [Signature]

Signature of the person receiving at the destination with date [Signature]  
 Signature of the inspector I/C with date & time [Signature]



TAHASILDAR  
GONDIA

DUPLICATE



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES

1169168

FORM-Y

(See rule 58(I))

Pass No. ....

TRANSIT PASS  
FOR MINOR MINERALS

101

Book No. 23384 Date 30.8.20 Time 10:00 AM/PM

2. Circle Mining Office Nihal Prasad

3. Name of the Quarry/Lease/Source of Auction Ait Sahu

4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/ Auction Purchaser.....

5. Destination Route

6. Minor mineral

7. Permit No. 150/10 Date

8. Quantity permitted (Cum/Tonnes)

9. Measurement of mineral in carrier (in meter) D.N-56109 518 57200

Length	Breadth	Height

10. Cubic content (cum.) 14 cum

11. Weight of the vehicle (Tonnes) Gross Tare

12. Weight of the mineral Tonnes

Signature of the person Issuing with date

Signature of the carrier Driver with date

Signature of the checking staff with date

Signature of the person receiving at the destination with date

Signature of the Inspector I/C with date & time

OGP-Form 6 CTP-135-50,000 Bk.-26-02-2018



Tahasildar Gondia



DUPLICATE

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES

1169180

FORM-Y  
[See rule 58(I)]  
TRANSIT PASS  
FOR MINOR MINERALS

Pass No. ....

- 1. Book No. .... Date: 31/8/20
- 2. Circle Mining Office: Tahasildar Gondia
- 3. Name of the Quarry/Lease/Source of Auction: Ajit Sahu
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/ Auction Purchaser: .....
- 5. Destination: ... Route: ...
- 6. Minor mineral: ...
- 7. Permit No.: ... Date: ...
- 8. Quantity permitted (Cum/Tonnes): ...
- 9. Measurement of mineral in carrier (in meter):

Length	Breadth	Height

DIN-57284349354160

- 10. Cubic content (cum.): 14 cum
- 11. Weight of the vehicle (Tonnes) Gross: ... Tare: ...
- 12. Weight of the mineral: ... Tonnes

Signature of the person Issuing with date      Signature of the carrier Driver with date      Signature of the checking staff with date

Signature of the person receiving at the destination with date      Signature of the Inspector I/C with date & time



Tahasildar Gondia  
Tahasildar  
GONDIA

TRUE COPY ATTESTED

ADVOCATE



GOVERNMENT OF ODISHA  
OFFICE OF THE JOINT DIRECTOR, GEOLOGY,  
ZONAL SURVEY, DHENKANAL

No-304-----/DZ/Dt 26.4.24

From Dr S. A. Jena  
Joint Director Geology (I/C) & Authorized Officer  
Zonal Survey, Dhenkanal, Odisha

To The Tahasildar,  
Gondia, Dhenkanal,  
Odisha

Sub: Approval of mining plan in respect of Nihalprasad Road Metal Quarry- I over an area of 12.25 Acres or 4.957 Hectares in village Nihalprasad under Gondia Tahasil of Dhenkanal District of Odisha.

Sir, In exercise of powers conferred by claused-4 of Rule 28(5) of OMMC Rules, 2016 vide Notification SRO No- 1022/2016, dt. 14-12-2016 of Steel & Mines Dept. Govt. of Odisha, the mining plan submitted by Sri S.K. Panda, RQP, in respect of Nihalprasad Road Metal Quarry- I is here by Approved for the Period of 5 years subject to the following conditions.

1. This mining plan is approved without prejudice to any other laws applicable to the quarry lease area from time to time whether made by the Central Govt./State Govt./ any other authority.
2. The approval of aforesaid mining plan does not in any way imply the approval of Govt. in terms of any other provisions under OMMC Rules, 2016 or any other laws.
3. The Mining Plan is approved subjected to correctness of the precise area authenticated by the competent authority and terms and conditions fixed by him.
4. The approval shall be effective from the date of issue.
5. Under no circumstance excess production than the approved limit would be allowed beyond the proposed depth of mining.

Yours Faithfully  
*[Signature]*  
26.4  
Joint Director Geology (I/C),  
Zonal Survey, Dhenkanal

Memo No. /SZ/Dt.  
Copy to Sri S.K. Panda, RQP, At- Barimunde, Po- Badaninigaon, Dist- Puri Odisha for information.

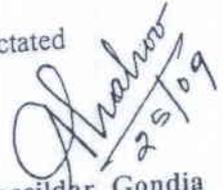
Joint Director Geology (I/C)  
Zonal Survey, Dhenkanal

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ଅନୁସୂଚୀ LIII -- ଫାରମ ସଂ.321

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964ର ପାଠାଗ୍ରାହ 207(1) ଦ୍ରଷ୍ଟବ୍ୟ]  
(CONTINUATION OF ORDER SHEET)

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ବିବରଣୀ
1 25.09.2021	<p style="text-align: center;">2</p> <p>The case record is taken up today. Perused the letter No.-3993/Rev., Dt.23.09.2021 of the Sub-Collector, Dhenkanal along with the order passed on Dt.22.09.2021 by the Sub-Collector, Dhenkanal in OMMC Appeal Case No.-05/2021 (Ajay Agrawal -Vs- Tahasildar, Gondia) on or before Dr.01.09.2021.</p> <p>As per the order of the Sub-Collector, Dhenkanal, "<i>Nihalprasad Road Metal Quarry-I leased out in favour of Ajit Sahu in accordance with the provision of Rule-8(3A) of OMMC Rules, 2016 and being no merit, the appeal is dismissed and the order passed by Tahasildar, Gondia in Sairat Case No.-15 of 2020-21(Nihalprasad Road Metal Quarry-I) is confirmed.</i>"</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;"> <p>Dictated</p>  <p>Tahasildar, Gondia</p> </div> <div style="text-align: center;">  <p>Tahasildar, Gondia</p> </div> </div>	3

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BO 6204910831 7  
15/11/212/3/21  
15/11/21

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 3399/SEIAADI. 18.10.2021File No. SEIAA-1737/06-2021

To

The Tahasildar, Gondia,  
Tahasil- Gondia,  
Dist-Dhenkanal

Sub: Proposal of Tahasildar, Gondia for mining of road metal from Nihalprasad Road Metal Quarry-I over an area of 12.25acres or 4.957ha at village- Nihalprasad, Tahasil- Gondia, District- Dhenkanal- Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1737/06-2021 dt.29.06.2021

Sir,

This is with reference to the application dated 29.06.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of road metal from Nihalprasad Road Metal Quarry-I located at Village- Nihalprasad, Tahasil- Gondia, District- Dhenkanal over lease area of 12.25acres or 4.957ha.
  - b. The mine area is a part of the Survey of India Toposheet No. F45T6 bounded by Latitude:20°47'23.1" N to 20°47'31.4" N and Longitude:85°59'05.5"E to 85°59'15.6" E .
  - c. The mining lease is an identified sairat source in the DSR. The Nihalprasad Road Metal Quarry-I sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Gondia to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan of the mining project prepared has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on 26.04.2021.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 537883 cum of road metal.
  - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the Checklist, the village road is at a distance of 1.0Km away from the mining lease area.
  - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
  - h. The Tahasildar vide letter no.2366 dated 24.06.2021 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
  - i. As per the approved mining plan, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 100085 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.

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6. The proposal is duly appraised by the SEAC in its meeting held on 26.08.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 725/SEAC-Misc-02 dated 11.10.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Gondia who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. **Stipulated Conditions:**

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.3 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 100085Cum in a full year (January to December) and total production from the quarry shall be 500259Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.4 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 No mining shall be carried out in the vicinity of natural /manmade archeological sites.

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- It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.9 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.10 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.11 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.12 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.13 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.15 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.16 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.

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- 9.17 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.18 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.19 Plantation of 5000 saplings shall be carried out in the 1<sup>st</sup> year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.20 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.21 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 9.22 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.23 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.24 The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 9.25 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.26 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.27 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.

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- 28 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.29 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.30 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.31 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.32 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat / Panchayat Samiti / Zila Parisad / Municipal Corporation / Urban Local Body as the case may be.
- 9.33 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.34 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.35 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.36 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.37 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

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9.38 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

9.39 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*[Signature]*  
Member Secretary

Memo No. 3400/SEIAA /Dt. 18.10.2021 *DM*

- Copy to
1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
  2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
  3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
  4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
  5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
  6. Collector & DM, Dhenkanal/ Sub Collector, Dhenkanal/Tahasildar, Gondia for Information and necessary action.
  7. Guard file for record.

*[Signature]*  
Member Secretary *DM*

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Email: [rospcb.angul@ospcbboard.org](mailto:rospcb.angul@ospcbboard.org)  
Website: [www.ospcbboard.org](http://www.ospcbboard.org)

**REGIONAL OFFICE OF THE  
STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
S-3/3, Industrial Estate, Hakimpada, Dist- Angul-759143, Odisha, India

By Regd. Post

No. 2009

QUARRY/ROSPCB/AGL/234/2022-2023

Date 15/07/2022

**OFFICE MEMORANDUM**

In consideration of the application No.4226042 dtd.30.05.2022 for obtaining Consent to Establish for Nihalprasad Road Metal Quarry-I, the State Pollution Control Board has been pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for excavation of Black Stone of total production capacity 500259 m<sup>3</sup> at Nihalprasad (Plot Nos.2101 under Khata No.1513) for the lease period upto 5 years of Minor Mineral Mine Lease Area of 12.25 Ac (4.957 Ha.), Tahasil: Gondia in the district of Dhenkanal with the following conditions:

**GENERAL CONDITIONS:**

1. Adequate effluent treatment facilities are to be provided such that the quality of sewage and mine drainage water satisfies the standards as prescribed under Environment Protection Rule, 1986 or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
2. All emissions from the stone quarry as well as the ambient air quality and noise are to conform to the standards as laid down under Environment (Protection) Act, 1986 or as prescribed by Central Pollution Board or otherwise stipulated in the special conditions.
3. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
4. If the proponent of the stone quarry fails intends to expand the production capacity, change in product mix, manufacturing process and raw material and add any other device which may cause air pollution, the project proponent has to apply for consent to establish afresh before taking consent to establish.
5. The stone quarry is to comply to the provisions of Environmental Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules, Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 etc and

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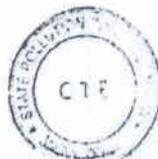


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- amendments there under. The quarry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
6. The proponent of the stone quarry is to take up the plantation of indigenious species around the facility inside the premises.
  7. The quarry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution ) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 03 (three) months before operation of the stone quarry and obtain consent to operate from this Board.
  8. This Consent to establish is granted subject to other statutory clearances from Government of Odisha and / or Government of India as and when applicable.

**SPECIAL CONDITIONS:**

1. This consent to establish granted under Section 25 of Water (Prevention & control of Pollution) Act, 1974 and Section -21 of Air (Prevention and control of Pollution) Act 1981 subject to the mining plan approved by the Joint Director Geology (I/C) Zonal Survey, Dhenkanal under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, storage, Trading and transportation) Rules, 2007 and Environmental Clearance obtained from SEIAA.
2. Quarry excavation shall not proceed below a level on the hill slope and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
3. Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 100085 Cum In a full year (January to December) and total production from the quarry shall be 500259 Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
4. The stone mining shall not be carried out within 500 mts of any existing structures such as bridges, dams, weires, ground water extraction point, water supply head works or any other cross drainage structure.
5. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water), if any, required for the project.
6. Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of road metal from the lease area of each year shall be submitted in tabular form during submission of compliance report. This EC shall not be transferred without the permission of



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- SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
7. The project proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
  8. This Environmental Clearance (EC) is subject to orders / judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
  9. No mining shall take place below 6mts below ground level.
  10. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
  11. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, quarry areas, stack yard and other dust generating points to control fugitive dust emission.
  12. The unit shall maintain Ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
  13. Drilling and blasting shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
  14. Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
  15. Loading and unloading activities including all transfer points should have efficient dust control system arrangements.
  16. The OB shall be properly stacked in the earmarked area as per approved mining plan and it should not cause any environmental problems.
  17. No stone crusher shall be installed inside the lease hold area without obtaining clearance from appropriate authority.
  18. The vehicle shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
  19. Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
  20. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the

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SEIAA, Odisha / SPCB, Odisha / Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.

21. The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
22. After the completion of the mining operations or on expiry of lease period, the mine authority shall fill and level the quarry area in order to make safe for the inhabitants.
23. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
24. Rejected stones shall be disposed off on low lying areas inside the mine lease hold area in proper manner without causing any environmental pollution.
25. The unit shall abide by the provisions under E.P Act, 1986 and other rules framed there under
26. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

To,

The Tahasildar, Gondla,  
M/s. Nihalprasad Road Metal Quarry-I,  
At/PO-Gondla,  
Dist-Dhenkanal

Memo No. 2030(5) Dt. 15/07/2022

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Dhenkanal
3. The Deputy Director of Mines, Talcher, Angul.
4. The Joint Director, Geology, Dhenkanal.
5. Copy to Guard file, ROSPCB, Angul

*Mallik*  
15-07-22

REGIONAL OFFICER  
Regional Officer  
State Pollution Control Board  
ANGUL

*Mallik*  
15-07-22

o/c REGIONAL OFFICER  
Regional Officer  
State Pollution Control Board  
Angul





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E-mail: [rospcb.angul@ospboard.org](mailto:rospcb.angul@ospboard.org)

**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143**

No. 2198 / QUARRY / RO-SPCB / AGL / 234 / 2022-23

Date 28.07.2022  
By Regd. Post

**CONSENT ORDER**

CONSENT ORDER NO. 999/2022-2023 / RO-SPCB / Angul (APC & WPC)

Sub: Consent to operate U/S 25/26 of Water (PCP) Act, 1974 and U/S 21 of Air (PCP) Act, 1981.

Ref: Your Consent to operate online Application No 4298511 dtd.21.07.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : M/s. Nihalprasad Road Metal Quarry - I

Name of the Occupier & Designation: The Tahasildar, Gondia

Address of the Lease

Plot No.2101, Khata No.1513, Total ML Area of 12.25 Ac (4.957 Ha), Mouza: Nihalprasad, Tahasil-Gondia, PS-Motanga, Dist: Dhenkanal.

This consent order is valid for the period upto 02.06.2027.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

**A. Details of Products to be Manufactured:**

Sl.No.	Product	Production Capacity (as per Approved Mining Plan & Environmental Clearance)	
		Year	Capacity
1	Excavation of Black Stone (Road Metal)	1 <sup>st</sup> year	100019 Cubic Meter (Max.)
		2 <sup>nd</sup> year	100035 Cubic Meter (Max.)
		3 <sup>rd</sup> year	100035 Cubic Meter (Max.)
		4 <sup>th</sup> year	100085 Cubic Meter (Max.)
		5 <sup>th</sup> year	100085 Cubic Meter (Max.)

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## CONSENT ORDER Page-2

## B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge KLD or KL/hr	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)
1	Domestic waste water	Soak pit via septic tank				

## C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Pre-scribed Standard		
				PM <sub>10</sub>	SO <sub>2</sub>	NO <sub>x</sub>
-	-	-	-	100	-	-

## D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/top soil	As per mining plan	-	-	-	Shall be stored as per approved mining plan

## E. GENERAL CONDITIONS:

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place



where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the Industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall

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CONSENT ORDER Page-4

- be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
  34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
  35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
    - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
    - ii) Controlled Incineration, wherever possible in case of combustible organic material.
    - iii) Composting, in case of bio-degradable material.
  36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

**F. SPECIAL CONDITIONS:**

**01. GENERAL CONDITIONS**

1. Tahasildar, Gondia is requested to change the Environmental Clearance & subsequently CTE & CTO in favour of lessee in pursuance to letter issued vide letter no.2046 dtd.18.07.2022 within 2 months. Failing to which CTO would be revoked automatically.
2. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
3. Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made.
5. Sabik reference for each quarrying plot is to be reflected. In case of no Sabik reference is available; the Tahasildar shall furnish a certificate to that effect.



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**CONSENT ORDER Page-5**

6. The lease holder should not use blasting and avoid movement of vehicles at night.
7. The lease holder will make solar fencing of the quarry area to avoid any untoward incident in future for movement of wild animals.
8. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2015 along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
9. No mining shall be carried out in the vicinity of natural / manmade archeological sites.
10. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
11. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
12. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
13. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
14. Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.
15. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the Licensing Authority.
16. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
17. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which CTE (NOC)/CTO is liable to be revoked.
18. The area should be prepared in such a way as to stimulate /ensure the re-growth of vegetation.
19. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
20. The following measures are to be implemented to reduce Noise pollution:-
  - a. Proper and regular maintenance of vehicles and other equipment
  - b. Limiting time of exposure of workers to excessive noise.
  - c. The workers employed shall be provided with protection equipment and earmuffs etc.
  - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

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CONSENT ORDER Page-6

21. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 Issued by the MoEF, GOI.
  22. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
  23. The proponent shall obtain all other mandatory clearances from respective departments.
  24. The quarry area after excavation should be refilled and plantation raised over the area.
  25. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
  26. Hon'ble NGT in its order dated 21.07.2020 in OA No.304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala has approved minimum distance criteria proposed by CPCB in its report filed at NGT on 09.07.2020 for operation of stone quarries. As per CPCB's report, minimum distance of quarry from Residential/Public buildings, inhabited sites, protected monuments, heritage sites, National/State Highway, District roads, Public roads, Railway line/area, ropeway or ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks or any other locations to be considered by states shall be 200m when blasting is involved and 100m when blasting is not involved.
  27. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
  28. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
- 02. WATER POLLUTION**
29. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
  30. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
  31. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.
- 03. AIR POLLUTION**
32. No transportation of the minerals shall be allowed on any road passing through villages/habitations. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to



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## CONSENT ORDER Page-7

handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.

33. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.
34. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
35. Fugitive dust emissions from all the sources should be controlled regularly.
36. Water spraying arrangement on haul roads, should be provided and properly maintained.
37. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
38. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
39. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and reabsorption capacity of water.
40. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
41. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

**04. SOLID & HAZARDOUS WASTE**

42. Top soil, if any, should be stacked separately with proper slope at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
43. The OB/waste dumps shall be properly dressed benched stopped at low angle (30°) with terracing and bamboo barricades in the slopes making retaining walls stone barriers at the toe of the dumps gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface. In difficult cases, hydro-seedling technique or use of geo-tiles mat embedded with seeds shall be adopted.

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CONSENT ORDER Page-8

44. Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any environmental pollution.
45. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

The Tahasildar, Gondia,  
M/s. Nihalprasad Road Metal Quarry-I,  
At/Po- Gondia,  
Dist-Dhenkanal.

*Mallik*  
28-07-22

REGIONAL OFFICER  
State Pollution Control Board  
ANGUL

Memo No. 2199 / Dt. 28.07.2022

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Dhenkanal
3. The Joint Director, Geology, Zonal Survey, Dhenkanal.
4. The DFO, North Forest Division, Dhenkanal
5. Copy to Guard file

*Mallik*  
28-07-22

REGIONAL OFFICER  
Regional Officer  
State Pollution Control Board  
ANGUL

TRUE COPY ATTESTED

*Am*  
ADVOCATE

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ANNEXURE-R14/5

319

502207723



सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Odisha

e-Stamp

Certificate No.	: IN-OD03945739895406U
Certificate Issued Date	: 01 Jun 2022 12:37 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODOODSHCIL0105359939241444U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-NIHALPRASAD
Consideration Price (Rs.)	: 7,00,36,298 (Seven Crore Thirty Six Thousand Two Hundred And Ninety Eight only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 25,77,908 (Twenty Five Lakh Seventy Seven Thousand Nine Hundred And Eight only)



Please write or type below this line  
Lease deed

Ajit Sahu 3.6.22

(M) Sandesh Kumar Baruah 3.6.22

(M) Datta Prasad 3.6.22

*Ajit Sahu*  
03/06/2022  
TAHASILDAR  
GONDIA

PU QCC0439388

Statutory Alert:

1. The authenticity of the e-stamp certificate should be verified at the time of stamp duty payment using the Stamp Mobile App of State Holding Any discrepancy in the details in the Certificate and its availability in the mobile App renders it invalid.
2. The terms of stamp duty are provided in the notes of the certificate.
3. In case of any discrepancy please inform the Concerned Authority.

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-139-

502202723  
 Registration No. CS02202710  
 Registration No. 316/22  
 Date 03/06/2022  
 Year 2022  
 Registration Officer  
 Dhenkanal



TAHASILDAR  
 GONDIA  
 13/06/2022  
 [Signature]

FORM-N

Form of Quarry Lease

THIS INDETURE made this 3rd Day of June, 2022,  
 Between the GOVERNOR OF ODISHA represented through Tahasildar, Gondia  
 (Hereinafter called the Lessor) of the one part.

AND

Sri Ajit Sahu, S/o- Late Gokulananda Sahu, Caste:- Khandayat, A/Po-  
 Nihalprasad, P.S.-Nihalprasad, Dist.-Dhenkanal, AADHAR No.-732478435071  
 Mobile No.-9938206689, Profession-Business hereinafter called the Lessee which  
 expression shall where the context so admits be deemed to include his heirs,  
 executors, administrators, assignees) of the other part.

Nihal Prasad  
 7.6.22

WHEREAS the lessee has applied to the Competent Authority  
 concerned for a quarry lease for NIHALPRASAD ROAD METAL QUARRY-1 in  
 accordance with the provisions of the Odisha Minor Minerals Concession Rules,  
 2016 in respect of the lands described in Part-I of the Schedule and has deposited a  
 sum of Rs.84,42,500.00(Rupees Eighty-four lakh Forty-two thousand Five hundred  
 )only as security.

Nihal Prasad  
 7.6.22  
 3-6-22

- SAIRAT CASE RECORD NO :- 15/2020-21
- NAME OF THE QUARRY :- Nihalprasad Road Metal Quarry-1
- PERIOD OF LEASE :- Five year from the date of execution.
- MINIMUM GUARANTEED QUANTITY PER ANNUM 1,00,000 Cubic Meter.



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For 1st year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	30705833	0140451 Dt 14.2.22
2	Surface Rent	1786.00	0140554 Dt 30.3.22
3	Dead Rent	89280.00	0140555 Dt 31.3.22
	Total	30796899.00	0140559 Dt 31.3.22
			0140568 Dt 31.3.22
			0140569 Dt 31.3.22

For 2nd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 3rd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 4th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 5th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

GONDIA  
 MINISTER  
 03/06/2022  
 Mayor

3.6.22  
 3.6.22

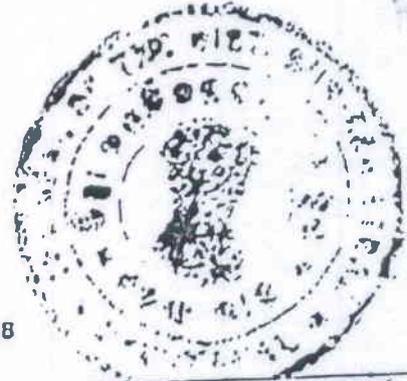
by District & Panchayat  
 3.6.22  
 W Dte DM 3.6.22

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

1627, 10 00 AM

-141-

*[Handwritten signature]*



Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	
SIK AJIT SATHU		 213368423	<i>[Signature]</i>	03-Jun-2022

Identified by SANTOSH KUMAR BISWAL Son/Wife of KIRTYAN BISWAL of DADHISINGA, MAHIMAGADI, GONDIA, DHENKANAL by profession Cultivation

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANTOSH KUMAR BISWAL		 22315851	<i>[Signature]</i>	03-Jun-2022

Date: 03/06/2022

Signature of Registering officer

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NOW THIS INDETURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5(Five) year from the date on which this executed deed is registered under the Registration Act 1908 and Odisha Registration Manual subject to the terms, covenants, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the lease

Village	-	Nihalprasad
P.S. No.	-	Gondia
Khata No.	-	1513(One Five One Three)
Plot No.	-	2101(Two One Zero One)
Village/Forest Block	-	Nihalprasad
Tahasil/Forest Range	-	Gondia/Sadangi Forest Range
Area (in Hectares)	-	4.957 Hectare out of 9.959 Hectare from East side

As per plan annexed and bounded

On the North by	:-	Plot No. 2102(Two One Zero Two)
On the South by	:-	Plot No. 1933(One Nine Three Three)
On the East by	:-	Plot No. 2129(Two One Two Nine)
And on the West by	:-	Plot No. 2101(P) ( Two One Zero Two)

Hereinafter called as "said lands"

REGISTERED  
12/02/2022  
GONDIA  
Mohan

2101 2001  
3.6.22

(y) Santosh vs Barmy 3.6.22  
(w) Dm km 3.6.22

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**PART-II**

**Terms and conditions of the lease**

This lease is subject to condition laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

**PART-III**

Liberties, powers and privileges to be exercised and enjoyed by the lessee

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary extraction, collection, stacking, processing, transport and disposal of minor mineral/mineral leased in natural or in processed/converted form.
2. To make roads, tramways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

**PART-IV**

**Restrictions and conditions as to the exercise of liberties, powers and privileges in**

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the Officer authorized by him in this behalf and upon payment of royalty and fees for compensatory a forestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in

GONDIA  
 TAHSILDAR  
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2022/06/13  
 3.6.22

W/ Standish in Baran  
 7.9.22  
 W/ DM KL  
 2.6.22

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accordance with these Rules and as may be specified under Odisha Minerals (Prevention of theft, smuggling and illegal mining and Regulation of Possession, storage, trading and transport) Rules, 2007.

PART-V

Liberties, Powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

Handwritten signature and stamp: *Shankar*  
REGISTRAR  
GONDIA

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the substance of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating rents, royalties, fees, etc., provided under these rules shall be paid to the state Government free from all deductions, at the District Treasury/Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of this year.
6. The lessee shall, in addition to the rents and royalties, also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written.

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of State in Part II 3.6.22  
of Part III 3.6.22

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- 7. The lessee shall also pay the additional charge at the rate of Rs.177.00 per Cubic Meter.
- 8. The minimum Guaranteed Quantity for royalty for the quarry lease shall be 1,00,000 cum per annum.

Signed by *[Signature]*  
 03/06/2022  
 TAHASILDAR  
 GONDIA

For and on behalf of Governor of Odisha, in the presence of

- 1. Rasminjanan Bhoi, JRA 3.6.22
- 2. Soumya Rajm Meher. JRA 3.6.22

Signed by *[Signature]* 3.6.22

Lessee in the presence of

- 1. *[Signature]* Parnal. S/o - Kestav Parnal, H. Dandhunge  
 P.O. - Mahimagaoli, Dist. Dhansiri 3.6.22
- 2. *[Signature]* S/o - Deu Karm H/P - Tamin 3.6.22

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*[Signature]*  
 ADVOCATE

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ANNEXURE-R14/6

**IndusInd Bank**

## Transaction Details

Transaction Status	Successful
Transaction Posting Date	29 Dec 2023
Transaction Value Date	29 Dec 2023
Description	R/INDBR32023122900247652/IOBA/DISTRICT ENVIRO
Input Branch	CHANDIKHOL
Debit Amount	2,00,000.00
Credit Amount	-
Currency	INR
Reconciliation Reference	S35574047
Transaction Type	Transfer Debit

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-147-

# IndusInd Bank

## Transaction Details

Transaction Status	Successful
Transaction Posting Date	29 Dec 2023
Transaction Value Date	29 Dec 2023
Description	IMPS/P2A/336313773256/10BA/DISTRICT ENVIRONMENT SO
Input Branch	CHANDIKHOL
Debit Amount	50,000.00
Credit Amount	-
Currency	INR
Reconciliation Reference	S35597285
Transaction Type	Transfer Debit

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**ADVOCATE**

- 148 -

OFFICE OF THE REVENUE INSPECTOR, NIHALPRASAD

ANNEXURE-R14/7

Letter No 184. dt. 8.9.20



1740  
8/9/2020

The Tahasildar, Gondia.

Sub:- Submitting of feasibility report, land plan & land schedule for existing secret sources.

Ref:- your office memo no 3326 dt. 19.8.2020

Sir,

With reference to the subject cited above I am to submit here with the feasibility report along with land plan & land schedule for Nihalprasad Road Metal, I, II & III for favour of your kind perusal.

This is for favour of your information & necessary action.

Your's faithfully,

*Anahor*  
TAHASILDAR  
GONDIA

*[Signature]*  
8/9/2020

Revenue Inspr  
Nihalprasad



- 150-
17. Environmental pollution if any- No
  18. Whether the land involved is kept in Rakshita/SS Khata/Reserved for communal purpose- No
  19. Whether the land involved any forest area to attract the provision of forest conservation Act 1980- No
  20. Whether the quarry site is located within 100 mtr distance from Railway line, Water Reservoir, NH/SH- No
  21. If any plot is adjacent to reserve forest- No
  22. Any tank/canals/road other than (NH/SH/MDR)/habitation/Building within 50 mtrs from the quarry site exists or not- No
  23. Whether any other minor minerals lease or proposed lease area located within 500 m from the periphery of Nihalprasad Road Metal Quarry lease area, as per DSR Report-
  24. Views of enquiry.-: The source is feasible and may be put for auction for long term lease Sase3, AC 12.25 out of 20.39. The balance are not feasible due to non available of major minerals.

29/8/2020  
 Revenue Inspector, Nihalprasad  
 Revenue Inspe  
 Nihalprasad.

Land Schedule for Nihalprasad Road Metal-1  
ରାଜସ୍ୱ ନିରୀକ୍ଷକ Nihalprasad

ମୌଜା Nihalprasad ପାନା Nihalprasad ଚଢ଼ପଲି ଗନ୍ଧା Ghondia ଜିଲ୍ଲା Dhunkard

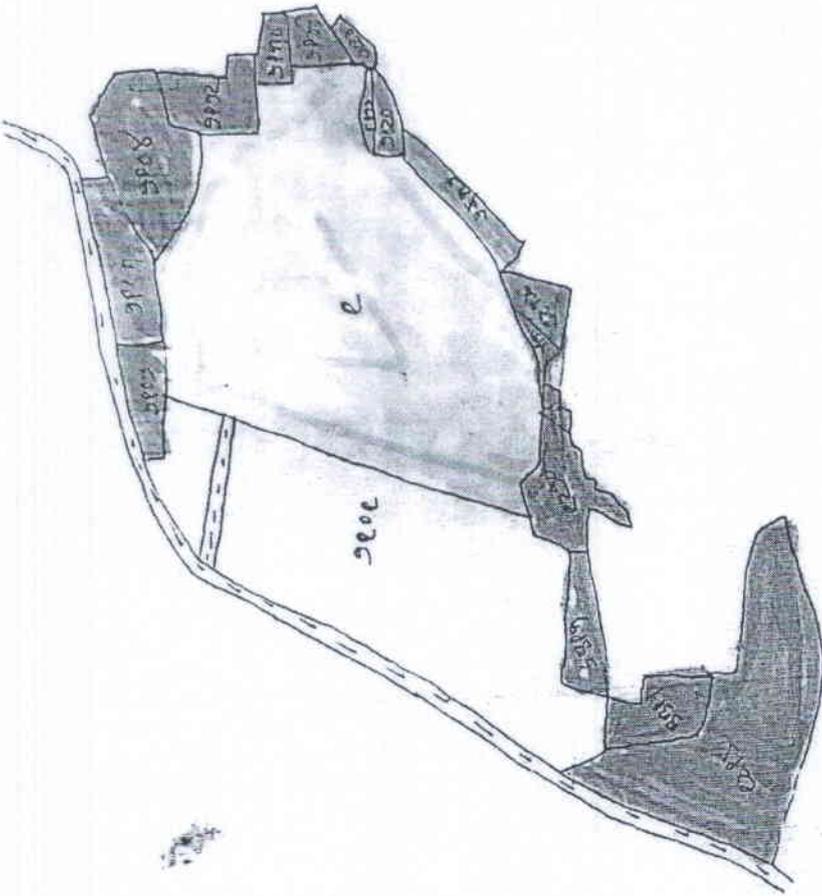
- 151 -

ରେକର୍ଡ ମୁତାବକ				ଦେହ ମୁତାବକ							
କ୍ରମିକ ନଂ	ପ୍ରକାର ନାମ	ଖାତା ନଂ	ପ୍ଲଟ ନଂ	ରକବା	କିସମ	ନୂତନ ପ୍ରକାର ନାମ	ଖାତା ନଂ	ପ୍ଲଟ ନଂ	ରକବା	କିସମ	ମତ୍ତବ୍ୟ
1	Abada Ajaya Arabadi	1513	2101	20.93	Farbath II	Nihalprasad Road Metal - 1	1513	2101	12.25	Farbath II	more money available & the rest balance area is not feasible due to non availability of material.

*Nihalprasad*  
TAHASILDAR  
GONDIA

2  
24/01/2020  
Revenue Insp.  
Nihalprasad

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୧- ଶ୍ରୀମତୀ - ବିନୟିକାଦେବୀ  
 ୨- ଶ୍ରୀମତୀ - ବିନୟିକାଦେବୀ  
 ୩- ଶ୍ରୀମତୀ - ଶ୍ରୀମତୀ  
 ୪- ଶ୍ରୀମତୀ - ଶ୍ରୀମତୀ  
 ୫- ଶ୍ରୀମତୀ - ଶ୍ରୀମତୀ

୧- ଶ୍ରୀମତୀ  
 ୨- ଶ୍ରୀମତୀ  
 ୩- ଶ୍ରୀମତୀ  
 ୪- ଶ୍ରୀମତୀ

ପରିସୀମା

୧- ୨୫୫	୨- ୨୫୫	୩- ୨୫୫	୪- ୨୫୫
୫- ୨୫୫	୬- ୨୫୫	୭- ୨୫୫	୮- ୨୫୫
୯- ୨୫୫	୧୦- ୨୫୫	୧୧- ୨୫୫	୧୨- ୨୫୫

୧- ଶ୍ରୀମତୀ  
 ୨- ଶ୍ରୀମତୀ  
 ୩- ଶ୍ରୀମତୀ

୨୦-୧-୨୫୫  
 Revenue Inspector  
 Mihalsarasad

Tahseer  
 TAHSILDAR  
 GONDIA

TRUE COPY ATTESTED  
 Advocate

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Joint Verification Report on Feasibility of potential sources of  
Minor Minerals of Tahasil Office, Gondia

1. Name of the Sairal Source:- Nihalprasad RM-1
2. Name of the Village:- Nihalprasad
3. Khata No.:- 1513
4. Plot No.:- 2110 2101
5. Area (in acre):- 12.25 out of 20.93
6. Plot on which quarry operation is to be carried out:- 2101
7. Material available in the source at present in cum:- 10,00,000 cum approx
8. Plot having more than 6 mtrs depth: - No
9. Whether Quarry operation is going on other than the quarry area:- No
10. If yes, Khata No.:-

Plot No.:-

Area:-

Name of the Rayati:-

11. Whether the quarry is feasible:- Yes

12. If yes,

Khata No.	Plot No.	Area (in acre)	Kissam
1	2	3	4
1513	2101	12.25 out of 20.93	Parbat-II
Total	1 Plot	12.25	

13. Whether the quarry area involves any thick tree growth:- No
14. Whether the Road Connectivity is available or not :- Yes
15. Whether the quarry hamper agricultural operation in the nearby area:- No
16. Whether quarrying operation will be detrimental to prevention of natural environments:- No.
17. Dangerous to public health and communication:- No
18. Dangerous to any public structure, monuments and building.- No
19. Environmental Pollution if any: No

- 20. Whether the land involved is kept in Rakhita or S.S. Khata or Reserved for any communal purpose:- No
- 21. Whether the land involved any forest area to attract the provision of Forest Conversion Act 1980:- No
- 22. Whether the quarry site is located within 100 mtrs. Distance from Railway line, Water Reservoir, N.H./S.H. :- No
- 23. If any plot is adjacent to reserve forest :- No
- 24. Any Tank, Canal, Road Other than (N.H./S.H.), Habitation/building within 50 meters from the Quarry site exists or not :- No
- 25. Views of Joint Enquiry Team :- The source is feasible for long term lease basis.

*[Signature]*  
 29/9/20  
 Executive Engineer  
 MJ Division, DKL

*[Signature]*  
 30/09/20  
 Geologist  
 O/O the Joint Director  
 Geology, Dhenkanal

*[Signature]*  
 30/09/20  
 Assistant Env. Engineer,  
 SPC, Board, Angul

*[Signature]*  
 30/09/20  
 Range Officer,  
 Sadangi Forest Range, DKL

*[Signature]*  
 30/9/2020  
 Revenue Supervisor, Gondia

*[Signature]*  
 30-9-2020  
 Revenue Inspector,  
 al:balprasad.

*[Signature]*  
 TAHASILDAR  
 GONDIA

TRUE COPY ATTESTED  
*[Signature]*  
 ADVOCATE

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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL

(Touzi Section)

No.X-06/2020-1344 / dt 05.02.2021

e-mail Id: dkl.touzi@nic.in  
Tel. No. : (06762) 225700

Office Order

In pursuance to the decisions taken in the Meeting held on 01.07.2019 under the Chairmanship of Chief Secretary, Odisha communicated vide L.No.XXIV-06/19-1177/Rev-I, Dtd.26.07.2019 of Board of Revenue, Odisha, Cuttack and instructions of Govt. in R & D.M. Department, Odisha communicated vide.L.No.RDM-MMS-MISC-0032-2019-4530/R&DM/Dtd.27.01.2020, the following 04 (Four) numbers of existing minor mineral proposals of Gondia Tahasil have been duly identified and placed in the respective District Survey Report of Dhenkanal District.

Considering the submission of the Tahasildar, Gondia duly recommended by the Sub-Collector, Dhenkanal, and in pursuance to the provisions prescribed under rule 2(p) and rule 27(15) of the Odisha Minor Mineral Concession Rules, 2016, the proposal on minimum guaranteed quantity assessed and fixation of additional charge against each source duly recommended, by the Tahasildar -cum-Competent Authority. is hereby approved subject to compliance of the terms and conditions mentioned below. However, if the same is settled on permit basis in favour of public authority. additional charge shall be fixed as per Govt. in R & D.M. Department L.No.RDM-MMS-MEET-0009-2019-30986/R&DM, Dated.14.10.2019. The approval so accorded shall be withdrawn on non-compliance of terms and conditions as well as provisions of the OMMC Rules,2016 and instructions of Govt issued from time to time.

Name of the Tahasil: Gondia.

Sl No	Name of the source	Village	Khata No.	Plot No.	Area (in Ac.)	Kissam		Placed in District Survey Report	MGQ approved in Cum	Additional Charge fixed (in Rs. Cum. per cum)
						Hal	Sabik			
1	3	4	5	6	7	8	9	10	11	12
1	Tolarpasi Road Metal Quarry (Lease Case No.14/2020-21)	Tolarpasi	467	1874	12.25 out of 24.60	Pathara bani	Mutilated	Sl.04 Annex-III in respective DSR	20000	Rs.65 per cum

	Nihalprasad Road Metal Quarry No.1 (Lease Case No.15/2020-21)	Nihalprasad	1513	2101	12.25 out of 20.93	Parbat-II	Ragadi	Sl.01 Annex-III respective DSR	of in 15000	Rs. per Cum.
3	Nahada Road Metal Quarry No.III (Lease Case No.16/2020-21)	Nahada	658	3428	10.80	Patharabani	Not mentioned	Sl. No.3 of Annexure-III in the respective DSR	20000	Rs.65/- per Cum.
4	Kaluriapatana Sand Quarry (Lease Case No.17/2020-21)	Kaluriapatana	141	1	12.25 out of 72.00	Nadi	Mutilated	Sl. No.7 of Annexure-II in the respective DSR	16000	Rs.55/- per Cum.

1. The Tahasildar shall issue a proclamation on the declaration of new source for public information.
2. The Tahasildar shall comply with observations dtd. 30.09.2020 of the Technical Committee.
3. Necessary precautions shall be taken prior to operation of the source in order to avoid any untoward incidents due to elephant movement.
4. In the event of existing road connectivity over private land/debottar land, consent of land owners/recorded tenants/competent authority shall be obtained by the lease holder/quarry permit holder prior to operation of the source.
5. The lease holder/permit holder shall act upon the conditions of the agreement signed under the MoU with the land owners/recorded tenants.
6. Mining activity shall be carried out as per the approved mining plan prepared for the purpose.
7. The permit holder should not use blasting and avoid movement of vehicles at night. If necessary, slurry blasting should be allowed only during the day light after obtaining NOC/ permission from competent authority, for the safety of the human moving on nearby road and to avoid fly rocks during blasting
8. The depth of the sand mining shall not exceed 3 meters or water level whichever is less

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9. Sand quarrying shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.
10. Sand mining shall not be carried out within the restricted distance of any existing structure such as bridges, dams, weirs, intake structure (s) either for irrigation or drinking water purposes, or any other cross drainage structure as provided in the OMMC Rules, 2016.
11. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
12. Conservation measures shall be taken for protection of flora and fauna.
13. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the Human Habitation existing nearby.
14. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water. The natural sand dune should not be disturbed.
15. The area from which the sand has been extracted be leveled and free of any foreign debris or materials.
16. The surface of stockpile and sand processing areas outside the river bed to be scarified to a depth of 50 cm, graded evenly and the top soil previously stored, returned to its original depth over the area.
17. Water spraying arrangement on haul roads, should be provided and properly maintained.
18. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minor minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded and should be operated only during non-peak hours. The Lease holder/Project Proponent shall ensure that the vehicle should have pollution check certificate.
19. Display board should be provided citing all the statutory clearances. Pillars shall be posted on the bank mentioning distances from the river embankment.
20. The Tahasildar to take appropriate steps for settlement of the minor mineral sairat source observing all the procedures prescribed in the OMMC Rules, 2016 and instructions issued from Govt. from time to time.

Contd....P/4.

21. The operation of the source shall not have any adverse effect upon the interest of mineral development, preservation of natural environment, prevention of pollution, public health or communication or building, monuments or other structures, national security or such other purposes.
22. The lease holder/permit holder shall not carry on the quarrying operation within the restricted distance from any public roads, public buildings, temples, reservoirs, dams, burial grounds, railway track monuments, heritage sites, etc. and shall not cause any damage to any public and private properties as per provisions of the OMMC Rules, 2016.
23. The operation of the minor mineral sources approved herein, shall comply to the provisions made under the OMMC Rules, 2016 and the terms and conditions prescribed in the NOC issued from the competent authority i.e. SEIAA/OSPCB.
24. The new sairat sources are to be entered in the Register No.5 of the Tahasil, as well as Register No.VII of the concerned R.I. Circle.
25. The Controlling Authority reserves the right to cancel the order permanently, if there is contravention of the provisions of the OMMC Rules, 2016 and instructions of Govt. from time to time.
26. The instructions conform to rule 60 of the Odisha Minor Mineral Concession Rules, 2016.

  
 COLLECTOR, DHENKANAL

Memo No. 13245 /Dt.05.02.2021 --

1. Copy forwarded to the Sub-Collector, Dhenkanal, for information and necessary action with reference to his L.No.5791/Dt.21.12.2020.
2. Copy alongwith the Sairat case records bearing No. 14/2020-21, 15/2020-21, 16/2020-21 and 17/2020-21 forwarded to the Tahasildar, Gondia for information and necessary action. He is requested to take further necessary action in accordance with the provisions of the OMMC Rules, 2016 and instructions communicated by Govt. from time to time.  
Receipt of the case records may please be acknowledged.
3. Copy to Touzi Section Guard File.

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# ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଗଢ଼ିଆ

ସଂଖ୍ୟା: 2325 /ତା° 08.06.2021

## ଲଘୁ ଖଣିଜ ନିଲାମ ତାରିଖ ଇସ୍ତାହାର

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ଓଡ଼ିଶା ସରକାରଙ୍କ ରାଜସ୍ୱ ବିଭାଗ ଅଧିନସ୍ଥ ଗଢ଼ିଆ ତହସିଲ, ଜିଲ୍ଲା: ଡେଙ୍କାନାଳ ଅନ୍ତର୍ଗତ ନିମ୍ନ ଲିଖିତ ଲଘୁ ଖଣିଜ ଖଦାନ ଗୁଡ଼ିକୁ ଆସନ୍ତା ୫ (ପାଞ୍ଚ) ବର୍ଷ ଅର୍ଥାତ୍ (୨୦୨୦-୨୧ ରୁ ୨୦୨୪-୨୫) ଆର୍ଥିକ ବର୍ଷ ନିମନ୍ତେ ଦୀର୍ଘମିଆଦୀ ଲିଜ୍ ପାଇଁ ନିମ୍ନ ସାରଣୀ ମୁତାବକ ତହସିଲଦାର, ଗଢ଼ିଆଙ୍କ ଦ୍ୱାରା ବନ୍ଦ ଲଫାପା ଟେଣ୍ଡର ମାଧ୍ୟମରେ ନିଲାମ କରାଯିବ । ଇଚ୍ଛୁକ ବ୍ୟକ୍ତି ସବିଶେଷ ତଥ୍ୟ OMMC Rules, 2016ରେ ବର୍ଣ୍ଣିତ ଥିବା Form M ରେ ପୂରଣ କରି ଏହାର ତିନି କପି ସହ ନିମ୍ନ ଲିଖିତ ଦଲିଲ ସଂଲଗ୍ନ କରି Sealed Cover ରେ ତହସିଲଦାର, ଗଢ଼ିଆଙ୍କ ନାମେ ଆବେଦନ କରିବେ, ଯାହାକି ପ୍ରଥମ ପର୍ଯ୍ୟାୟରେ ତା.୨୪.୦୬.୨୦୨୧ରେ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ରେଜେଷ୍ଟ୍ରି/ସିଡି ପୋଷ୍ଟ ମାଧ୍ୟମରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ପହଞ୍ଚିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ତାରିଖ ଓ ସମୟ ଅତିବାହିତ ହେଲା ପରେ କୌଣସି ଦରଖାସ୍ତ ଗ୍ରହଣୀୟ ନୁହେଁ । ସମସ୍ତ ପ୍ରାପ୍ତ ହୋଇଥିବା ବନ୍ଦ ଲଫାପାଗୁଡ଼ିକ ତା.୨୫.୦୬.୨୦୨୧ ରିଖ ପୂର୍ବାହ୍ନ ୧୧ ଘଟିକା ସମୟରେ ଲିଜ୍ ଦରଖାସ୍ତକାରୀ କିମ୍ବା ତାଙ୍କ କ୍ଷମତାପ୍ରାପ୍ତ ପ୍ରତିନିଧିଙ୍କ ଉପସ୍ଥିତିରେ ଖୋଲାଯାଇ ଦରଖାସ୍ତଗୁଡ଼ିକୁ ତନଖି କରାଯିବ ଏବଂ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପାଳନ ପୂର୍ବକ ସର୍ବୋଚ୍ଚ ଦର ଧାର୍ଯ୍ୟ ଉଲ୍ଲେଖ କରିଥିବା ଦରଖାସ୍ତକାରୀଙ୍କ ସପକ୍ଷରେ ନିଲାମ ମଞ୍ଜୁର କରାଯିବ । ଅସମ୍ପୂର୍ଣ୍ଣ ଦରଖାସ୍ତ ଗୁଡ଼ିକ ଖାରଜ କରାଯିବ । ତା.୨୫.୦୬.୨୦୨୧ ରିଖରେ ନିଲାମ ହୋଇପାରି ନଥିବା ସକରାତ ଗୁଡ଼ିକ ପୁନଶ୍ଚ ଦ୍ୱିତୀୟ ପର୍ଯ୍ୟାୟରେ ତା.୦୧.୦୭.୨୦୨୧ ରିଖ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ଗ୍ରହଣ କରାଯାଇ ତା.୦୨.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ ହେବ । ତା. ୦୨.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ ହୋଇପାରି ନ ଥିବା ସୈରାତଗୁଡ଼ିକୁ ତୃତୀୟ ପର୍ଯ୍ୟାୟରେ ତା.୦୮.୦୭.୨୦୨୧ ରିଖ ଅପରାହ୍ନ ୫ ଘଟିକା ସୁଦ୍ଧା ଦରଖାସ୍ତ ଗ୍ରହଣ କରାଯାଇ, ତା.୦୯.୦୭.୨୦୨୧ ରିଖରେ ନିଲାମ କରାଯିବ ।

- ୦୧. ଦରଖାସ୍ତ ଫି ସକାଶେ ଟ.୧୦୦୦.୦୦ (ଏକ ହଜାର ଟଙ୍କା ମାତ୍ର) ର ଟ୍ରେଜରୀ ଚାଳାଣି "Head of Account-0853-Non-ferrous Mining and Metallurgical Industries-102-Mineral Concession Fees, Rents and Royalties" ରେ ଦାଖଲ କରି ଏହାର ପ୍ରତିଲିପି ପ୍ରଦାନ କରିବେ ।
- ୦୨. ଆବେଦନକାରୀ ଅମାନତ ରାଶି ସ୍ୱରୂପ ରୟାଲଟି ଏବଂ Additional Charge, MGQ ର ବାର୍ଷିକ ୫%(EMD equivalent to five percent of the minimum amount of additional charges specified in the notice and the amount of royalty, both calculated on the basis of minimum guaranteed quantity for one whole year for the minimum guaranteed quantity of minor mineral to be extracted in one full year) ଯାହାକି ଦ୍ୱିମାସ ଡ୍ରାଫ୍ଟ ଆକାରରେ ତହସିଲଦାର, ଗଢ଼ିଆଙ୍କ ସପକ୍ଷରେ ଥାଇ ବନ୍ଦ ଲଫାପାରେ ଦରଖାସ୍ତ ସହିତ ସଲଗ୍ନ କରିବା ଆବଶ୍ୟକ ଅଟେ ।
- ୦୩. ଆବେଦନ କରିଥିବା ଲିଜ୍ ଜମିର ସଂପୂର୍ଣ୍ଣ ବିବରଣୀ ଓ ନକ୍ସା ।
- ୦୪. କୌଣସି ମାଲନିଜ୍ଜ ତଥା ରାଜସ୍ୱ ପାଉଣା ବାକି ନଥିବା ନେଇ ଏକ ସତ୍ୟପାଠ ।
- ୦୫. ଆବେଦନକାରୀ Property Statement ସଂଲଗ୍ନ କରିବେ ।
- ୦୬. ଆବେଦନକାରୀ ସଲଭେନ୍ସି ସାର୍ଟିଫିକେଟ ଅଥବା (ସମ୍ପୂର୍ଣ୍ଣ ଖଣିଜ ବାର୍ଷିକ ଉତ୍ତୋଳନ ହେବାକୁ ଥିବା ମୋଟ "MGQ X (Rate of Royalty + Offered Additional Charges quoted by the applicant) ସମାନ ଅର୍ଥ ପରିମାଣର Bank Guarantee ତହସିଲଦାର, ଗଢ଼ିଆଙ୍କ ସପକ୍ଷରେ ଦାଖଲ କରିବେ ।
- ୦୭. ଅନ୍ୟ ବିବରଣୀ ଯଥା ବୈଷୟିକ ଜ୍ଞାନ, ଦକ୍ଷତା, ଏବଂ ନିଜ ପାଖରେ ଥିବା ଯତ୍ନପାତିର ବିବରଣୀ ।

ସର୍ତ୍ତାବଳୀ

- ୦୧. ଆବେଦନକାରୀ ମାନେ ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ରିହାତି ଆଇନ, ୨୦୧୬ ର ପରିସରଭୁକ୍ତ ହେବେ।
- ୦୨. ଲିଜଧାରୀ Mines Act 1952 ଓ Explosive Act 1984 ର ସମସ୍ତ ନିୟମ ଓ ନିୟମାବଳୀର ଅନ୍ତର୍ଭୁକ୍ତ ହେବେ।
- ୦୩. ଲିଜର ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପାଳନ କରୁଥିବା ଓ ସର୍ବାଧିକ Additional Charge ଦାଖଲ ପାଇଁ ଆବେଦନ କରିଥିବା ଆବେଦନକାରୀକୁ ଲିଜ ଦିଆଯିବ ।
- ୦୪. ସର୍ବୋଚ୍ଚ Additional Charge ଦାଖଲ ପାଇଁ ଦରଖାସ୍ତ କରିଥିବା ଆବେଦନକାରୀ ଲିଜ ନ ନେଲେ ତତ୍ପରବର୍ତ୍ତୀ ସର୍ବୋଚ୍ଚ ଆବେଦନକାରୀକୁ ଲିଜ ନେବାର ସୁଯୋଗ ଦିଆଯିବ କିମ୍ବା ଦୁଇ ଆବେଦନକାରୀଙ୍କ ଦର୍ଶାଯାଇଥିବା Additional Charge ର ମୂଲ୍ୟ ସମାନ ପରିଲିଖିତ ହୁଏ ତେବେ ତାହା ଧର୍ମରୋଳା ମାଧ୍ୟମରେ (By draw of lots) ନିଲାମଧାରୀ ଚୟନ କରାଯିବ ।
- ୦୫. ଯଦି କୌଣସି ଦରଖାସ୍ତକାରୀ ଆବଶ୍ୟକୀୟ କାରଜାତ ନ ଦେଇ କିମ୍ବା ପ୍ରଚଳିତ Additional Charge ଧାର୍ଯ୍ୟ ଦରଠାରୁ କମ ଦରରେ ଦରଖାସ୍ତ କରିଥିବା ଦରଖାସ୍ତକାରୀ କ M ଫର୍ମ ଖାରଜ କରିଦିଆଯିବ ତଥା ଅସମ୍ପୂର୍ଣ୍ଣ ଦରଖାସ୍ତ ଗ୍ରହଣଯୋଗ୍ୟ ହେବ ନାହିଁ ।
- ୦୬. ପ୍ରଚଳିତ ନିୟମ ଅନୁଯାୟୀ ଲିଜଧାରୀ ସରକାରଙ୍କ ଦ୍ଵାରା ଧାର୍ଯ୍ୟ ଦେୟ ପଇଠ କରିବା ପାଇଁ ବାଧ୍ୟ ହେବେ !
- ୦୭. ସର୍ବୋଚ୍ଚ Additional Charge ଦାଖଲ ପାଇଁ ଆବେଦନ କରିଥିବା ବ୍ୟକ୍ତି ଲିଜ ଗ୍ରହଣ ନ କଲେ ତାଙ୍କର ଜମା ରାଶି ବାଜ୍ୟାପ୍ତି କରାଯିବ ଓ ୨ୟ ସର୍ବୋଚ୍ଚ Additional Charge ଉଲ୍ଲେଖ କରିଥିବା ଆବେଦନକାରୀକୁ ଲିଜ ଯଦି ବିଧି ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ ଗ୍ରହଣ ଯୋଗ୍ୟ ହୁଏ, ତାହେଲେ OMMC Rule, 2016 ଅନୁଯାୟୀ ପଦେକ୍ଷେପ ନିଆ ଯାଇପାରେ ।
- ୦୮. ଲିଜ ମଞ୍ଜୁରୀ ପରେ ଲିଜଧାରୀ ମାଜନିଜ ପ୍ଲାନ ପ୍ରସ୍ତୁତି ପାଇଁ ଆବଶ୍ୟକ ଅର୍ଥ ଦାଖଲ କରିବେ । ଲିଜରାଶି + Additional Charge + DMF ର ରାଶି ସହିତ ୨୫% ଅମାନତ ଆକାରରେ ଜମା କରିବେ ।
- ୦୯. ଲିଜ ଅବଧି ମଧ୍ୟରେ ଲିଜଧାରୀ ଲିଜ ସମ୍ପନ୍ନୀୟ ସର୍ତ୍ତାବଳୀର ଉଲ୍ଲଙ୍ଘନ କଲେ ତାଙ୍କର ଲିଜ ରଦ୍ଦ କରାଯିବା ସହ ଜମାରାଶିକୁ ବାଜ୍ୟାପ୍ତି ହେବ ।
- ୧୦. ଲିଜଧାରୀ ଲିଜରାଶି ଓ ଅମାନତ ତାଙ୍କ ବ୍ୟତିରକ୍ତେ "  $MGQ \times (\text{Rate of Royalty} + \text{Additional Charge allowed})$  ର ୧୦% ଲିଜରାଶି (DMF) ପାଇଁ ଜମା କରିବେ ।
- ୧୧. ଲିଜଧାରୀ ଲିଜରାଶି "  $MGQ \times (\text{Rate of Royalty} + \text{Additional Charge allowed})$  ର ୫% ଲିଜରାଶି (Environmental Management Fund) ଆକାରରେ ଦାଖଲ କରିବା ପାଇଁ ବାଧ୍ୟ ହେବେ ।
- ୧୨. ଜିଲ୍ଲାପାଳ ଉପଯୁକ୍ତ କାରଣ ଦର୍ଶାଇ ଲିଜକୁ ରଦ୍ଦ କରିବାର କ୍ଷମତା ରଖନ୍ତି ।
- ୧୩. ଲିଜଧାରୀ ଲିଜ ପାଇବା ପରେ ସୈରାତ ପରିଚାଳନା ପାଇଁ OMMC Rules, 2016ର ସମସ୍ତ ସର୍ତ୍ତାବଳୀକୁ ମାନିବାକୁ ବାଧ୍ୟ ହେବେ ।
- ୧୪. ସର୍ବୋଚ୍ଚ ନିଲାମଧାରୀକୁ ତାଙ୍କ ସପକ୍ଷରେ ଖଣି ମଞ୍ଜୁର ହୋଇଥିବା ବିଷୟ Form F ରେ ସାତ ଦିନ ମଧ୍ୟରେ ଜଣାଇ ଦିଆଯିବ ।
- ୧୫. Mining Plan ରେ ଦର୍ଶାଯାଇଥିବା ବାର୍ଷିକ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ପାଦନର ପରିମାଣ ତଥା ଲିଜଧାରୀଙ୍କ ଦ୍ଵାରା ଦର୍ଶାଯାଇଥିବା Royalty ଓ ସରକାରଙ୍କ ଦ୍ଵାରା ଧାର୍ଯ୍ୟ ଦରକୁ ଏକତ୍ର କାରୀ MGQ ସହ ଗୁଣନ କଲେ ଯେଉଁ ପରିମାଣର ଅର୍ଥ ହେବ ତାହା ସହିତ ଅନ୍ୟାନ୍ୟ ସରକାରୀ ଦେୟ ଲିଜଧାରୀ Environmental Clearance ଆଣି ସାରିଲା ପରେ ସମସ୍ତ ରାଶି ପଇଠ କରିବେ । ସମ୍ପୂର୍ଣ୍ଣ ରାଶି ପଇଠ ହେଲା ପରେ ଲିଜଧାରୀ Registration Act, 1908 ଓ Stamp Act, 1899 ଅନୁଯାୟୀ ବୁକ୍ସିପତ୍ର (Execution of Lease Deed) ସମ୍ପାଦନ କରିବେ ଏବଂ ଖଣି ପରିଚାଳନା ପାଇଁ Regional Officer, State Pollution Control Board, Angul ଠାରୁ CTE/CTO ଆଣିବା ପାଇଁ ବାଧ୍ୟ ହେବେ ।
- ୧୬. ପରିବେଶ ମଞ୍ଜୁରୀ ପାଇଁ ଆବଶ୍ୟକ ଅର୍ଥ ଲିଜ ଧାରି ଦାଖଲ କରିବେ ।

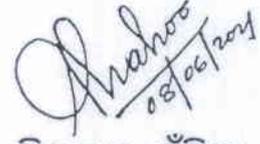
- ୧୬. ଲିଜ ଲାଗି ଆବେଦନ କରିବା ଇସ୍ତାହାରରେ ପ୍ରଦର୍ଶିତ ଲଘୁ ଖଣିଜ ଖଦାନଗୁଡ଼ିକ ପୂର୍ବରୁ ପରିଦର୍ଶନ କରି ସୈରାତ ପରିଚାଳନା ପାଇଁ ଗମନାଗମନ ସୁବିଧା ଗଢ଼ିତ ଥିବା ଖଣିଜ ପଦାର୍ଥ ଓ ଅନ୍ୟାନ୍ୟ ଆନୁଷ୍ଠାନିକ ସୁବିଧା ସମ୍ପର୍କରେ ପର୍ଯ୍ୟବେକ୍ଷଣ କରି ଲିଜରେ ଅଂଶ ଗ୍ରହଣ କରିବେ ।
- ୧୭. ଲିଜ ଗ୍ରହଣ କରିପାରିଲା ପରେ ଲିଜ ସୈରାତ ଚଳାଇବା ସମ୍ପର୍କରେ କୌଣସି ଅଭିଯୋଗ ଗ୍ରହଣ ହେବ ନାହିଁ କିମ୍ବା ଏଥି ପାଇଁ କର୍ତ୍ତୃପକ୍ଷ ଦାୟୀ ରହିବେ ନାହିଁ ।
- ୧୯. ଲିଜ ଦିଆଯାଇଥିବା ଧାର୍ଯ୍ୟ ସମୟ ଭିତରେ କର୍ତ୍ତୃପକ୍ଷ କୌଣସି ପ୍ରାକୃତିକ ବିପର୍ଜ୍ୟୟ ପାଇଁ ଦାୟୀ ରହିବେ ନାହିଁ ।
- ୨୦. ପୁନଶ୍ଚ ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ଆଇନ, ୨୦୧୬ ସର୍ତ୍ତାବଲିର ଖୁଲାଫ ହେଲେ, ନିୟମାବଳୀ ଅନୁଯାୟୀ ଆବଶ୍ୟକ ସ୍ଥଳେ ପଇଠ ହୋଇଥିବା ଜମାଦାରୀକୁ ବାଜ୍ୟାସ୍ତି କରିବାର କ୍ଷମତା, କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ପାଖରେ ରହିଅଛି ।
- ୨୧. ଜମା Royalty ରାଶି " MGQ x (Rate of Royalty + Additional Charge allowed ) ର ୨% ଲିଜରାଶି T.C.S. ବାବଦକୁ ନଗଦ ଆକାରରେ ଜମା କରିବେ ।
- ୨୨. ଏହି ନିଲାମର ଫଳାଫଳ, ମାନ୍ୟବର ହାଇକୋର୍ଟ, କଟକ, ଓଡ଼ିଶାଙ୍କ ଲିଖିତ ଆବେଦନ ମାମଲା ସଂଖ୍ୟା(W.P.C. No.) ୪୦୩୪/୨୦୨୧ର ଆଦେଶ ଅନୁଯାୟୀ ନିଲାମ ପରିଚାଳିତ ହେବ ।
- ୨୩. ଲିଜଧାରୀ ସୈରାତ ଉତ୍ତର ନକ୍ସା ଅନୁଯାୟୀ ସିମେଣ୍ଟ ଖୁଣ୍ଟ ହାରା ବାଡ଼ ଦେଇ ଚିହ୍ନଟ କରିବେ ଏବଂ ସମ୍ମୁଖ ଭାଗରେ ଏକ Display Board ତିଆରି କରି ସେଥିରେ ସୈରାତ ଉତ୍ତର ନକ୍ସା, ନାମ ତଥା ମଞ୍ଜୁର ହୋଇଥିବା ଆର୍ଥିକ ବର୍ଷ ଉଲ୍ଲେଖ କରିବେ । ଏ ସବୁ କାର୍ଯ୍ୟ ସମ୍ପାଦନ ପାଇଁ ହୋଇଥିବା ଖର୍ଚ୍ଚ, ଲିଜଧାରୀ ବହନ କରିବେ ।
- ୨୪. ଲିଜଧାରୀ ନିଜ ଖର୍ଚ୍ଚରେ Regional Officer, State Pollution Control Board, Angul ଠାରୁ CTO ପ୍ରାପ୍ତ ପରେ ଖଣି ପରିଚାଳନା ପାଇଁ ଯୋଗ୍ୟ ହେବେ ।
- ୨୫. ଉପରୋକ୍ତ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ପୂରଣ ହେଲା ପରେ ଲିଜ ଧାରୀଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ଦିଆଯିବ । କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ଠାରୁ କାର୍ଯ୍ୟାଦେଶ ନ ମିଳିବ ପର୍ଯ୍ୟନ୍ତ ଲିଜଧାରୀ ସୈରାତ ଉତ୍ତରୁ ଖଣିଜ ପଦାର୍ଥ ଉତ୍ତୋଳନ କରି ପାରିବେ ନାହିଁ ।
- ୨୬. ଲିଜ ସମ୍ପନ୍ନୀୟ ସର୍ତ୍ତାବଳୀ ଗଢ଼ିଆ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଛୁଟିଦିନ ବ୍ୟତୀତ ସମସ୍ତ କାର୍ଯ୍ୟଦିବସରେ ଦେଖି ପାରିବେ ।
- ୨୭. ସରକାର ଉତ୍ତର ଓ ନିଲାମ ସମ୍ପନ୍ନୀୟ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟ (ଛୁଟିଦିନ ବ୍ୟତୀତ) ସମସ୍ତ କାର୍ଯ୍ୟ ଦିବସରେ ତତ୍ତ୍ୱ ନାଭିସକ ଠାରେ ମିଳି ପାରିବ ଓ ଏହି ସମ୍ପନ୍ନୀୟ ସଂପୂର୍ଣ୍ଣ ସର୍ତ୍ତାବଳୀ [www.dhenkanal.nic.in](http://www.dhenkanal.nic.in) ରେ ଉପଲବ୍ଧ ହେବ ।
- ୨୮. ବିନା କାରଣ ଦର୍ଶାଇ ନିଲାମ ବାତିଲ କରିବାର ଅଧିକାର କର୍ତ୍ତୃପକ୍ଷଙ୍କ ପାଖରେ ରହିଅଛି ।
- ୨୯. ଯଦି ଉକ୍ତ ଇସ୍ତାହାରରେ କୌଣସି ତ୍ରୁଟି ପରିଲକ୍ଷିତ ହୁଏ, ତେବେ ତାହା ସଂଶୋଧନ କରିବାର କ୍ଷମତା କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ନିକଟରେ ରହିଅଛି ।

*Signature*  
08/06/2024

ତହସିଲଦାର, ଗଢ଼ିଆ

ସ୍ମାରକ ସଂଖ୍ୟା - 2326 /ତାରିଖ - 08.06.2021

ଏହାର ଏକକିତା ନକଲ ଜିଲ୍ଲାପାଳ ଓ ଉପଜିଲ୍ଲାପାଳ, ଡେକାନାଳ/ଗୋଷ୍ଠୀ ଉନ୍ନୟନ ଅଧିକାରୀ, ଗଞ୍ଜିଆ/ସମସ୍ତ ଗ୍ରାମ ପଞ୍ଚାୟତ/ସମସ୍ତ ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ କାର୍ଯ୍ୟାଳୟ ନୋଟିସ ବୋର୍ଡ/ ତହସିଲ କାର୍ଯ୍ୟାଳୟ ନୋଟିସ ବୋର୍ଡ/ ସମସ୍ତ ଗ୍ରାମର କୋଠ ଘର ଓ ସମ୍ପୃକ୍ତ ସୈନ୍ଦବ ସ୍ଥଳରେ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ଓ ବହୁଳ ପ୍ରଚାର ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।



ତହସିଲଦାର, ଗଞ୍ଜିଆ

ସୈରାତ ବିବରଣୀ - ଗନ୍ଧିଆ ତହସିଲ - ଆର୍ଥିକ ବର୍ଷ ୨୦୨୦-୨୧ ଠାରୁ ୨୦୨୪-୨୫

କ୍ରମିକ ସଂଖ୍ୟା	କେସ ସଂଖ୍ୟା	ଲଘୁ ଖଣିଜ ଉତ୍ପାଦ ନାମ	ଶ୍ରେଣୀ	ଖାତା ସଂଖ୍ୟା	ସୂଚକ ସଂଖ୍ୟା	ଭରଣା (ଏକକରେ)	କିସମ	ସର୍ବନିମ୍ନ ମୂଲ୍ୟ (per CuM)	ଅତିରିକ୍ତ ମୂଲ୍ୟ (Additional Charge per CuM)	ମୋଟ ସାମ୍ୟ ମୂଲ୍ୟ (per CuM)	MGQ (in Cubic Meter)	ଅନାମକ ରାଶି (EMD)
୧	୨	୩	୪	୫	୬	୭		୮	୯	୧୦	୧୧	୧୨
୧.	୧୫/ ୨୦୨୦-୨୧	ନିହଳପ୍ରସାଦ ରୋଡ୍ ମେଟାଲ-୧	ନିହଳପ୍ରସାଦ	୧୫୧୩	୨୧୦୧	୨୦.୯୩ କୁ ୧୨.୨୫	ପର୍ବତ-୨	୧୩୦.୦୦	୬୫.୦୦	୧୯୫.୦୦	୧,୦୦,୦୦୦	୯,୨୫,୦୦୦.୦୦

ସ୍ୱା/-  
ତହସିଲଦାର, ଗନ୍ଧିଆ

-୮୬୩-

TRUE COPY ATTESTED

*Am*  
ADVOCATE



-164- 345  
**ANNEXURE-R14/10** *Secke*  
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:  
seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change  
under Environment (Protection) Act, 1986)*

**File No. SIA/OR/MIN/ 304159/2023**

To

Dated <sup>8<sup>th</sup></sup> 01 November, 2023

Sri Ajit Sahu  
At-Nihalprasad, Tahasil-Gondia,  
District-Dhenkanal

Sub: Proposal for Transfer of EC of Nihalprasad Road Metal Quarry- 1 over an area of 12.25  
Acre or 4.957 Ha under Gondia Tahasil of Dhenkanal District - reg.

Ref: Minutes of 139<sup>th</sup> Meeting of SEIAA held on 16.10.2023, 17.10.2023 & 19.10.2023.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that the proposal was placed in the meeting of SEIAA held on 16.10.2023 for consideration of Transfer of EC. After detailed discussion, the Authority decided to allow transfer of EC of the said proposal as per the MoEF & CC, Govt. of India O.M. no. F. No. 22-21/2020-IA.III dated 07.07.2021 regarding Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006 and in accordance with the order of Hon'ble National Green Tribunal subject to remittance of total penalty amount of **Rs.6,76,937/-** (i.e. 1% of the total project cost of Rs. 5,69,19,778/- + 0.25% of the total turnover during violation period of Rs. 4,30,95,637/-) to State Pollution Control Board (SPCB), Odisha.

- i) The transfer of EC shall be issued after submission of the proof of the penalty receipt to SEIAA, Odisha and no further reference to SEIAA meeting is required.

Therefore, you are requested to comply the above observation of authority and submit the necessary document for further consideration.

Yours faithfully,

*Rao* 01/11/2023

Environmental Scientist

Copy to

1. The Collector / ADM, Dhenkanal / Sub-Collector, Dhenkanal / Tahasil-Gondia, Dist. Dhenkanal for information and necessary action.
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A-118, Nilakantha Nagar, Bhubaneswar for information and necessary action.

*Rao* 01/11/2023

Environmental Scientist

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MONEY RECEIPT



STATE POLLUTION CONTROL BOARD, ODISHA

BHUBANESWAR - 751012

No. 28006

Book No. 1081

Date. 13.11.23

(Ajit Sahu)

RECEIVED from M/s. Nihalprasad Road Metal Quarry - 1

Gondia, Dhenkanal, Odisha

by B.D./Cheque/Cash 710377/09.11.23 IndusInd Bank

Rupees Six lakh seventy six thousand nine hundred thirty

Seven only towards F.C. Road Metal Quarry only

₹ 6,76,937/-

PM 13/11/23 Accounts Officer/Accountant



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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986

File No. SIA/OR/MIN/304159/2023

Dated <sup>th</sup> 17 November 2023  
Bhubaneswar

To

Sri Ajit Sahu  
S/o- Late Gokulananda Sahu  
At/Po-Nihalprasad, Dist-Dhenkanal

**Sub: Proposal for Transfer of Environmental Clearance of Nihalprasad Road Metal Quarry-1 over an area of 12.25 Acre or 4.957 Ha under Gondia Tahasil of Dhenkanal District Odisha from the name Tahasildar Gondia to Sri Ajit Sahu - reg.**

- Ref: (i) EC letter no./EC identification no. 3399/SEIAA dated 18.10.2021.  
(ii) Tahasildar, Gondia letter no. 3098 dated 17.09.2022  
(iii) Online Application no. SIA/OR/MIN/304159/2023 dtd.09.10.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/304159/2023 dated 09.10.2023, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 3399/SEIAA dated 18.10.2021 in favour Sri Ajit Sahu.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 139<sup>th</sup> meeting held on 16.10.2023, 17.10.2023 & 19.10.2023 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted:

- (i) As submitted by the Tahasildar, it is noted that EC was obtained for Nihalprasad Road Metal Quarry-1 for a period of 5 years in favour of Tahasildar, Gondia vide the above-mentioned EC letter under reference.
- (ii) Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Ajit Sahu, who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision in rule 37 of OMMC Rules, 2016.
- (iii) The proposed quarry is operated without transfer of EC from the name Tahasildar to successful bidder.
- (iv) This is violation case on the basis of MoEF & CC, Govt. of India SOP dt. 07.07.2021 as the quarry operated without transfer of EC and 1,40,350 cum of



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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

stone material extracted from the source as per Y-form that is clarified by Tahasildar, Gondia.

- (v) The PP has submitted total project cost amounting of Rs.5,69,19,778/- and total turnover amounting of Rs. 4,30,95,637/- through Chartered Accountant (CA) for extraction of 1,40,350 cum of stone from the said source.
- (vi) The proposal was placed in the 139<sup>th</sup> SEIAA, Odisha meeting and the after detailed discussion, the Authority decided to allow transfer of EC of the said proposal as per the MoEF & CC, Govt. of India O.M. no. F. No. 22-21/2020-IA.III dated 07.07.2021 regarding Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006 and in accordance with the order of Hon'ble National Green Tribunal subject to remittance of total penalty amount of Rs.6,76,937/- (i.e. 1% of the total project cost of Rs. 5,69,19,778/- + 0.25% of the total turnover during violation period of Rs. 4,30,95,637/-) to State Pollution Control Board (SPCB), Odisha. The transfer of EC shall be issued after submit the proof of the penalty receipt to SEIAA, Odisha and no further reference to SEIAA meeting is required.
- (vii) An EDS letter was issued by SEIAA, Odisha on dt. 01.11.2023 for submission of penalty amount to SPCB, Odisha and accordingly, the penalty amount was submitted by PP to SPCB of Rs. Rs.6,76,937/- vide receipt no. 28006, book no. 1081 dt. 13.11.2023.
- (viii) Documents submitted for EC Transfer:
  - a. Form No. 7 for transfer of Environmental Clearance,
  - b. Letter no. 3098 dated 17.09.2022 of Tahasildar, Gondia for transfer of EC to Sri Ajit Sahu as the successful bidder for Nihalprasad Road Metal Quarry-1.
  - c. Cyber Treasury e-challan no. 35C391E877 dated 14.09.2023 of Rs.1000/- towards scrutiny fee.
  - d. Undertaking for accepting the terms and conditions in the original EC.

Transfer of Environmental Clearance (EC) of Nihalprasad Road Metal Quarry-1 issued vide SEIAA, Odisha EC letter no. 3399/SEIAA dated 18.10.2021 is allowed in favour of Sri Ajit Sahu, the successful bidder for extraction of 100085 cum/annum of stone material from the source. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulation.

Additional stipulation

- a. The validity of EC is for validity of DSR or validity of lease period whichever is earlier.



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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- b. **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.

The Project Proponent shall be uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF& CC., Govt. of India only from date of issue of transfer of EC, falling which the EC stands automatically revoked.

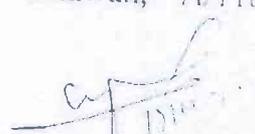
In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

  
Member Secretary

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Dhenkanal and Tahasildar Gondia/Mining Officer Dhenkanal for information and necessary action.
8. Director of Mines, Steel & Mines Dept, Govt. of Odisha
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.

  
Member Secretary

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ANNEXURE-R14/11 Series

Page-1

E-mail: [rospcb.angul@ospcbboard.org](mailto:rospcb.angul@ospcbboard.org)Website: [www.ospcbboard.org](http://www.ospcbboard.org)

**OFFICE OF THE REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 (DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)  
 Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

**CONSENT ORDER**

No. 3965... / QUARRY/ROSPCB/AGL/234/2022-23

Date: 12.12.2023

CONSENT ORDER NO.559

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your Consent to Operate online Application No.5241998.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : M/s Nihalprasad Road Metal Quarry-I

Name of the Occupier : Sri Ajit Sahu, Lessee

Address: : Plot No.2101, Khata No.1513, Total Mine Lease Area - 12.25acres or 4.957ha, Mouza: Nihalprasad, PS: Motanga, Tahasil: Gondia, Dist: Dhenkanal.

This consent order is valid for the period up to dt. 02.06.2027

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

*This consent to operate (CTO) order supersedes the earlier CTO order issued vide this office letter no. 2198 dtd. 28.07.2022.*

A. Details of products manufactured:

Sl. No.	Product	Production Capacity (as per Approved Mining Plan & Environmental Clearance)	
		Year	Capacity
1.	Excavation of Black Stone (Road Metal)	1 <sup>st</sup> year	100019 Cubic Meter (Max)
		2 <sup>nd</sup> year	100035 Cubic Meter (Max)
		3 <sup>rd</sup> year	100035 Cubic Meter (Max)
		4 <sup>th</sup> year	100085 Cubic Meter (Max)
		5 <sup>th</sup> year	100085 Cubic Meter (Max)



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CONSENT ORDER

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**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)
1.	Domestic waste water	To soak pit via septic tank	---	---	---	---	---

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - Industrial cooling, spraying in mine pits or boiler feed.
  - Domestic purpose
  - Process

13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:



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**CONSENT ORDER**

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- i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii. Controlled incineration, wherever possible in case of combustible organic material.
  - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

**F. SPECIAL CONDITIONS:**

**01. GENERAL CONDITONS**

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
2. Mining activity shall be carried out as per approved mining plan prepared for this project.
3. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made.
4. Sabik reference for each quarrying plot is to be reflected. In case of no Sabik reference is available; the Tahasildar shall furnish a certificate to that effect.
5. The lease holder should not use blasting and avoid movement of vehicles at night.
6. The lease holder will make solar fencing of the quarry area to avoid any untoward incident in future for movement of wild animals.
7. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2015 along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
8. No mining shall be carried out in the vicinity of natural / manmade archeological sites.
9. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
10. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
11. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.



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CONSENT ORDER

12. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
13. Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.
14. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
15. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
16. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which CTE (NOC)/CTO is liable to be revoked.
17. The area should be prepared in such a way as to stimulate /ensure the re-growth of vegetation.
18. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
19. The following measures are to be implemented to reduce Noise pollution:-
  - a. Proper and regular maintenance of vehicles and other equipment
  - b. Limiting time of exposure of workers to excessive noise.
  - c. The workers employed shall be provided with protection equipment and earmuffs etc.
  - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
20. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
21. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
22. The proponent shall obtain all other mandatory clearances from respective departments.
23. The quarry area after excavation should be refilled and plantation raised over the area.
24. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
25. Hon'ble NGT in its order dated 21.07.2020 in OA No.304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala has approved minimum distance criteria proposed by CPCB in its report filed at NGT on 09.07.2020 for operation of stone quarries. As per CPCB's report, minimum distance of quarry from Residential/Public buildings, inhibited sites, protected monuments, heritage sites, National/State Highway, District roads, Public roads, Railway line/area, ropeway or ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks or any other locations to be considered by states shall be 200m when blasting is involved and 100m when blasting is not involved.
26. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
27. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this



order in case the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

## 02. WATER POLLUTION

28. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
29. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
30. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

## 03. AIR POLLUTION

31. No transportation of the minerals shall be allowed on any road passing through villages/habitations. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
32. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.
33. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
34. Fugitive dust emissions from all the sources should be controlled regularly.
35. Water spraying arrangement on haul roads, should be provided and properly maintained.
36. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
37. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
38. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and re-absorption capacity of water.
39. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
40. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.



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CONSENT ORDER

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**04. SOLID & HAZARDOUS WASTE**

41. Top soil, if any, should be stacked separately with proper slope at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
42. The OB/waste dumps shall be properly dressed benched stopped at low angle (30°) with terracing and bamboo barricades in the slopes making retaining walls stone barriers at the toe of the dumps gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface. In difficult cases, hydro-seedling technique or use of geo-tiles mat embedded with seeds shall be adopted.
43. Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any environmental pollution.
44. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Ajit Sahu, Lessee  
W/s Nihalprasad Road Metal Quarry-I  
At/Po: Nihalprasad, Dist: Dhenkanal

(P) *lu*  
REGIONAL OFFICER  
Regional Officer

State Pollution Control Board  
Regional Office, Angul

Memo No. 3966 /Date 12.12.2023

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Dhenkanal
3. The D.F.O., Dhenkanal
4. The Tahasildar, Gondia
5. The Joint Director of Geology, Zonal Survey, Dhenkanal
6. Guard File, Regional Office, Angul

(P) *lu*  
REGIONAL OFFICER  
Regional Officer

State Pollution Control Board  
Regional Office, Angul

ofc Signature Not Verified

Digitally Signed by : Regional  
Officer

Date: 2023.12.13 09:55:49 IST

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11/2 11:03 AM

Untitled Document

State Pollution Control Board, Odisha  
Bhubaneswar

Receipt No.	520990737
Depositor Name	The Tahasildar Gondia
Money Receipt Number	31821
Bank Name.	Indusind Bank
Bank Id.	860
Application No.	4298511
Name and Address of Industry	Nihalprasad Road Metal QuarryI, At/PO: Gondia, Dhenkanal, Gondia, Dhenkanal
Name of Regional Office	HO
Applied For	CTO - AIR+WATER+ADDSHEET - NEW
Payment Type	NORMAL
Payment Date	21-07-2022
Consent Fee	From : 01-04-2022 To : 31-03-2028
<b>Payment Details</b>	
Financial Year	2023 - 2024
CTO (Rs.)	41675.0
Financial Year	2027 - 2028
CTO (Rs.)	41675.0
Financial Year	2022 - 2023
CTO (Rs.)	41675.0
Financial Year	2026 - 2027
CTO (Rs.)	41675.0
Financial Year	2024 - 2025
CTO (Rs.)	41675.0
Financial Year	2025 - 2026
CTO (Rs.)	41675.0
Total Amount Paid (Rs.)	250050
In Words.	Two Hundred Fifty Thousand Fifty
Transaction Status	Successfully Completed

Print

**REPORT  
ON  
ASSESSMENT OF THE ACTUAL VOLUME OF  
EXTRACTION OF ROAD METAL**

**FROM**

**NIHALPRASAD ROAD METAL QUARRY-1  
OVER 12.25 ACRES OR 4.957 Ha. IN VILLAGE  
NIHALPRASAD UNDER GONDIA TAHASIL OF  
DHENKANAL DISTRICT, ODISHA**

**SRI AJIT SAHU**

**(Lessee)**

*Prepared By*

**K. K SWAIN,**

**REGD. NO - RQP/OD/113/2022**

**M/S TKS CONSULTANCY SERVICES**

**Plot No-4482/12068, Pandara, Near Puri N.H,**

**GGP Colony, Rasulgarh, BBSR,**

**Khordha, Odisha-751025**

**E-mail: [tkscsbbs@gmail.com](mailto:tkscsbbs@gmail.com)**

**Contact: +91 9937023977**

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**REPORT ON ASSESSMENT OF THE ACTUAL EXTRACTION FROM NIHALPRASAD ROAD METAL QUARRY-1 IN VILLAGE NIHALPRASAD UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT, ODISHA.**

**1.1 Introduction**

Nihalprasad Road metal quarry-1 over an area of 4.957 Hect./12.25Ac in village Nihalprasad under Gondia Tahasil of Dhenkanal district in Odisha. Subsequently, the lessee started the operation within the quarry lease. Lessee Sri Ajit Sahu wanted to know the actual extraction of Black stone during 07.09.2022 to till now. To ascertain the actual extraction of the material, Sri Ajit Sahu has requested to Sri Kamala kanta Swain, RQP to prepare the assessment report.

**1.2 Basis of calculation of extracted volume of Black Stone**

The previous surface plan was prepared & surveyed on 07.09.2023. In the previous surface plan, it can be observed that there exist some quarries. Subsequently, ETS and drone survey was conducted on 18.11.2023 to verify the lease area and mining activities. Considering the quarry position volume of extraction of black stone has been estimated.

**1.5 Actual Extracted volume of Black stone**

**1.5.1 Method of calculation**

- (i) As per the recent survey, some person of quarry has been developed.
- (ii) The section of previous surface plan has been considered to estimate the volume of excavation of black stone.
- (iii) The volume of extraction of black stone has been estimated by cross sectional area method.
- (iv) The limit of developed quarry has been shown over the section to calculate the volume of excavation of black stone.

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- (v) The cross-sectional area of each section has been calculated and multiplied with the length of influence of the respective section to achieve the volume of rock mass in Cu.m.

#### 1.5.2 ACTUAL EXTRACTED VOLUME OF BLACK STONE

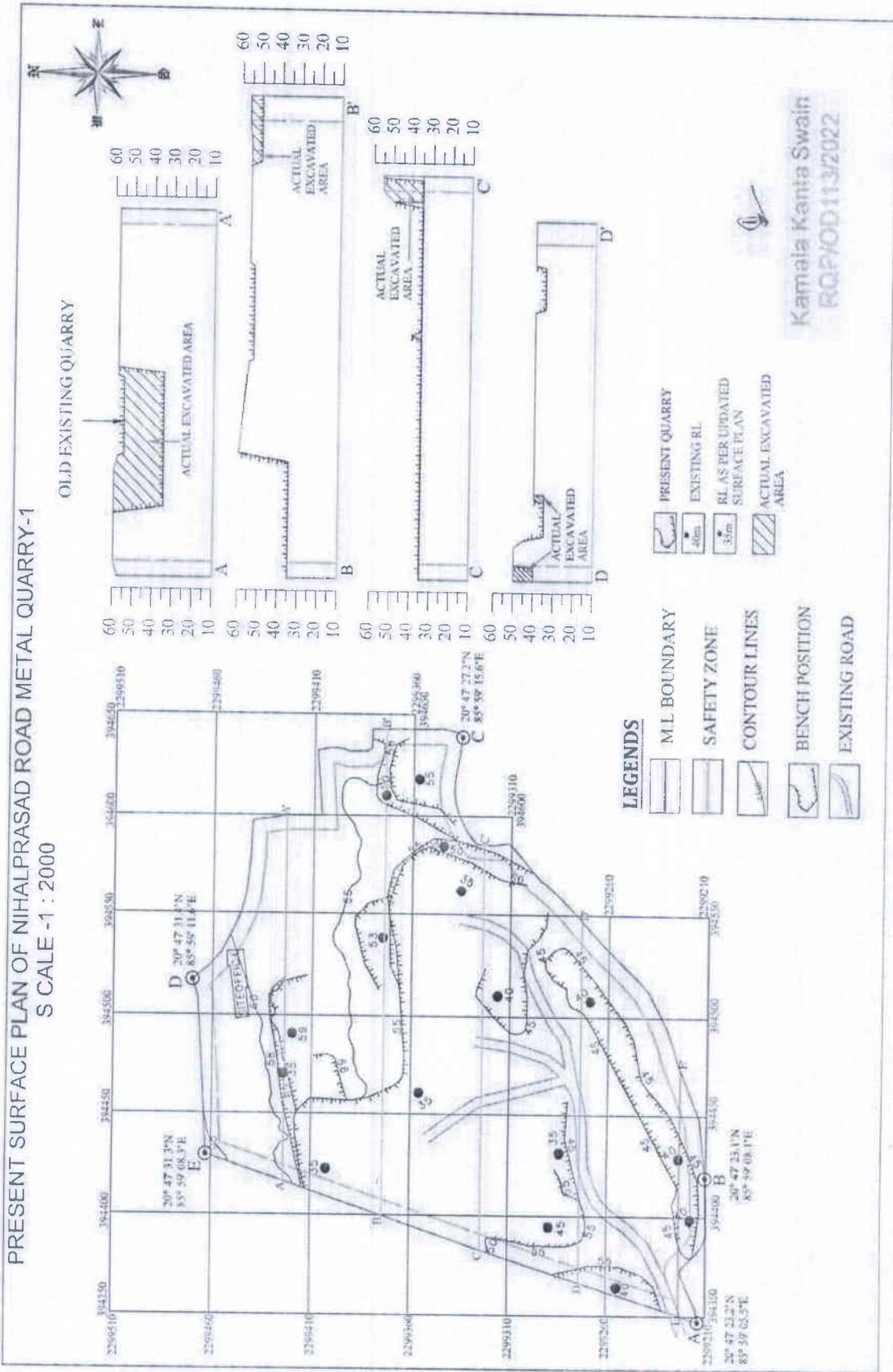
Section Considered	Cross sectional Area	Length of Influence (m)	Volume of Excavated Rock mass in (m <sup>3</sup> )	Volume of Usuable Rock mass in (m <sup>3</sup> )	Volume of Waste Rock mass in (m <sup>3</sup> )
A	B	C	D= B X C	E=D X 0.90	F =D X 0.10
A-A'	1506	54	81324	73191.6	8132.4
B-B'	285	50	14250	12825	1425
C-C'	166	50	8300	7470	830
D-D'	729	50	36450	32805	3645
E-E'	517	31	16027	14424.3	1602.7
<b>GRAND TOTAL</b>			<b>1,56,351</b>	<b>1,40,716</b>	<b>15,635</b>

#### 1.6 Conclusion:

The excavation plan has been prepared considering the previous surface plan. As per the calculation furnished in the above table, the total extracted volume of black stone is estimated to be 1, 40,716 cum (approx).

  
 Kamala Kanta Swain  
 RQP/OD113/2022

\*\*\*\*\*



TRUE COPY ATTESTED

*AS*  
ADVOCATE

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## NO OBJECTION CERTIFICATE

(See Rules 102 & 103)

No Objection Certificate under the Explosive Rules, 2008

Date 03.08.2019

With reference to the application in Form AE-12 dated 30.05.2016, Submitted by Sri Ajit Sahu, in pursuance of rules 102 & 103 of the Explosive Rules, 2008, there is no objection for granting license under the Explosive Rules, 2008 to Sri Ajit Sahu, S/o - Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State - Odisha, PIN - 759016 for the following purpose, Kinds and quantities of explosives in the premises over Plot No - 1833,1961 under Khata No. - 1433/957 and plot No. 1833/9736 under Khata No. 1433/1111 At/PO/PS - Nihalprasad, Tahasil-Gondia, Dist - Dhenkanal, State - Odisha as shown in the site plan duly endorsed and enclosed herewith.

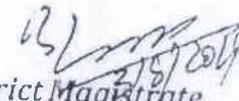
1. Purpose: - License to possess for use explosive of class 2 & 6 in a magazine.
2. Kinds and quantities of explosives.

Ser. No.	Name of explosives	Class	Div.	Quantity		
				At any one time	To be used per day	To be used in one month
a	ANFO	2	0	100 kg	25 M.T	600 M.T
a	High Explosive	2	-	4500 kg	1000 kg	27000 kg
b	Safety Fuse	6	1	10,000 Mtr.	2500 Mtr.	60,000 Mtr.
c	Detonating Fuse	6		20000 Mtr.	5000 Mtr.	120,000 Mtr.
d	Electric Deto/Ordinary Deto	6		44,000 Nos	11000 Nos	264,000 Nos

3. NOC will be valid subject to fulfillment of the following terms & conditions.

- a. Explosives should be handled by competent and authorized persons. Entry of unauthorized persons should be strictly prohibited. Children under 18 years of age and person under intoxication should not be allowed for loading, unloading or transportation of the explosives or to enter in the licensed premises.
- b. Smoking, use of naked light, open flame of any kind and use of mobile sets are strictly prohibited at the site and that effect notice should be displayed on the walls of the magazine/storage shed.
- c. Explosives should only be transported in licensed vans and approved type of bags and container.
- d. Adequate lighting arrestors are to be provided at the site.
- e. The storage site should be with boundary wall/bar bade wire fencing to a radius of 15(fifteen) meters.
- f. Minimum 100(One hundred) meters distance is to be mentioned from one storage shed to another storage shed.
- g. Manual operated siren should be provided and siren should be sounded prior to the blasting as warning signal for evacuation from the site.
- h. Four numbers of water vats at least 400(four hundred) liters capacity each should be provided at the storage site.
- i. All the employees should be well trained on use/operation and maintenance of first aid & firefighting equipments installed at the site.
- j. Roof made in RCC 1:1.5:3 of 150 mm thick.

- k. All the walls are made of brick of 500mm in cement mortar except the wall of 600 mm thick between detonator and lobby room.
- l. Interior benches shelves are free from grit and there should be no contact between iron and explosives.
- m. 225x1125 'Z' type ventilators fitted with frame of iron bars set firmly in walls of outer face, inner opening protected with brass wire gauge. Total 12 (twelve) Nos to be provided.
- n. 5(Five) thick iron doors playing outside with wooden lining and brass hinges and fittings and having brass lock and internal door made of wood with brass hinges & fittings.
- o. Window playing outside and made of steel plate of 5 mm thick wooden lining having brass should be provided.
- p. The earth-pit will be located at a distance of 3.6 meters away from magazine.
- q. The explosives boxes will be placed on wooden trestles leaving sufficient air gap between wall and stocks of explosives.
- r. Following first aid fire fighting equipments should be provided at the site:-
  - i. Water CO2 Extinguisher 09 liters capacity (ISI approved) - 4 Nos.
  - ii. Dry Chemical powder Extinguisher 05 kg capacity (ISI approved) - 4 Nos.
  - iii. Two fire bucket stand with 4 (four) sand And 4 (four) water buckets.

  
 District Magistrate,  
 Dhenkanal

Memo No. 1102 Judl. Dtd. 03.08.2019

Copy forwarded to Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State - Odisha, PIN - 759016 for information and necessary action. He is directed to maintain the fire prevention arrangement as per report of Deputy Fire Officer, Angul Circle, Angul.

  
 District Magistrate,  
 Dhenkanal

Memo No. 1103 Judl. Dtd. 03.08.2019

Copy forwarded to the Deputy Fire Officer, Angul Circle, Angul/ Asst. fire Officer, Dhenkanal/ OIC, Gondia Fire station for information and necessary action.

  
 District Magistrate,  
 Dhenkanal

Memo No. 1104 Judl. Dtd. 03.08.2019

Copy to the :-

- 1. Superintendent of Police, Dhenkanal
- 2. Sub-Collector, Gondia
- 3. Tahasildar, Dhenkanal.

For information and necessary action.

  
 District Magistrate,  
 Dhenkanal

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भारत सरकार | Government of India  
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)  
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives  
 F-35/A, बी. जे. बी. नगर | F-35/A, BJB Nagar  
 भुवनेश्वर | Bhubaneswar 751014  
 फोन (Phone):- 2433370 | फैक्स (Fax):- 2430656  
 ई-मेल Email: dyccebh@explosives.gov.in

संख्या (No.): E/EC/OR/22/363(E82730)

सेवा में | To,

Shri Ajit Sahu,

S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village - Dhenkanal  
District-DHENKANAL, State-Odisha, Pincode - 759016

दिनांक (Date): 05/02/2020

5 FEB 2020

विषय : Plot No. PLQT NO.1833,1961 KHATA NO.1433/957, ग्राम NIHALPRASAD, जिला DHENKANAL, राज्य Odisha में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/OR/22/363(E82730) के नवीनीकरण संदर्भ में।  
 Subject: Possession for Use of of Explosives from magazine situated at Plot No.:PLOT NO.1833,1961 KHATA NO.1433/957, NIHALPRASAD, Dist. DHENKANAL, Odisha -Licence No.: E/EC/OR/22/363(E82730) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding  
 महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या nil दिनांक 05/02/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।  
 Reference to your letter No.: nil dated: 05/02/2020, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2025 से पहले इस कार्यालय को भेजे जाएं।  
 For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. रूआब अली | Dr. Ruab Ali)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives  
भुवनेश्वर | Bhubaneswar

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), DHENKANAL (Odisha)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives  
भुवनेश्वर | Bhubaneswar(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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**अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3**  
(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक  
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/22/363(E82730)  
वार्षिक फीस रूपए (Annual Fee Rs): 6200/-



1. Licence is hereby granted to

Shri Ajit Sahu (अधिभोगी / Occupier : Shri Ajit Sahu), S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village Dhenkanal, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonator, - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2, 0	0	1700 Kg.
2.	Safety Fuse	6, 1	0	10000 Mtrs
3.	Detonating Fuse	6, 2	0	20000 Mtrs
4.	Detonator	6, 3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

6 times  
as above.

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/363(E82730)  
दिनांक (Dated) 19/10/2015

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Plot No. PLOT NO.1833,1961 KIATA NO.1433/957, ग्राम (Town/Village) : NIHALPRASAD पुलिस थाना (Police Station) : NIHALPRASAD  
जिला (District) : DIHENKANAL राज्य (State) : Odisha पिनकोड (Pincode) : 759016  
दूरभाष (Phone) ई.मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: One High Explosives Store Room, One Detonator Store Room and Lobby

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए):

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2020 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2020.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस

अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर

निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 19/10/2015

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

Sd/-

Amendments :

• Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख

समाप्ति की तारीख

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प

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Date of Renewal	Date of Expiry	Signature of licensing authority and stamp
05/02/2020	31/03/2025	Dy. Chief Controller of Explosives, Bhubaneswar

**कानूनी चेतावनी :** विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
**Statutory Warning :** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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Form DE-2  
(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

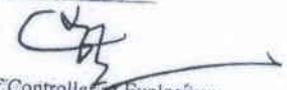
Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/OR/22/363 (E82730) in form 'L.E-3 granted to Shri Ajit Sahu, S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Odisha-759016.

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	31	46
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		113
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		226
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 19/10/2015

**Amendments :**

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

  
 For Joint Chief Controller of Explosives  
 East Circle office, Kolkata  
 BY: G. S. S. BANERJEE

**अनुज्ञापित प्ररूप एल. इ.-3 | LICENCE FORM LE-3**  
(विस्फोटक नियम, 2008 की अनुसूची V के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

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(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने  
Licence to possess (g) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine

सं. (Licence No.): E/EC/OR/22/390(E98095)  
फैस रूप (Annual Fee Rs) 9800/-



Licence is hereby granted to

**श्री AJIT SAHU (अधिगामी / Occupier : AJIT SAHU), S/o Late Gokul Chandra Sahu, AO, PO & PS-Nihalprasad, Town/Village - NIHAI PRASAD District - DHENKANAL, State-Odisha, Pincode - 759016**

को अनुज्ञापित अनुदत्त की जाती है।

अनुज्ञापितधारी की प्रास्थिति - Status of licensee : **Individual**

अनुज्ञापित निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose

possess for use of **Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or Ordinary Detonators.** - के उपयोग के लिए

अनुज्ञापित विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1.	Nitrate Mixture	2, 0	0	4500 Kg
2.	Detonating Fuse	6, 2	0	20000 Mtrs
3.	Safety Fuse	6, 1	0	10000 Mtrs
4.	Electric and/or Ordinary Detonators	6, 3	0	44000 Nos

ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापित के लिए]

3 times  
as above.

b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापित परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/E/EC/OR/22/390(E98095)  
दिनांक (Dated) 17/06/2020

The licensed premises shall conform to the following drawing(s)

अनुज्ञापित परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Plot No. 1833.1961,1833/9736, Khata No.1433/957, 1433/1111 **ग्राम (Town/Village) : NIHAI PRASAD**

जिला (District) **DHENKANAL** राज्य (State) **Odisha**

पुलिस थाना (Police Station) : NIHAI PRASAD  
पिनकोड (Pincode) 759016  
फैक्स (Fax)

अनुज्ञापित परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

**Regular Magazine**

The licensed premises consist of following facilities

अनुज्ञापित समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures

- उपरोक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापित प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापित की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2

यह अनुज्ञापित तारीख 31 मार्च 2025 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2025.

यह अनुज्ञापित अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापित की शर्तों का अधिकरण करने या यदि अनुज्ञापित परिसर योजना या उससे सम्बन्धित उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहरित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख The Date - 17/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

संयुक्त मुख्य विस्फोटक नियंत्रक के पृष्ठान्कन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

LICENCE FORM P-3  
(See Sr.No.-3 of Schedule I and rule 35  
of Ammonium Nitrate Rules,2012 )

विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए रखने हेतु अनुज्ञापि  
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (

अनुज्ञापि संख्या | Licence No. : A/EC/OR/P3/15(A1948)  
वार्षिक अनुज्ञापि शुल्क Annual licence Fee Rs. 1000/-

Handwritten signature and stamp of the licensing authority.



अनुज्ञापि प्रतद्वारा जारी की जाती है  
Licence is hereby granted to

Shri Ajit Sahu (अधिष्ठाता : Shri Ajit Sahu )  
S/o Late Gokulananda Sahu, At. PO & PS- Nihalprasad, शहर | गांव - Dhenkanal  
जिला- DHENKANAL, राज्य- Odisha, पिन कोड - 759016 Phone -, Email-  
aurnistone@rediffmail.com, फेक्स-

1. अनुज्ञापिधारी का स्तर: Individual  
Status of licence holder: Individual
2. अनुज्ञापि केवल निम्नलिखित प्रयोजन हेतु वैध है : विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए रखने हेतु अनुज्ञापि  
Licence is valid only for the following purpose : Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
3. अनुज्ञापि अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है :  
Licence is valid for the following quantity of Ammonium Nitrate:

नाम तथा विवरण Name and Description	किसी एक समय में मात्रा (कि.ग्रा.) Quantity at a time (Kg.)	किसी एक वित्तीय वर्ष में क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा(कि.ग्रा.) Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.)
Ammonium Nitrate (Solid)	20000	720000

4. अनुज्ञापित परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा  
The licensed premises shall conform to the following drawing(s):  
आरेखण संख्या | Drawing No : A/EC/OR/P3/15(A1948) दिनांक | Dated : 16/06/2020
5. अनुज्ञापित परिसर निम्नलिखित पते पर स्थित है  
The Licensed premises are situated at following address:  
Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111, शहर|गांव| Town|Village : Nihalprasad, Tahasil-Gondia  
पुलिस स्टेशन | Police Station : Nihalprasad जिला | District : DHENKANAL राज्य | State : Odisha  
पिन कोड | PinCode : 759016 फोन | Phone : ईमेल | E-Mail : aurnistone@rediffmail.com फेक्स | Fax :  
अनुज्ञापित परिसर में निम्नलिखित सुविधाएँ उपलब्ध हैं  
The licensed premises consist of following facilities :  
Consist of one store house.

अनुज्ञापि, समय-समय पर यथा संशोधित विस्फोटक अधिनियम 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तें, अतिरिक्त शर्तें तथा निम्नलिखित उपबन्धों के अधीन जारी की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures  
(i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.  
(ii) Conditions and Additional Conditions of this licence signed by the license issuing authority.

3. यह अनुज्ञापि 31 मार्च 2025 तक वैध रहेगी।  
This licence shall remain valid till 31st day of March 2025

यह अनुज्ञापि विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञापि की किसी शर्तों का उल्लंघन करने पर या यदि अनुज्ञापित परिसर, आरेखण और उससे संबंधित उपाबन्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।  
This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this license, if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक | Date: 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक  
Joint Chief Controller of Explosives  
पूर्वांचल, कोलकाता  
East Circle Office, Kolkata

अनुज्ञापि नवीकरण के लिए पृष्ठांकन  
Endorsement for renewal of licence:

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर  
Signature of licensing authority

सांविधिक चेतावनी: अमोनियम नाइट्रेट कानून का दुरुपयोग कानूनी तौर पर गंभीर दण्डनीय अपराध है।  
Statutory Warning : Misuse of Ammonium Nitrate shall constitute serious criminal offence under the law.

मुख्य विस्फोटक नियंत्रक / या विस्फोटक नियंत्रक द्वारा प्रदत्त प्ररूप P-3 में विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम में अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति, अनुज्ञप्ति संख्या A/EC/OR/P3/15(A1948) की शर्तें निम्नलिखित हैं।  
The following are the conditions of licence number A/EC/OR/P3/15(A1948) to Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) in Form P-3 granted by the Chief Controller or Controller of Explosives.

1. अमोनियम नाइट्रेट का भण्डारण अनुज्ञप्ति के साथ संलग्न अनुमोदित आरेखण में दर्शाए गए अनुज्ञप्त गोदाम या मेल्ट भण्डारण टैंक में ही किया जाएगा।  
The Ammonium Nitrate shall be possessed only in the licensed storehouse or melt storage tank shown in the approved plan attached with the License.
2. अमोनियम नाइट्रेट की मात्रा परिसर, मे या उसके किसी भी भाग में, अनुज्ञप्त मात्रा, किसी एक समय में, से अधिक नहीं होनी चाहिए।  
The quantity of Ammonium Nitrate in the premises or any part thereof shall not exceed at any one time the quantity for which License has been issued.
3. छलका हुआ या अपशिष्ट अमोनियम नाइट्रेट को एकत्र कर अनुज्ञप्तिधारी द्वारा विनष्ट किया जाना चाहिए एवं विनष्ट किए गए अमोनियम नाइट्रेट की मात्रा का लेखाजोखा रखा जायेगा।  
Spilled or sweepings of Ammonium Nitrate the waste Ammonium Nitrate collected from sweeping or spilled shall be destroyed by the License holder and account thereof shall be maintained indicating the quantity of the Ammonium Nitrate destroyed.
4. अनुज्ञप्तिधारी और विनिर्माण तथा संपरिवर्तन के लिए परिसर में नियुक्त प्रत्येक व्यक्ति को विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्ति परिसर में अग्नि या विस्फोट से होने वाली दुर्घटना से बचाव तथा विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्त परिसर में अनधिकृत व्यक्तियों के प्रवेश से बचाव के लिए पूर्ण सावधानी बरतनी होगी एवं ऐसे किसी भी कार्य से विरत करना होगा जो अग्नि या विस्फोट का कारण बने एवं जो विनिर्माण तथा संपरिवर्तन परिसर में कार्य के उद्देश्य से आवश्यक न हो।  
The License holder and every person employed shall take all due precautions for prevention of accidents by fire or explosion in the licensed premises and for preventing unauthorized person from having access to licensed premises and shall abstain from any act from whatsoever which tends to cause or explosion and is not reasonably necessary for the purpose of works related thereto.
5. मुख्य विस्फोटक नियंत्रक या अनुज्ञापन प्राधिकारी की पूर्व लिखित स्वीकृति के बिना अनुज्ञप्त परिसर में किसी भी प्रकार का परिवर्तन एवं परिवर्धन नहीं किया जाएगा। स्वीकृत किए गए इस प्रकार के परिवर्तन एवं परिवर्धन अनुज्ञप्ति के साथ संलग्न संशोधित आरेखण में दर्शाए जाएंगे।  
No additions and alterations shall be carried out in the licensed premises without a previous sanction in writing of the Licensing Authority. Such additions and alterations so sanctioned shall be shown in the amended plan attached to the License.
6. अनुज्ञप्तिधारक द्वारा विनिर्माण तथा संपरिवर्तन प्रक्रिया के पर्यवेक्षण एवं कार्यों का संचालन इन नियमों के अनुरूप करने हेतु एक योग्य एवं सक्षम व्यक्ति नियुक्त किया जाएगा।  
The License holder shall appoint a competent person to supervise the operations shall be conducted under the supervision of the competent person.
7. किसी निरीक्षण अधिकारी या नमूना लेने वाले अधिकारी को अनुज्ञप्त परिसर में युक्तियुक्त समय पर बराबर अबाध पहुँच प्रदान की जाएगी और ऐसे अधिकारी को वे सभी सुविधाएँ उपलब्ध की जाएगी जिससे कि वह सुनिश्चित कर सके कि अधिनियम और इन नियमों के उपबंधों एवं सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जा रहा है।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and all facilities shall be offered to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
8. यदि जिला प्राधिकारी या निरीक्षण अधिकारी अनुज्ञप्तिधारी को लिखित में अधिकृत परिसर में कोई मरम्मत या कोई परिवर्तन या परिवर्धन या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे अधिकारी की राय में अस्वीकार्य जोखिम उत्पन्न कर सकती है और इस प्रकार वह परिसर के बाहर या भीतर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है, तो अनुज्ञप्तिधारी उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि में अनुपालन की रिपोर्ट देगा।  
If the License Issuing authority or the inspecting officer informs in writing, the holder of the License to execute any repairs or to make any additions or alterations to the licensed premises or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and therefore the same is necessary for the safety or security of the premises or persons, the holder of the License shall execute the recommendations and report compliance within the period specified by such authority.
9. अग्नि या विस्फोट से होने वाली दुर्घटनाओं और अमोनियम नाइट्रेट की हानि, उसमें कमी या चोरी की सूचना निकटतम पुलिस स्टेशन और जिला प्राधिकारी के स्थानीय कार्यालय को तुरन्त, दी जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of Ammonium Nitrate shall be immediately reported to the nearest police station and the District Authority.
10. अनुज्ञप्तिधारी अनुसूची-II भाग 3 में विनिर्दिष्ट प्ररूप में इनका अभिलेख रखेंगे जिससे कि अमोनियम नाइट्रेट के लिए उत्तरदायित्व सुनिश्चित कर उनकी पहचान कर खोज की जा सके एवं नियम 50 में विहित प्राधिकारी के मांगे जाने पर ऐसे अभिलेख प्रस्तुत किए जाएं।  
License holder shall maintain records in the prescribed forms specified in Schedule II Part 3 to ensure accountability, identification and traceability of Ammonium Nitrate and shall produce such records on demand to authority specified in rule 50.
11. अनुज्ञप्तिधारी, अनुसूची II भाग 3 में विनिर्दिष्ट प्ररूप द-9 में जिला प्राधिकारी को मासिक विवरणी इस प्रकार प्रेषित करेंगे कि वह प्रत्येक आगामी महीने की 10 तारीख तक अनुज्ञापन प्राधिकारी या जिला प्राधिकारी को प्राप्त हो जाए।  
The License holder shall submit monthly returns of AN received, sold /used/stolen or short received and destroyed in the form prescribed in Form R-9 of Part 3 of Schedule II so as to reach Licensing Authority and District Authority within 10th day of every succeeding month.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
पूर्वांचल, कोलकाता  
For Joint Chief Controller of Explosives  
East Circle office, Kolkata

अनुज्ञापन प्रारूप एल. इ.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए।)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अनाधिक स्थल पर ए.एन.एफ.ओ. विस्फोटक के विनिर्माण के लिए अनुज्ञापने  
Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time

Licence No.: E/EC/OR/38/55(E93321)  
कीस लागू (Annual Fee Rs): 1200/-

Licence is hereby granted to

Shri Ajit Sahu (अधिभागी / Occupier : Shri Ajit Sahu), S/o Late Gokulnanda Sahu, At, P.O & P.S- Nihalprasad, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञापति अनुदत्त की जाती है।

अनुज्ञापतिधारी की प्रास्थिति | Status of licensee : Individual

अनुज्ञापति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

Manufacture of -  
ANFO - के विनिर्माण के लिए।

अनुज्ञापति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1.	ANFO	2.0	0	100 Kg.

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर की स्थिति होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/EC/OR/38/55(E93321)  
दिनांक (Dated) 16/06/2020

अनुज्ञापन परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111, ग्राम (Town/Village) : Nihalprasad, Tehsil Gondia, पुलिस थाना (Police Station) :

Nihalprasad, जिला (District) : DHENKANAL, राज्य (State) : Odisha, पिनकोड (Pincode) : 759016  
दूरभाष (Phone) : , ई. मेल (E-Mail) : , फेक्स (Fax) :

अनुज्ञापति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट

The licensed premises consist of following facilities as per attached Annexure details

अनुज्ञापति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापति की शर्तों और अतिरिक्त शर्तों। Conditions and Additional Conditions of this licence signed by the licensing authority.
- परिशिष्ट Annexure

अनुज्ञापति तारीख 31 मार्च 2025 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2025.

अनुज्ञापति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set III के अधीन तथा उपवर्णित इस अनुज्ञापति की शर्तों का धीक्रीकरण करने या यदि अनुज्ञापन परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीनीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा अनुदत्त प्ररूप एल ई 1 | अनुच्छेद (घ) में ए.एन.एफ.ओ. विस्फोटकों के विनिर्माण अनुज्ञप्ति सं. E/EC/OR/38/55(E93321) की शर्तें निम्नलिखित हैं।  
 The following are the conditions of licence number E/EC/OR/38/55(E93321) for manufacture of ANFO explosives in Form LE-1 [article (d)] granted by Controller or Controller of Explosives.

1. परिसर या उसके किसी भाग में एनएफओ विस्फोटकों की मात्रा किसी एक समय में उस मात्रा से अधिक नहीं होगी, जिसके लिए अनुज्ञप्ति जारी की गई है।  
 The quantity of ANFO explosives in the premises or any part thereof shall not exceed at any one time the quantity for which licence has been issued
2. एनएफओ विनिर्माण शेड को 15 मीटर की दूरी पर बाड़ लगा कर संरक्षित किया जाएगा और वह अनुसूची- VIII की सारणी 1 में यथाविनिर्दिष्ट संरक्षित संकर्मों से सुरक्षा दूरी बनाए रखेगा।  
 The ANFO manufacturing shed shall be protected by a fencing at a distance of 15 metres and it shall maintain safety distance from protected works as specified in table 1 of Schedule VIII.
3. शेड में कार्य कड़ाई में अधिकथित सुरक्षाकार्य प्रक्रियाओं और अनुदेशों के अनुसार किया जाएगा।  
 Work in the shed shall be carried out strictly in accordance with the laid down safe working procedures and instructions
4. एनएफओ विस्फोटकों को विनिर्माण अनुज्ञप्तिधारी द्वारा नियुक्त किसी अर्हित उत्तरदायी व्यक्ति के सीधे पर्यवेक्षणधीन किया जाएगा।  
 The ANFO explosives shall be manufactured under the immediate supervision of a qualified responsible person appointed by the licensee.
5. अनुज्ञप्तिधारी और प्रत्येक नियोजित व्यक्ति उस स्थान या उन स्थानों में जहां एनएफओ विस्फोटकों का विनिर्माण किया जात है या देखभाल की जाती है या उपयोग किया जाता है, अग्नि या विस्फोटक के कारण होने वाली दुर्घटनाओं को रोकने के लिए सभी सम्यक पूर्वाधानियां बरतेंगे।  
 The licensee and every person employed shall take all due precautions for the prevention of accidents by fire or explosion, in the place or places where the ANFO explosives is manufactured, handled or used.
6. एनएफओ विस्फोटकों के सभी अवशेषों को एकत्रित किया जाएगा और अनुभवी व्यक्ति के पर्यवेक्षण के अधीन अनुज्ञप्त परिसर से दूर किसी सुरक्षित स्थान में नष्ट किया जाएगा।  
 All spillage of ANFO explosive shall be collected and destroyed at a safe place away from the licensed premises under the supervision of experienced person.
7. एनएफओ विस्फोटकों के विनिर्माण के लिए प्रयुक्त आधानों और मिश्रणों को प्रयोग के पश्चात उपयुक्त डिटरजेन्ट घोल से अच्छी तरह साफ किए जाएंगे और जल से धोया जाएगा।  
 All containers and mixers used for manufacturing the ANFO explosive shall after use, be thoroughly cleaned with suitable detergent solution and washed with water.
8. अनुज्ञप्तिधारी और कर्मचारी परिसरों के भीतर अपात के दौरान की जानेवाली प्रक्रिया से अवगत होंगे।  
 The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
9. किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों या सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।  
 Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
10. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक लिखित में अनुज्ञप्ति धारक को अनुज्ञप्त परिसर या मशीनरी, औजारों या साधित्रों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है जो अनुज्ञप्ति धारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।  
 If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
11. अग्नि या विस्फोट के कारण होनेवाली दुर्घटनाओं और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय में तुरंत रिपोर्ट की जाएगी।  
 Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
 For Joint Chief Controller of Explosives  
 पूर्वांचल, कोलकाता | East Circle office, Kolkata

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## NO OBJECTION CERTIFICATE

(See Rules 102 & 103)

No Objection Certificate under the Explosive Rules, 2008

Date 03.08.2019

With reference to the application in Form AE-12 dated 30.05.2016, Submitted by Sri Ajit Sahu, holder of license of rules 102 & 103 of the Explosive Rules, 2008, there is no objection for granting license under the Explosive Rules, 2008 to Sri Ajit Sahu, S/o - Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State - Odisha, PIN - 759016 for the following purpose, Kinds and quantities of explosives in the premises over Plot No - 1833,1961 under Khata No. - 1433/957 and plot No. 1833/9736 under Khata No. 1433/1111 At/PO/PS - Nihalprasad, Tahasil-Gondla, Dist - Dhenkanal, State - Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose: - License to possess for use explosive of class 2 & 6 in a magazine.
2. Kinds and quantities of explosives.

Ser. No.	Name of explosives	Class	Div.	Quantity		
				At any one time	To be used per day	To be used in one month
a	ANFO	2	0	100 kg	25 M.T	600 M.T
a	High Explosive	2	-	4500 kg	1000 kg	27000 kg
b	Safety Fuse	6	1	10,000 Mtr.	2500 Mtr.	60,000 Mtr.
c	Detonating Fuse	6		20000 Mtr.	5000 Mtr.	120,000 Mtr.
d	Electric Deto/Ordinary Deto	6		44,000 Nos	11000 Nos	264,000 Nos.

3. NOC will be valid subject to fulfillment of the following terms & conditions.

- a. Explosives should be handled by competent and authorized persons. Entry of unauthorized persons should be strictly prohibited. Children under 18 years of age and person under intoxication should not be allowed for loading, unloading or transportation of the explosives or to enter in the licensed premises.
- b. Smoking, use of naked light, open flame of any kind and use of mobile sets are strictly prohibited at the site and that effect notice should be displaced on the walls of the magazine/storage shed.
- c. Explosives should only be transported in licensed vans and approved type of bags and container.
- d. Adequate lighting arrestors are to be provided at the site.
- e. The storage site should be with boundary wall/bar bade wire fencing to a radius of 15(fifteen) meters.
- f. Minimum 100(One hundred) meters distance is to be mentioned from one storage shed to another storage shed.
- g. Manual operated siren should be provided and siren should be sounded prior to the blasting as warning signal for evacuation from the site.
- h. Four numbers of water vats at least 400(four hundred) liters capacity each should be provided at the storage site.
- i. All the employees should be well trained on use/operation and maintenance of first aid & firefighting equipments installed at the site.
- j. Roof made in RCC 1:1.5:3 of 150 mm thick.

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- k. All the walls are made of brick of 500mm in cement mortar except the wall of 600 mm thick between detonator and lobby room.
- l. Interior benches shelves are free from grit and there should be no contact between iron and explosives.
- m. 225x1125 'Z' type ventilators fitted with frame of iron bars set firmly in walls of outer face, inner opening protected with brass wire gauge. Total 12 (twelve) Nos to be provided.
- n. 5(Five) thick iron doors playing outside with wooden lining and brass hinges and fittings and having brass lock and internal door made of wood with brass hinges & fittings.
- o. Window playing outside and made of steel plate of 5 mm thick wooden lining having brass should be provided.
- p. The earth-pit will be located at a distance of 3.6 meters away from magazine.
- q. The explosives boxes will be placed on wooden trestles leaving sufficient air gap between wall and stocks of explosives.
- r. Following first aid fire fighting equipments should be provided at the site:-
- Water CO2 Extinguisher 09 liters capacity (ISI approved) - 4 Nos.
  - Dry Chemical powder Extinguisher 05 kg capacity (ISI approved) - 4 Nos.
  - Two fire bucket stand with 4 (four) sand And 4 (four) water buckets.

*[Signature]*  
District Magistrate,  
Dhenkanal

Memo No. 1102 Judl. Dtd. 03.08.2019

Copy forwarded to Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist-Dhenkanal, State - Odisha, PIN - 759016 for information and necessary action. He is directed to maintain the fire prevention arrangement as per report of Deputy Fire Officer, Angul Circle, Angul.

*[Signature]*  
District Magistrate,  
Dhenkanal

Memo No. 1103 Judl. Dtd. 03.08.2019

Copy forwarded to the Deputy Fire Officer, Angul Circle, Angul/ Asst. fire Officer, Dhenkanal/ OIC, Gondia Fire station for information and necessary action.

*[Signature]*  
District Magistrate,  
Dhenkanal

Memo No. 1104 Judl. Dtd. 03.08.2019

Copy to the :-

- Superintendent of Police, Dhenkanal
- Sub-Collector, Gondia
- Tahasildar, Dhenkanal.

For information and necessary action.

*[Signature]*  
District Magistrate,  
Dhenkanal,  
District Magistrate  
Dhenkanal

TRUE COPY ATTESTED

*[Signature]*  
ADVOCATE

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'ANNEXURE-R14/14**OFFICE OF THE SUPERINTENDING ENGINEER  
DHENKANAL (R&B) DIVISION, DHENKANAL**No: 6866 /Dt: 14.11.23 /

To

Sri Ajit Sahu, S/O – Late Gokulananda Sahu  
At:- Nihalprasad,  
Dist: - Dhenkanal

Sub: - Issue of Certificate towards jurisdiction of Nihalprasad to Lulai Road comes under (R&B) Division, Dhenkanal.

Sub: - Your Letter on dt13.11.2023 under Janasunani Portal.

Sir,

With reference to the subject as cited above, it is to inform you that Nihalprasad to Lulai Road via Karadbani covering a length of 8.00 Km comes under the jurisdiction of this (R&B) Division.

This is for favour of your information and necessary action.

Yours faithfully,



Superintending Engineer,  
Dhenkanal (R&B) Division, Dhenkanal

TRUE COPY ATTESTED

  
ADVOCATE

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ANNEXURE-R14/15 series

To  
The Tahasildar,  
Gondia Tahasil, Dhenkanal,  
Odisha- 759016  
Email-tah.gindia-od@nic.in

Sub- Compliance report of allegation petition against the quarry-submission of show cause thereof.

Ref: Your good office letter No-1188/Dt-05.04.2023

Dear Sir,

With reference to the above cited subject & letter under reference, the compliance report as follows point wise.

1. We have already obtained CTO from SPCB, Angul to operate the quarry as per the mining plan. Now our working area is 240 meters from temporary hutment & 600 meters from authorized revenue village. The Geo-referenced base map also attached for your kind reference.
2. We are following the controlled blasting system with using sequence blasting with millisecond delay detonator. So, fly rocks will be prevented and noise & vibration will be controlled to the prescribed level.
3. There are two numbers of temporary unauthorized hutments established 240 meters far from Nihalprasad road metal quarry no-1 with malafide intension after establishment and operation of the above quarry.
4. Also, the copy of the NGT principal bench new Delhi regarding quarry blasting for your ready reference.

Yours faithfully

ADN Sam  
08.04.2023

Lesee

Nihalprasad Road metal Quarry-1

Received  
19.04.23

# NIHALPRASAD ROAD METAL QUARRY-01



Revenue Village

600 m

240 m

Working Area

## Legend

- Object Distance
- ⊕ Boundary Pillar
- Measurement
- Contour
- ▭ ML\_Boundary

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**TAHASIL OFFICE, GONDIA**

Letter No- 1188 /Date- 03.04.2023

To

Sri Ajit Sahu, Lessee,  
Nihalprasad Road Metal Quarry-I.

Sub-: Allegation petitions against the quarry-submission of show cause thereof.

Sir,

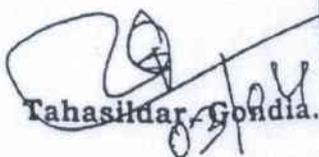
As per the letter No.-1145/dt.16.02.2023 received from the District Office, Dhenkanal, on receipt of allegation petitions, a Committee headed by the Sub-Collector, Dhenkanal and the Additional District Magistrate, Dhenkanal submitted joint enquiry report.

Basing on the report of the committee and ADM, Dhenkanal, it is observed that,

1. As per the letter No.7662/dt.25.08.2020 of State Pollution Control Board, Odisha, Residential/public building, inhabited sites etc, to be located from stone quarry at a distance of (a) 100 m when blasting is not involved, (b) 200m when blasting is involved.
2. Further danger zone - 500m as prescribed by the Directorate General of Mines, Safety have to be complied.
3. Six dwelling are situated within a distance of 200 mtrs from Nihalprasad Road Metal Quarry-I.

In view of the above, you are directed to explain why the lease deed agreement executed in respect of Nihalprasad Road Metal Quarry-I shall not been cancelled for the above lapses and action as deemed fit shall not be taken in accordance with law. The explanation should reach the office of the undersigned within 7 days of receipt of this letter failing which, action as deemed fit shall be initiated following due procedure of OMMC <sup>Rule</sup> 2016.

Memo No. 1189 /Date. 03.04.2023

  
 Tahasildar, Gondia. 03/04/2023

Copy submitted to the Collector, Dhenkanal/Sub-Collector, Dhenkanal, for favour of kind information and necessary action.

  
 Tahasildar, Gondia. 03/04/2023

Form No.39-A

## ଖତିୟାନ

ମୌଜା : ନିହଲ ପ୍ରସାଦ  
 ଥାନା : ଗଞ୍ଜିଆ  
 ଥାନା ନମ୍ବର : 168

ତହସିଲ : ଗଞ୍ଜିଆ  
 ତହସିଲ ନମ୍ବର : 490  
 ଜିଲ୍ଲା : ଢେଙ୍କାନାଳ

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତାଟ ନମ୍ବର				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		1433/779				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ଦୈତାରୀ ବେହେରା ପି:କାଠି ବେହେରା ଜା: ଗୋପାଳ ବା: ନିଜଗାଁ				
3) ସ୍ୱତ୍ୱ	ରୟତି					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍ଠାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
		1.50	1.13	0.10	2.73	
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						
<b>BLANK SPACE FOR STAMPING</b>						
ଅନ୍ତମ ପ୍ରକାଶନ ତାରିଖ -						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

ଖତିୟାନର କ୍ରମିକ ନଂ : 1433/779

ମୌଜା : ନିହଲ ପ୍ରସାଦ

ଜିଲ୍ଲା : ଦେଢ଼ାନାଳ

ପ୍ଲଟ ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପ୍ଲଟର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତ୍ରବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
1719/9481 କରଡ଼ାବଣି	ଶାରଦ ତିନି	ଉ : କନକ ବେହେରା ଦ : ରାସ୍ତା	0	2500	0.1012	ଖା ଦା କେ ନଂ 491/2010 ହୁ, ପୁ କ୍ରମ ସ୍ୱତ୍ୱେ ଖାତା 107, ରୁ ।
1 plot			0	2500	0.1012	

TRUE COPY ATTESTED

ADVOCATE